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LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA

Monday, April 11, 1966 21 Chaitra,  
1888(SAKA)

The Lok Sabha met at Eleven of  
the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Information re: Physiographic  
Regions

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- \*1040. Shri M. L. Dwivedi:  
Shri Bhagwat Jha Azad:  
Shri S. C. Samanta:  
Shri Subodh Hansda:  
Shri P. C. Borooah:  
Shri Shree Narayan Das:  
Shrimati Savitri Nigam:  
Shri Basumatari:

Will the Minister of Defence be  
pleased to state:

(a) whether it is a fact that the  
Defence Scientists have sought the  
co-operation of the University Pro-  
fessors to collect detailed information  
about the physiographic regions in the  
country; and

(b) if so, the extent of progress  
made in this regard?

The Minister of State in the Minis-  
try of Defence (Shri A. M. Thomas):

(a) Yes, Sir.

(b) Punjab, Gauhati and Saugar  
Universities have completed the study  
of the projects in selected areas, and  
have recommended that a physiogra-  
phic classification of Terrain is possi-

ble. This, however, requires to be  
tried out in certain additional areas to  
ensure fuller applicability of the tech-  
nique. Projects are now under exe-  
cution by five more universities in  
different physiographic regions. Work  
is also likely to start in some more  
areas shortly. Based on the results  
achieved, an over-all analysis would  
be carried out and feasibility of adopt-  
ing a system for the storage of infor-  
mation on different Terrains would be  
examined.

श्री म० ला० द्विवेदी : मैं जानना चाहता  
हूँ कि यह जो हमारे देश में प्राकृतिक दृश्य  
और वस्तुओं का अनुसन्धान किया जा रहा  
है इस का प्रतिरक्षा से क्या सम्बन्ध पड़ता  
है, और इस कार्य का क्या स्कोप है ?

Shri A. M. Thomas: This kind of  
survey and research achieved would  
be mainly useful for assessing the  
trafficability potential of any particu-  
lar region. In fact, as at present, it  
should be mainly concerned with  
evolving also suitable scientific tech-  
niques for the collection and storage  
of information on the military attri-  
butes of different kinds of terrain  
factors, such as, climate, rock types,  
soil cover, ground water table and  
surface configuration of terrains. If  
we have that required information, it  
would help us very much in the mat-  
ter of movement of troops and other  
things.

श्री म० ला० द्विवेदी : मैं यह जानना  
चाहता हूँ कि विश्वविद्यालय के प्राध्यापकों  
और विशेषज्ञों से जो यह काम लिया जा रहा  
है, इस के लिए प्रतिरक्षा-मंत्रालय या शिक्षा-  
मंत्रालय कुछ धन देता है, और किस प्रकार  
की धन्य महायता देता है ताकि यह काम

सफलतापूर्वक हो सके, और कब तक यह काम कराया जायगा ?

**Shri A. M. Thomas:** We are maintaining a close liaison with the various agencies, such as, the Geological Survey of India, the Meteorological Departments, the Tubewells Organisation, the Land Use Soil Survey Organisation and like agencies, and through the good offices of the Education Ministry we utilise Indian Universities also. We provide to each University about Rs. 30,000 for appointing necessary staff, such as, geologists, chemists, botanists and others and for carrying on this work. The persons required are those who have the knowledge of geology, geomorphology, climatology, forestry, soil science, botany, civil engineering and Air photo interpretation.

**Shri S. C. Samanta:** May I know why the Research and Development Section of the Defence Department would not take up the detailed working of this as the Himalayan Mountaineering Institute is also doing this physiographic research?

**Shri A. M. Thomas:** There is a cell attached to the R & D Establishment. It is part of the R & D Establishment for Engineering and it is this cell that directs the activities. This cell has been started recently on 7th March, 1964. I have already said that we are maintaining a proper liaison with all the agencies. The Universities are perhaps the most fitted agencies because, as I have already said, various disciplines have to be represented and we are utilising only those Universities where there is a convenience for that.

**Shri Subodh Hansda:** Besides these Universities, I would like to know whether the mountaineering institutes are of any help to collect all these physiographic details and, if so, how Government is utilising all these institutes.

**Shri A. M. Thomas:** The Mountaineering Institute is also useful in

this connection. But they do not do so much of intensive analysis. The study is being done by the Universities.

**Shri Shree Narayan Das:** May I know whether any specific coordinating agency has been established to coordinate the activities carried on by the professors and different scientists in the Universities and, if so, what is the agency?

**Shri A. M. Thomas:** These agencies do more of analytical work. The other coordination is being done by the Terrain Evaluation Cell attached to the R & D Establishment in the Ministry of Defence. They do that. I have already said that they function under the Directorate of Engineering.

**Dr. L. M. Singhvi:** What are the reasons for confining this study to some regions and only in the range of interests falling in the province of the Defence Ministry, and may I know whether Government have thought of instituting a comprehensive physiographic inquiry for the entire nation rather than taking piecemeal studies from a limited point of view—both regionally and functionally?

**Shri A. M. Thomas:** The Terrain Evaluation Cell was started in 1964. Three Universities have done work and that related to the Punjab plains to the northern region of Gauhati and to the Deccan track areas around Saugar. We are, in fact, intending to cover the entire country because if we divide our country into landscape units based on climate and rock types, we can project these features to other regions which are inaccessible to us, both in our territory as well as in the enemy territory.

**Shrimati Savitri Nigam:** May I know whether the information thus collected would be kept only for the use of Defence or it will be made available to the general public, and if it will be made available to the general public I would like to know in what manner it will be done.



**Shri A. M. Thomas:** As I said, three Universities have completed their work and the reports which have been received from them are being examined by the Army Headquarters and also by the Western Area Command. We might have to draw some distinction in the matter. The general information that can be given to the public can certainly be given, but certain information is of special importance to Defence and it is not advisable to give that to the general public.

**Shri Sham Lal Saraf:** May I know how far the impression gained in the country is correct that, in the last conflict with China, the physiographic information that was available with regard to regions that were involved, i.e., Ladakh and NEFA, was conflicting as a result of which our Army suffered in certain areas, and if this is a fact, may I know to what extent that has been corrected now?

**Shri A. M. Thomas:** It is to avoid those pitfalls that we are undertaking the survey.

अनिवार्य राष्ट्रीय छात्र सेना दल का  
प्रशिक्षण

+

\* 1041. श्री जगदेव सिंह सिद्धांती :  
श्री प्रकाशबीर शास्त्री :  
श्री वृकण्ड चन्ध कक्षबाय :

क्या प्रतिरक्षा बंधी यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय छात्र सेना दल को शिक्षा का अनिवार्य विषय बनाने के सम्बन्ध में कुछ सुझाव प्राप्त हुए हैं ;

(ख) यदि हां, तो उनका स्वरूप क्या है ; और

(ग) क्या राष्ट्रीय छात्र सेना दल का प्रशिक्षण वर्तमान तरीके से ही चलता रहेगा या उसमें कुछ परिवर्तन करने का विचार है ?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** (a) and (b). Except for certain exempted categories, N.C.C. training is already compulsory for all able-bodied male under-graduates in Degree Colleges and Universities in the country. For girl students, school students and other exempted categories, it is voluntary. No further suggestions regarding extension of compulsory training have been received in this regard.

(c) No change is proposed in the NCC training as at present, though there is an idea in the proposal for National Service, referred to in reply to Short Notice Question No. 13, answered on the floor of Lok Sabha on 10th December 1965, to substitute National Service for the Senior Division of the NCC. That proposal is still in a stage of preliminary consideration.

श्री जगदेव सिंह सिद्धांती : क्या मंत्री महोदय यह बतलाने का कष्ट करेंगे कि ये जो मिलिटरी से ट्रेनिंग देने के लिए आते हैं, इन में रिजर्व फोर्स वाले भी होते हैं या कि पेशनर ही होते हैं ?

**Shri A. M. Thomas:** Both from the serving personnel as well as from the persons who have retired, persons are taken for instructional and training purposes.

श्री जगदेव सिंह सिद्धांती : क्या यह और भी बताएंगे कि ये जो छात्र हैं इन का ट्रेनिंग के पश्चात् मिलिटरी में जाने के लिए कमीशन प्राप्त करने के लिए क्या कुछ सुविधायें प्राप्त होती हैं ?

**Shri A. M. Thomas:** In fact, this is because the person has got the necessary N.C.C. training which is now almost compulsory for all college and University-going students. That would not be a special qualification because it is applicable to each and every individual except some exempted categories.

**Shri Basappa:** May I know whether some complaints have been received that there are not sufficient rifles and other equipment for the N.C.C. training and also that direct Army officers who are serving in the military are not posted for training in some cases?

**Shri A. M. Thomas:** There had been some difficulty with regard to supplies, but now the supply position is satisfactory. There has also been some difficulty in the matter of supply of the requisite type of rifles and we are attending to that also. With regard to shortage in the personnel, the hon. Member is correct because there is some shortage; that is also going to be made up.

**Shri Bade:** Is it a fact that in all medical colleges, the NCC training is not compulsory?

**Shri A. M. Thomas:** It depends on whether the student had a three-year N.C.C. course. If he had already had a three-year course, then he is exempted automatically.

**श्री क० ना० तिवारी :** एन० सी० सी० की जो ट्रेनिंग लड़कियों को दी जाती है, उस में क्या आपने ऐसा कोई केंद्र भी तैयार किया है ट्रेनिंग पाई हुई लड़कियों का, जिसमें से कि एन० सी० सी० की ट्रेनिंग देने वाली भ्रफसर नियुक्त की गई हों ?

**Shri A. M. Thomas:** It is not compulsory for the girl students, but many girl students have taken to it. There are as many as about 80,000 girl students who have taken to the NCC training. Special courses are also there for training the necessary officers to man these girl personnel.

**श्री यशपाल सिंह :** जनरल भोंसले ने जिस नेशनल डिसिप्लिन स्कीम को शुरू किया था और जिस पर सरकार ने लाखों रुपया खर्च किया था उस स्कीम के तहत जो प्रशिक्षण देने वाले लोग थे, क्या यह सच है कि उनको फिर वापिस भेजा जा रहा है और उन्हें इस काम में नहीं लिया जा रहा है ?

**Shri A. M. Thomas:** This scheme has now been integrated with the National Fitness Scheme which has now been drawn up by the Education Ministry, and this concept has also been taken in that. It is advisable that there are not so many parallel organisations concerned with this matter. That is why the Education Ministry has now an integrated training course in this regard.

**श्री विभूति मिश्र :** क्या यह सही है कि कालेजों में जो एन० सी० सी० की ट्रेनिंग दी जा रही है उन में जो इसके लिए आवश्यक सामान है जैसे राइफल हैं टोटा है तथा दूसरी चीजें हैं, वे उनके लिए उपयुक्त नहीं हैं और इसका परिणाम यह होता है कि वहां काफ़ी सफर करता है ?

**Shri A. M. Thomas:** I had answered earlier an identical question put by Shri Basappa regarding this matter. In fact, there are some shortages; although the supply position at present is satisfactory, there are some shortages, as for example in the case of DGBM rifles where there is some difficulty; we are looking into that matter also.

**श्री बागड़ी :** क्या यह सही है कि एन० सी० सी० का जो एक निशाना है शिक्षा का उस निशाने तक न पहुंच कर के बीच में ही दूसरी शिक्षा दे दी जाती है और वह बीच में रह जाती है। जिस से देश को कोई फायदा नहीं पहुंचता है ? एन० सी० सी० का जो मंजिले मकसूद है, जिस काम के लिए वह शिक्षा उपयोगी सिद्ध हो सकती है, उसको प्राप्त करने के लिए पूरे ढंग से तथा सभी साधनों और तरीकों को जुटा कर युवकों को शिक्षित करने पर क्या सरकार विचार कर रही है और अगर कर रही है तो कैसे ?

**Shri A. M. Thomas:** It is true that to some extent the standards differ from one educational institution to another. But I am glad to say that there is general appreciation of the standards of

training that is being imparted in the various universities, and the universities are also co-operating very well in this scheme.

**Shri Krishnapal Singh:** May I know whether any record is maintained of the performance of each cadet during the NCC training and if so, whether that is taken into consideration at the time of examinations and promotions of students?

**Shri A. M. Thomas:** For the promotion they may not perhaps be taken into account, but a record is kept of the performance of each student regarding his NCC activities.

श्री काशीराम गुप्त : अभी मंत्री महोदय ने बताया है कि लड़कियों के लिए यह ट्रेनिंग आवश्यक नहीं है। मैं जानना चाहता हूँ कि क्या इसको आवश्यक करने का विचार है और यदि है तो कब तक इसको आवश्यक कर दिया जाएगा ? फिर उसके लिए महिला अफसर भी नियुक्त की जायेगी प्रयत्न नहीं ?

**Shri A. M. Thomas:** At present, we do not have any proposal to make it compulsory for the girl students. There are women officers who are being trained for this purpose.

श्री काशी राम गुप्त : इसको कब तक कम्पलसरी करने का विचार है ?

**Shri A. M. Thomas:** In Gwalior, there is an institution for that.

**Shrimati Savitri Nigam:** While replying to part (c) of the question, the hon. Minister has stated that the scheme regarding national service is still under consideration. When he knows the response and the keenness of the members to have this type of service, may I know why it is being delayed, and why it is still under consideration?

**Shri A. M. Thomas:** This has also been drawn up, just on a preliminary basis, along with that selective conscription scheme. Under that scheme, all boys who complete higher secondary school before they enter the university will have one year of compulsory military training. Whether that should be adopted or not is being considered. The Military Affairs Committee of the Defence Ministry considered that and the reaction that we got is not quite favourable to the adoption of that course.

#### Activities of Hostile Nagas

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- \*1042. **Shri Linga Reddy:**  
**Shrimati Renuka Barkataki:**  
**Shri P. C. Borooah:**  
**Shri M. L. Dwivedi:**  
**Shri Bhagwat Jha Azad:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri Yashpal Singh:**  
**Shri Bahmiki:**  
**Shri Vishram Prasad:**  
**Shri Rameshwar Tantia:**  
**Shri Himatsingka:**  
**Shri D. C. Sharma:**  
**Shri Bagri:**  
**Dr. Ram Manohar Lohia:**  
**Shri Hukam Chand**  
**Kachhavalya:**  
**Shri Bude:**  
**Shri Vishwa Nath Pandey:**  
**Shri P. R. Chakraverti:**  
**Shri C. K. Bhattacharyya:**  
**Shri Gokulananda Mohanty:**  
**Shri Indrajit Gupta:**  
**Shri Ram Harsh Yadav:**  
**Shri Kishor Lal:**  
**Shri Ravindra Varma:**  
**Shri E. S. Pandey:**  
**Shri Rajeshwar Patel:**  
**Shrimati Jyotsna Chanda:**  
**Shri Sidheshwar Prasad:**  
**Shri Onkar Lal Berwa:**  
**Shri R. Barua:**  
**Shri Basumatari:**  
**Shri Dharmalingam:**  
**Shri Basappa:**  
**Shri Krishnapal Singh:**  
**Shri Hem Barua:**  
**Shri S. L. Verma:**  
**Shri Mohanmad Elias:**  
**Shri Narayana Reddy:**

**Shri Kajrolkar:**

**Shri Parasbar:**

Will the Minister of External Affairs be pleased to state:

(a) the details of several acts of violence and hostility carried on by the Nagas in Nagaland and neighbouring states during the last six months; and

(b) the action taken by Government in the matter?

**The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh):** (a) A statement giving details of acts of violence and hostility carried on by the Nagas in Nagaland and neighbouring states between 15th September, 1965 and 15th March, 1966 is placed on the Table of the House. [Placed in Library. See No. LT-6019/66].

(b) The Government of Assam, Nagaland and Manipur are taking necessary steps to prevent commission of unlawful acts by the Underground and to protect the life and property of citizens. The State Governments have already issued instructions to Administrative Officers to use the police force and if necessary security forces in aid of civil power to prevent commission of violent acts by the underground Nagas.

**Shri Linga Reddy:** May I know whether, under the guise of peace talks, latterly there has been an increase in the hostile and violent activities of the Nagas against the neighbours and also within the State?

**Shri Dinesh Singh:** No, Sir. I would not say there has been any increase.

**Shri Linga Reddy:** Is it true that an impression has gained ground in the country that the leader of the underground Nagas is claiming equal status with our Prime Minister as the so-called Prime Minister of the Federal Government of Nagaland as a parallel Government to the State Government,

and that is encouraging the violent activities of the Nagas in Nagaland?

**Shri Dinesh Singh:** No, Sir. There is no question of claiming equal status.

**Shri Shinkre:** It is not a question of giving. Are they demanding?

**Shri Dinesh Singh:** That is what I said. They are not demanding any equal status.

**श्री म० सा० द्विवेदी :** जो स्टेटमेंट सभा पटल पर रखा गया है उसमें लिखा है :

"The Nagas are reported to be collecting house taxes from the villagers of Sibsagar-Nagaland border as royalty for collection of forest produce from the State Forest of Desoi Valley and Kakadenga.

एक विवरण उस दिन माननीय दिनेश सिंह जी ने सभा पटल पर रखा था और बताया था कि जिन नागाओं ने रिपब्लिक ड मनाया और अपना झंडा पहराया व रिबल नहीं थे और वह सब कुछ गवर्नर की परमिशन से हुआ था। मैं जानना चाहता हूँ कि क्या टैक्स कलेक्शन के काम को प्राय हमेशा के लिए उन पर छोड़ रहे हैं या उनको ऐसा करने से रोक भी रहे हैं ?

**श्री विनेश सिंह :** टैक्स कलेक्शन को हम छोड़ नहीं रहे हैं। हमारे और उनके बीच में जो कुछ बातें हुई थीं और जो निर्णय हुए थे उनके अनुसार हम उन से कह रहे हैं कि यह टैक्स कलेक्शन गलत है और जहाँ तक हो सकता है हम उसको रोकने की कोशिश करते हैं।

**Shri S. C. Samanta:** In the State-ment acts of violence by the hostile Nagas up to 15th March 1966 have been given. May I know whether their activities lessened to some extent after the meeting of the leaders of the

Naga hostiles with the Prime Minister?

**Shri Dinesh Singh:** Yes, Sir.

**Shri Subodh Hansda:** A large number of hostile activities has been committed by these underground Naga hostiles. I would like to know whether all these events have been discussed with the peace mission members and also the underground Naga leaders, and if so, what is the reaction those Naga leaders with whom the Prime Minister is discussing this Naga problem today?

**Shri Dinesh Singh:** The talks with the underground leaders and the Government of India are going on, and I would not like to say much about this at this stage.

**श्री यशपाल सिंह :** क्या यह सच है कि इस बार नागा विद्रोहियों के लीडर ने सारी सेंट्रल कैबिनेट में किसी को पसन्द नहीं किया है और यह कहा है कि केवल प्रधान मंत्री के साथ हम बात कर सकते हैं, न विदेश मंत्री के साथ करेंगे और न ही होम मिनिस्टर के साथ करेंगे ?

**श्री बिनोय सिंह :** एसी कोई बात तो नहीं हुई है ।

**Shri Hem Barua:** On the one hand the Naga underground leaders are having talks in Delhi and on the other they are causing depredations in the neighbouring States of Nagaland. In that context and in view of the fact that Rev. Michael Scott, a member of the Nagaland Peace Mission, has been conducting himself in a way that is prejudicial to Indian interests,—I can cite instances if necessary—may I know whether our government are prepared to tell him with all the traditional Indian courtesy and politeness thrown in that he should withdraw from India as soon as possible?

**Shri Dinesh Singh:** We have already conveyed to him that we disapprove of his action in sending these letters.... (Interruptions.)

**Mr. Speaker:** They ask whether the government would convey to him that he should quit.

**Shri Hem Barua:** On a previous occasion the Minister of External Affairs said....

**Mr. Speaker:** Order, order.

**Shri Dinesh Singh:** This matter has been considered as to whether it would be desirable to ask him to leave at this stage when the talks are going on, and on balance it was felt that this was not the best time to take up this matter.

**Shri Hem Barua:** On a previous occasion, only last week the Minister of External Affairs gave us the assurance in these words that the government took a very serious view of the activities of Rev. Michael Scott. In that context I want to know while he has been allowed to represent the Nagaland underground in the talks here.....

**Mr. Speaker:** Order, order. Shri D. C. Sharma.

**Shri D. C. Sharma:** The statement which the External Affairs Minister has placed on the Table of the House makes formidable and frightful reading. The Naga hostiles have been guilty not only of anti-social and criminal deeds but also of activities which I would say are very damaging to the prestige of India. In the light of these, how long will government keep up this dual policy of talking to them on the one hand around a negotiating table and trying to contain their activities by military forces on the other? Will not the government take firm steps in order to contain them by the military might because all those other things have failed?

**Shri Dinesh Singh:** As the House is aware, a section of the Naga people have been carrying on acts of hostilities against the government for quite sometime. A couple of years back it was felt that perhaps there was

some chance of having a peaceful solution and since then these talks have been started with them and the talks are still going on. We have not reached a stage where we can say that the talks have concluded satisfactorily or otherwise. In the meantime we have got to continue to make every effort to find a peaceful solution. It is true that some acts of hostility take place but in the larger interest of trying to find a peaceful solution, I would beg of the House to consider this matter. Once a policy decision has been taken and approved by this House we should try to find a peaceful solution to this; we should give it a fair chance....

**Shri D. C. Sharma:** How long?

**Shri P. R. Chakravarti:** Keeping in view the number of incidents that have been catalogued in that statement, numbering 30 or more, will the government think it expedient to have a re-thinking on the working of the peace mission and also the talks which are likely to be carried on indefinitely?

**Shri Dinesh Singh:** These are under consideration. Some talks have taken place with the underground leaders on how we could make the cease-fire more effective.

**Shri Bada:** This Rev. Michael Scott is the brain behind the whole Naga hostilities. Why don't you remove this Rev. Michael Scott who has published articles in Britain that there should be international intervention in Naga affair?

**Mr. Speaker:** One question has been put already. Shri Hem Barua.

**Shri Hem Barua:** There should be a demand from every section of the House for the immediate withdrawal of Rev. Michael Scott. All patriotic Indians should make a demand including you, Sir.

**Mr. Speaker:** Order, order. The hon. Member will kindly sit down.

**Shri Hem Barua:** You also must demand that this particular man should be removed.

**Mr. Speaker:** Order, order. If my demand of asking the hon. Member to resume his seat is not being cared for, how can I do that?

**Shri Bada:** My question is whether Rev. Michael Scott has written any letter in the British press, the British papers....

**Mr. Speaker:** Let him sit down.

**Shri Bada:** Let the Minister say, Sir.

**Mr. Speaker:** That has been answered.

**Shri Bada:** About the letter, he has not answered. **सप्लीकस स्कॉट ने लन्दन में एक लेटर लिखा था, उस के बारे में जवाब नहीं आया।**

**अध्यक्ष महोदय :** मैं बार बार कह रहा हूँ कि मैं जवाब ले दूंगा। आप बैठ जाइये।

**डा० राम मनोहर लोहिया :** इन नागा विद्रोही नेताओं की, जैसे श्री फीजो, श्री कीतो वगैरह, शक्ति, क्याति और प्रेजिडेंसिता का एक कारण यह है कि जो देशभक्त नागा और आदिवासी हैं, जैसे कि श्री एरिंग, जैसे श्री जमीर और उसे श्री निखंता क्रिमिना—श्रीसे का मैं ताम नहीं ले रहा हूँ—जो कांग्रेस के मेम्बर हैं और सरकारी पार्टी के मेम्बर हैं, उन सब का उचित रूप से इस्तेमाल नहीं किया जाता और उन को बड़े पैमाने और राष्ट्रीय पैमाने के नेता बनने का मौका नहीं दिया जाता। अगर ऐसा है तो इस कमी को दूर करने के लिए सरकार क्या कर रही है।

**श्री दिनेश सिंह :** अध्यक्ष महोदय, कोई हम ने तो रोक नहीं रक्खा है उनका

नेता बनना । वो माननीय सदस्यों के बारे में मैं कह सकता हूँ, जिल का माननीय सदस्य ने जिक्र किया, कि वह हमारे यहां पार्लियामेन्टरी सेक्रेटरी हैं, और मैं समझता हूँ कि पूरी तरह से वहाँ के मामलों में दिलचस्पी लेते हैं । एरिग जी जो हैं वह नागालैंड के नहीं हैं, वह नागा नहीं हैं, लेकिन जमीर साहब, जिन का जिक्र आया है, काफी दिलचस्पी लेते हैं ।

**डा० राम महोहर लोहिया :** अध्यक्ष महोदय, यहाँ यह सवाल नहीं था कि वह रुकावट डाल रहे हैं । सवाल यह था कि उन को मौका नहीं दिया जा रहा है नेता बनने का । वह पार्लियामेन्टरी सेक्रेटरी बगैरह हैं, या उन से कोई और काम भी लिया जाता है । आखिर उन को क्यों और ऊँचा प्रोत्साहन नहीं किया जाता ?

**अध्यक्ष महोदय :** यह फैसला यहाँ तो नहीं हो सकता कि कोई ऊँचा प्रोत्साहन नहीं दिया जाता । सप्लीमेन्टरी में तो यह नहीं हो सकता । आप ने इतना पूछा कि उन को इस्तेमाल क्यों नहीं किया जा रहा है, इस का जवाब दे दिया जाये ।

**श्री विवेक सिंह :** मैंने पूछा कि उन का इस्तेमाल हो रहा है और वह काफी दिलचस्पी लेते हैं ।

**Shri P. K. Deo:** While appreciating that a peaceful settlement of the Naga problem should be arrived at, it would be appreciated by all concerned that it is a matter for deep concern that these Naga depredations are on the increase in Nagaland and thereby setting demoralisation of peace-loving Nagas. May I know if the Government have found out from the Naga hostiles that they have given up the demand for an Independent Nagaland and that they want, if at all, some special status under the Constitution of this country?

**Shri Dinesh Singh:** As I mentioned earlier the acts of hostilities are not

on the increase. So far as the question of independent Nagaland is concerned, our position is very well known. It has been repeated in this House and also stated outside that we can only think of any adjustment of Nagaland within the Indian Union and not outside the Indian Union.

**Shri P. K. Deo:** His reply is not clear. What about the view of the Naga hostiles—whether they have given up the demand for an independent Nagaland?

**Mr. Speaker:** Order, order. He has answered it. Shri Basumatari.

**Shri Basumatari:** Since another batch of Nagas has come under the leadership of Rani Guidiliu, may I know what is the difference between the demand of Rani Guidiliu and that of the so-called Prime Minister of the federal government of Nagaland Kugato Sukhai?

**Shri Dinesh Singh:** Rani Guidiliu has been asking for a district of her tribal Nagas who are now scattered in two or three States. They are now split up, and she has been wanting them to be consolidated in one district. We are looking into the matter, but so far as the hostile Nagas are concerned, they have been asking for a separate Nagaland.

**Shri Bade:** My question has not been answered, Sir.

**अध्यक्ष महोदय :** पाप बैठ जाये, मैं जवाब ले दूँगा ।

**Shri Krishnapal Singh:** May I know if the Government have tried to enlist the support of loyal Nagas by raising a sort of local militia, composed mainly of Nagas, who can help our security forces in their operations by giving them proper information and guiding them into very difficult country on the lines of similar forces used in the old North-West Frontier Province of India?

**Shri Dinesh Singh:** A scheme of village guards is in force and that is working fairly satisfactorily. I cannot say what other schemes for greater participation of the local people are there at the moment. But this is always under our consideration.

**Shri Basappa:** May I know whether any assessment has been made of the loss sustained by our people due to these hostile Nagas activities in men and property?

**Shri Dinesh Singh:** I have not got the details here.

**Shri Basappa:** When are they going to make an assessment?

**Mr. Speaker:** He says he has not got the information.

**Shri Buta Singh:** A very important member of the peace mission, Shri Jayaprakash Narayan has resigned from its membership. May I know what were the reasons for his resignation? Was it personal or concerned with some fundamental policy?

**Shri Dinesh Singh:** I have answered this question sometime back. I might again mention that Shri Jayaprakash Narayan had written to the church mission that he could not function in it because he felt that he did not have the full confidence of the underground Nagas.

श्री रामेश्वरानन्द : अध्यक्ष महोदय . .

अध्यक्ष महोदय : मैंने स्वामी जी, जो बुलाया था, आप खरे नहीं हुए।

श्री रामेश्वरानन्द : मैं सुन नहीं पाया था।

अध्यक्ष महोदय : तो मैं क्या कहूँ आप सुन नहीं पाते तो ?

**Shri Bado:** May I know whether the government has enquired from Rev. Michael Scott whether he has written a letter to some British newspaper editors that some international

force or agency should intervene in the Naga affairs, because this has been published in so many papers in India?

**Shri Dinesh Singh:** Yes, Sir; Rev. Michael Scott has sent this letter. We have conveyed to him that we strongly disapprove of his effort to internationalise a question which is purely a domestic question of India.

**Shri R. Barua:** One of the members of the Naga delegation in a statement in Delhi said that they are sending peace proposals to foreign countries using their own agents including the peace mission. I want to know whether it is within the competence of the peace mission to handle such matters and if it is not within the competence of the peace mission as such, whether any individual member is doing this thing, and if so, what is the government's reaction to it.

**Shri Dinesh Singh:** I would say that it is not within the competence of the peace mission to do it and the peace mission as a whole have not done this. An individual member of the peace mission has done it and we have conveyed our disapproval of it to him.

**Shri Hem Barua:** On a point of order, Sir. It is a very serious matter, these people telling us that the peace mission as a whole has not done it; it is the individual members of the peace mission who function in a large way. That cannot be an excuse for this sort of treachery and treason practised in this country.

श्री बागड़ी : अध्यक्ष महोदय, क्या मन्त्री महोदय इस बात के ऊपर विचार करेंगे कि इस देश के अन्दर जो विद्रोह की बात चलती है वह आदिवासी दलित चाहे वह नागा हों, चाहे मिजो हों और चाहे बस्तर के हों चाहे कहीं के हों, क्योंकि उनका देश के अन्दर रोह नहीं पैदा कर सके देश की जरूरतों जिनकी उनके हिस्से डालकर के, तो क्या इन बुनियादी बातों पर सरकार ने मोर किया है



कि क्या बजह है कि भ्रादिवासियों में विद्रोह बढ़ता जाता है, जो कि उनकी बुनियादी मांग है और उन बुनियादी मांगों को पूरा करने के लिए क्या विचार किया जा रहा है ?

**अध्यक्ष महोदय :** अब यह तो नागाओं का सवाल है। आप भ्रादिवासियों पर चले गए और बस्तर का सवाल यहां से भाये।

**श्री बागड़ी :** अध्यक्ष महोदय, नागाओं के साथ.....

**अध्यक्ष महोदय :** नहीं, मैं सारी चीजें इसमें नहीं जोड़ने दे सकता।

**श्री बागड़ी :** अच्छा, सिर्फ नागाओं की बात ले लें इसी तरह से।

**श्री बिनेश सिंह :** जहां तक नागाओं का सवाल है नागालैंड की सरकार उनकी तरक्की के लिए निरन्तर काम कर रही है। कुछ दिन पहले, वहां पर क्या काम हो रहे हैं इसका भी जिक्र आया है और मैं यह बताना चाहता हूँ सदन को कि कोई ऐसी बात नहीं है कि हम नागा लोगों के लिए कोई कोशिश नहीं कर रहे हैं। जितने भी विकास के काम और जगह हो रहे हैं उसी तरह हम नागालैंड में भी विकास के काम करने की कोशिश कर रहे हैं।

#### Constitutional Changes in Fiji

\*1043. Dr. Ram Manohar Lohia: Will the Minister of External Affairs be pleased to state:

(a) whether Government are aware of the latest British effort to create a rift among the people of Fiji by introducing the principle of separate electorates there; and

(b) the steps Government propose to take to counter this and to help speed up the process of the transfer of power in that territory?

The Minister of State in the Ministry of External Affairs (Shri Dinesh

Singh): (a) At the Fiji Constitutional Conference of 1965 the British Government favoured the continuation of the principle of separate electorates in Fiji with some modification.

(b) Government have supported the various U.N. Resolutions calling on the Administering Power *inter alia* to provide for free elections in Fiji on the principle of "one man, one vote," and to take immediate steps for the transfer of all power to the people of that territory.

**डा० राम मनोहर लोहिया :** क्या प्रपोज नौकरशाह और आस्ट्रेलियाई पूंजीपति फिजी द्वीप में जो भारतीय पैदाइश के फिजीवासी हैं और ती केनिपैदाइश के फिजीवासी हैं उनमें काम घन्घे रोजगार प्रादि के संबन्ध में जो भेदभाव करते हैं और उसके साथ-साथ स्वाधीनता पाने के मामले में यह अलग निर्वाचन पद्धति से जो खराबी हो रही है इनके ऊपर सरकार ने कुछ ख्याल किया है और धगर किया है तो सरकार कौन सी कार्यवाही कर रही है जिससे कि यह भेदभाव खत्म हो ?

**बैदेशिक-कार्य मंत्रालय में राज्य मंत्री (श्री बिनेश सिंह) :** जी हां। इस भेदभाव के बारे में अरूर विचार किया है और मैंने अभी प्रश्न किया कि संयुक्त राष्ट्रसंघ में यह मामला हमने उठाया था। हमने एक रिजोल्यूशन भी इसके ऊपर रखा था जो हमने स्पॉसर किया और जो पास हुआ कि बिना किसी भेदभाव के वहां के लोगों को वोट देने के अधिकार और अपना भविष्य निर्धारित करने के अधिकार दिये जाने चाहिए।

**डा० राम मनोहर लोहिया :** अध्यक्ष महोदय, अभी इन्होंने मेरे सवाल का जबाब नहीं दिया क्योंकि रोजगार में, कारखाने में और उद्योगधन्धों में भेदभाव किया जाता है, नौकरी दिलाने में और जो नौकरी के पैसे मिलते हैं उसमें और उसके अलावा धगर वोट के असली सिद्धांत वहां लागू किये जाय तो वह स्वतंत्र हो जाय, भारतीय पैदाइश के लोग

वहां पर बहुमत में हैं तो इन सारी बातों पर उन्होंने क्या किया ? वह उन्होंने सिर्फ सेपरेट एलेक्टोरेट, अलग निर्वाचन पद्धति के बारे में कहा है ।

**श्री विनेश सिंह :** वहां पर जो भेदभाव रखते हैं, यह तो माननीय सदस्य को अच्छी तरह से विदित है कि जहां भी अल्पजो ने इस तरह की हुकूमत की, वहां यह भेदभाव रखा । हमारे ही देश में भेदभाव रखते थे और जगह भी रहे । हम इसे नहीं पसन्द करते हैं । संयुक्त राष्ट्रसंघ में हमने यह बात उठायी कि यह भेदभाव खत्म होना चाहिए और उनको समान अधिकार मिलना चाहिए । अगर समान अधिकार मिल जाय तो वह स्वतंत्र हो जायेंगे और भेदभाव अपने आप खत्म हो जायगा ।

**श्री विभूति मिश्र :** क्या यह सही है कि जो वहां भारतीय हैं उनको अपने धर्म कर्म के मामलों में भी कठिनाइयां होती हैं ? वह चाहते हैं कि हिन्दुस्तान के पंडित वहां भारतीय जो बसे हुए हैं उन्हें धार्मिक शिक्षा दें तो क्या सरकार के ध्यान में यह बात आयी है और सरकार ने इस सम्बन्ध में क्या किया है ?

**श्री विनेश सिंह :** मैं नहीं कह सकता कि उनके धर्म पालन में कोई वहां रुकावट है क्योंकि बीच-बीच में हमारे पास लोग आते हैं पासपोर्ट बगैरह के लिए जो फिजी जाना चाहते हैं और हम उनको पासपोर्ट देते हैं, वह बसे जाते हैं बिना किसी रुकावट के ।

**श्री मोर्य :** फिजी द्वीप के अन्दर भारतीय लगभग 52 प्रतिशत हैं और गोरे या एंग्लो इंडियन वहां पर करीब 10 या 12 प्रतिशत हैं और बकाया फिजियन कैबितीय हैं लेकिन पापुलर वोट के आधार पर नहीं बल्कि जातीयता के आधार पर अलग-अलग तीनों के, आबादी का ध्यान न रख कर, छः-छः सात-सात और आठ-आठ व्यक्ति रखे जाते हैं । तो इस सिद्धांत को सामने रखते हुए कि पापुलर वोट वहां पर रखा जाय क्या यूनाइटेड

नेशंस में भारत सरकार की ओर से कोई आवाज उठाई गई है ? अगर नहीं उठाई गई तो क्या उठायी जायगी और उठायी जायगी तो कब ?

**श्री विनेश सिंह :** माननीय सदस्य डाक्टर लोहिया के जवाब में मैंने यही अर्ज किया था कि हमने यह आवाज उठायी थी ।

**डा० राम मनोहर लोहिया :** क्या सरकार को पता है कि रायटर नाम की समाचार एजेंसी जो कि भारत को भी खबर देती है और बाकी दुनिया को भी वह हमेशा फिजी वासी एक भारतीय शब्द का प्रयोग करती है जबकि दो शब्द हैं एक तो भारतीय या हिन्दुस्तानी पैदाइश के फिजी वासी और दूसरे कैबिती पैदाइश के फिजी वासी क्योंकि दोनों ही समान रूप से फिजी वासी हैं और अगर ऐसा है तो सरकार क्या कदम उठा सकती है अब तक या आगे उठायेगी जिससे कि रायटर की यह बदमाशी रुक जाय ?

**श्री विनेश सिंह :** रायटर के ऊपर हमारा कोई नियन्त्रण नहीं है । माननीय सदस्य ने जो यह बात कही है वह सही है लेकिन वह तो वहां पालिसी चल ही रही है और हम उस के खिलाफ कोशिश ही कर रहे हैं ।

**डा० राम मनोहर लोहिया :** रायटर के साथ भारत के प्रखबारों का सरकार बगैरह के जरिए न जाने कितने तरीके से सम्बन्ध है इसलिए इस तरीके का जवाब प्रध्यक्ष महोदय, आप मन्त्री को मत देने दीजिये ।

**प्रध्यक्ष महोदय :** अब आप बैठ जाइये ।

**डा० राम मनोहर लोहिया :** यह हमेशा जवाब से टकरा जाते हैं ।

**Shri Sham Lal Saraf :** Fiji Islands are a unit of the Commonwealth of Nations. May I know what steps

have been taken to apprise forcefully the 'Commonwealth of Nations about what is happening in Fiji? Why are no steps being taken there as in Rhodesia?

**Shri Dinesh Singh:** There is a slight difference between this question and the question of Rhodesia. Here a section of the people have accepted the proposal that has been made by the British Government and the other section, which is the majority, has not accepted it and not appreciated it. We have taken up this matter with the United Nations. We have got to see how this progresses. I am sure that when an opportunity arises we shall take it up in the Commonwealth Conference also.

#### Thumba Rocket Experiment

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\*1044. **Shri Bibhuti Mishra:**  
**Shri K. N. Tiwary:**

Will the **Prime Minister** be pleased to state:

(a) whether Government's attention has been drawn to the Indian Express dated the 19th December, 1965, page 5 column 1, heading "Thumba Rocket experiments fail";

(b) if so, the reasons for the failure; and

(c) the remedial steps taken so far?

**The Parliamentary Secretary to the Prime Minister Dr. Sarojini Mahishi:**  
(a) Yes, Sir.

(b) and (c). A Judi-Dart rocket launched with an instrumented payload for meteorological studies from the Thumba Equatorial Rocket Launching Station on December 18, 1965, could not reach its expected altitude, and hence no useful scientific data could be collected. The reasons for malfunctioning of the rocket are being investigated. Suitable remedial steps will be taken.

**श्री बिभूति मिश्र :** क्या यह सही है कि इस राकेट से छोड़े जाने से पहले जो हमारे वहाँ के विज्ञानवेत्ता हैं उन्होंने इस बात की पूरी तरह जांच पड़ताल नहीं की जिसकी कि वजह से छूटने पर इस में असफलता हुई ?

**Dr. Sarojini Mahishi:** Till now 25 rockets were launched—22 with choff pay load and 3 with instrumented pay load. One choff pay load rocket and 3 instrumented pay load rockets were unsuccessful. The reasons for the malfunctioning of these rockets are being investigated with NASA and the manufacturers.

**Mr. Speaker:** The question was whether the scientists in this case did not make proper check before it was launched.

**Dr. Sarojini Mahishi:** I am coming to that. An investigation into the malfunctioning was made. The final result or finding has not been arrived at. Also, it is not in the public interest to disclose it.

**श्री बिभूति मिश्र :** कई दिन हो गये अभी तक सरकार की तरफ से उसकी छानबीन नहीं की गई तो मैं जानना चाहता हूँ कि क्या सरकार इस बात की छानबीन पूरी गम्भीरता-पूर्वक कर रही है या द्विधमिल नीति से कर रही है ?

**Dr. Sarojini Mahishi:** Measures for investigation are being taken from the signals sent by the rocket and also with the help of the radar screen. The local experts have given their opinion on that. But this is being reviewed with the consent of NASA and the manufacturers.

**श्री क० ना० तिवारी :** यह डिपार्टमेंटल इनवैस्टिगेशन हो रही है फेलोयोर की या कोई कमीशन बना दिया गया है एकमपर्टिस का जो कि उसकी जांच कर रहा है और यदि कमीशन बनाया गया है तो उसका प्रीनल क्या है ?

**Dr. Sarojini Mahishi:** The local experts are making an inquiry into the matter.

**Shri Joachim Alva:** Is it not true that a team of young scientists headed by a competent Director are striving their utmost to fulfil these unique experiments with the fair support of space powers of both the East and the West?

**Dr. Sarojini Mahishi:** Yes, Sir.

**Shri Hari Vishnu Kamath:** With which countries has India concluded agreements with a view to co-ordinating research in the science of rocketry and outer space exploration and on what terms and conditions? Have any countries refused to co-operate with us in that research?

**Dr. Sarojini Mahishi:** I do not think this question will arise out of that.

**Shri Hari Vishnu Kamath:** Let her ask for notice if she wants. But she cannot say that it does not arise.

**Mr. Speaker:** Yes, she is asking for notice.

**Shri Hari Vishnu Kamath:** You are helping her out.

**Shrimati Savitri Nigam:** When the first experiment was a failure, before making proper investigation and finding out the reasons why were two other risks taken which also became failures?

**Mr. Speaker:** Next question.

भारत पाकिस्तान संघर्ष में बीरगति प्राप्त  
सैनिकों के परिवारों के लिये भूमि

\* 1045. श्री जगबेब सिंह सिद्धास्ती : क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उन बीर सैनिकों के परिवारों को अपने धरण-पोषण के लिये कृषि-भूमि

देने का निर्णय किया गया है, जिन्होंने हाल के भारत-पाकिस्तान संघर्ष में अपने प्राणों की आहुति दी है ;

(ख) यदि हां, तो क्या उन्हें उस भूमि की सिंचाई के लिये नल-कूपों की सुविधाएं भी प्रदान की जायेंगी; और

(ग) ऐसे कितने परिवारों को अब तक भूमि दी जा चुकी है तथा प्रत्येक परिवार को औसतन कितनी भूमि दी गई है और कहा कहाँ पर ?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** (a) Agricultural lands are under the control of the State Governments. Some of the State Governments have decided to set apart such lands for the benefit of the dependents of service personnel killed in action.

(b) and (c). The information asked for is being collected from the State Governments and will be laid on the Table of the House when received.

श्री जगबेब सिंह सिद्धास्ती : क्या केन्द्रीय सरकार ने राज्य सरकारों को यह सुझाव दिया है कि उन बीरगति को प्राप्त होने वाले सैनिकों के परिवारों को वहां भूमि दी जाय जहां सिंचाई की सुविधा पूरे तरीके से प्राप्त हो सके ?

**Shri A. M. Thomas:** Yes, Sir. Soon after the Chinese invasion, we took up the matter with the various State Governments and most of them have made provision for allotting land to the dependents of those killed in action.

श्री जगबेब सिंह सिद्धास्ती : क्या मन्त्री महोदय यह भी बतलाने का अनुग्रह करेंगे कि उन बीर सैनिकों को उन्हीं के राज्यों में ऐसी भूमि दी जाय जिस के कि ऊपर उनके परिवार का अच्छी प्रकार से पालन पोषण हो सके ?

**Shri A. M. Thomas:** Normally, we have to expect that persons belonging to particular States will be provided with land in those States.

**Shri Buta Singh:** Instead of entrusting the allotment of land to the dependents of those who were killed in action in the Indo-Pakistan conflict to the State Governments may I know whether Government propose to establish any machinery in the Defence Ministry at the Centre so as to avoid botheration and inconvenience to the families of the bereaved?

**Shri A. M. Thomas:** There are very many beneficial measures that have been started for giving relief to this class of persons. As I have said in the main answer, the control and management of land vests with the State Governments. The Centre has no land of its own. So, we have to get the co-operation of the State Governments. Various State Governments have made provision for this. For example, in Andhra Pradesh all waste land at the disposal of the State Government has been reserved for assigning to the defence personnel after demobilisation. Other State Governments have also done it. I have got a full list with me. I do not know whether I have to read it.

**श्री रामेश्वरानन्द :** अध्यक्ष महोदय, जब सैनिक केन्द्रीय सरकार के सीधे कर्मचारी हैं तो फिर उन्हें प्रान्तीय सरकारों के आश्रित लगा देना कि राज्य सरकारों उन्हें जमीन देनी और परिणामस्वरूप वह उनके आश्रित रह कर धक्के खाते फिरते हैं भारत सरकार ऐसी व्यवस्था क्यों नहीं करती है कि वह स्वयं राज्य सरकारों से जमीन लेकर उनको खुद दे ?

**अध्यक्ष महोदय :** यह जवाब दे दिया गया है ।

**श्री रामेश्वरानन्द :** यह जवाब नहीं आया है ।

**Shri A. M. Thomas:** No doubt, they are Central Government employees. But this does not come within the terms and conditions of their service with the Central Government. These are other welfare measures which are not part of their service conditions with the Central Government. In the matter of land we have necessarily to get the co-operation of the State Governments.

**श्री रामेश्वरानन्द :** अध्यक्ष महोदय, मेरा निवेदन सुन लें । मेरा निवेदन यह है कि जब वह सीधे केन्द्र के कर्मचारी हैं तो केन्द्र क्यों नहीं सीधे जमीन राज्य सरकारों से लेकर उन्हें दे ताकि आज जो वह वहाँ धक्के खाते फिरते हैं उसकी नीबत न आये ?

**अध्यक्ष महोदय :** जमीन पर उनका अधिकार नहीं है ।

**Shri D. C. Sharma:** May I know if the Government of India is in a position to place a statement on the Table of the House, giving details of the land which has been allotted by the various States to the dependents of persons who have lost their lives in the Indo-Pakistan conflict and also another statement, covering the other facilities that were given to them? I think this will be very helpful to the families of the persons who have lost their lives in the conflict.

**Shri A. M. Thomas:** A person like Shri Sharma should have heard the answer which I gave in answer to (b) and (c). The information is being collected and will be laid on the Table of the House.

**Shri D. C. Sharma:** I know they give assurances and the result of those assurances. The assurances given in 1953 have not yet been fulfilled in 1966. That is the result of these assurances.

**Shri Inder J. Malhotra:** May I know if the Central Government, in consultation with the State Government, have taken any specific

decisions regarding the minimum scale of land to be allotted and the number of families in each State?

**Shri A. M. Thomas:** It differs from State to State. In certain States, it is 5 acres and in certain others it is 2½ acres and like that.

**Dr. L. M. Singhvi:** May I know whether the Government have considered or have in contemplation any scheme to improve the defences of this country, and with that view, to settle persons in the border regions of the country and to settle the families of those who have died in those regions as a part of the co-ordinated scheme under the supervision of the Centre?

**Shri A. M. Thomas:** That will also be considered when the land is allotted.

**Dr. L. M. Singhvi:** What is this answer? It is not a suggestion for action that I am making. I wanted to know whether the Government have considered this or not.

**Mr. Speaker:** So far they have not considered it.

**Shri P. K. Deo:** Besides the number of soldiers who died, we have got a large number of soldiers who are still missing and whose whereabouts we do not know. May I know whether similar facilities will be extended to the families of those soldiers who are missing?

**Shri A. M. Thomas:** With regard to the missing soldiers, the number comes to 498. After a particular period, if no information is available, they would be presumed as dead and all the benefits that will be available to others will be made available to them.

**Shri P. K. Deo:** What is that period?

**Shri A. M. Thomas:** Six months or so.

श्री शिबूति सिन्धु : अभी बताया गया है कि भूमि जो है वह स्टेट्स देती है । भूमि

पाने के लिए बेचारे फौजी लोग दौड़ते दौड़ते मर जाते हैं लेकिन उनको जमीन नहीं मिलती है । क्या केन्द्रीय सरकार विभिन्न स्टेट सरकारों से खुद जमीन ले करके श्री फौजी लोगों को मुहैया करेगी ?

**अध्यक्ष महोदय :** इसका जवाब तो उन्होंने दे दिया है ।

**श्री रामेश्वरानन्द :** कहाँ जवाब आया है ?

**अध्यक्ष महोदय :** उन्होंने कहा है कि हम नहीं लेकर देंगे ।

**Shri A. V. Raghavan:** May I know from the Minister of Defence as to what steps the Defence Ministry has taken to allot lands in cantonment areas to the families of the deceased persons?

**Shri A. M. Thomas:** Cantonment lands which could perhaps be allotted would not be available because that is also connected with other expansion schemes and other things. In this matter of the Centre taking over this, I may say the State Governments are cooperating. Specially, the Punjab Government is cooperating fully in this matter. Why should we undertake the responsibility?

श्री श्रीकार लाल बेरवा : राजस्थान के जंसलमेर एरिया में जहाँ रेगिस्तान है, मृत सैनिकों के परिवारों को ऐसी जमीन मिली है जहाँ न तो कोई नलकूप है और न पानी का कोई इन्तजाम है और इसलिये बे खेती करने में वहाँ असमर्थ हैं । क्या उनको वहाँ से हटा करके कहीं नहर के किनारे जमीन देने का भी सरकार विचार रखती है ?

**Shri A. M. Thomas:** I agree that there is no use allotting land which is not good for agricultural purposes. In fact, the Question is about the agricultural lands and then about the provision of irrigation facilities and other things. Normally, we have to expect that the State Governments

will allot only those lands which would be suitable for cultivation.

**श्री शिव नारायण :** जिन इलाकों से आपको अच्छे अच्छे फ़ौजी मिलते हैं, उन इलाकों का भी आपको ध्यान है? हमारी कंस्ट्रिक्ट्स में पिपरागीतम और हरैया तहसीले ऐसी हैं जो कि सन् 57 में बागी तहसीलें थीं। वहां पर अगर नहर होती है तो पानी का इन्तज़ाम नहीं होता है और पानी होता है तो नदियां नाले नहीं खोदे जाते हैं। क्या आप स्टेट गवर्नमेंट्स को हिदायतें जारी कर देंगे कि वे इस तरह की जो जगहें हैं उनका भी ख्याल रखें, बड़ा पर पानी बगीरह का इन्तज़ाम करवा दें?

**Shri A. M. Thomas:** These questions are, in fact, discussed in the meetings of the Indian Soldiers', Sailors' and Airmen's Board, of which the Chairman is the Defence Minister himself. There are representatives of various State Governments also on that. Ministers are also there and all these things are considered there.

**Shri Sham Lal Saraf:** Is the Government aware that in areas of Jammu and Kashmir which were occupied by the Pakistani forces in the last conflict, a number of people from them who were in the Army were either killed or are missing and all of them are homeless and, if so, what special steps are being taken to rehabilitate them?

**Shri A. M. Thomas:** Rehabilitation schemes have been drawn up by the Ministry of Labour, Employment and Rehabilitation in this regard. The details have been given in answer to questions tabled on the floor of this House.

दुःख विकास के लिये प्रचार योजनायें

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\* 1046. श्री यशपाल सिंह :

श्री हुसैन खन्व कज़वाय :

श्री सिक्करे :

क्या सूचना और प्रसारण मंत्री यह

बताने की कृपा करेंगे कि :

(क) क्या विकट खाद्य स्थिति को ध्यान में रखते हुए सरकार ने समाचार पत्रों के माध्यम से किसानों को कृषि सम्बन्धी विकास से परिचित कराने के लिए कोई योजना बनाई है;

(ख) यदि हां, तो उस योजना की मुख्य बातें क्या हैं;

(ग) क्या सरकार ने समाचार पत्रों के प्रतिरिक्त प्रचार के अन्य माध्यमों का भी प्रयोग किया है; और

(घ) यदि हां, तो उनका स्वरूप क्या है ?

सूचना और प्रसारण मंत्री (श्री राज बहादुर) : (क) से (घ). यद्यपि प्रखबारों के जरिये कोई विशेष कार्यक्रम नहीं चलाया गया है, परन्तु किसानों को खेती सम्बन्धी नई बातें बताने के लिए समाचार पत्रों और अन्य सभी तरीकों से काम लिया जा रहा है।

ग्रामीण जनता तक पहुंचने के लिए श्रव्य-दृश्य माध्यम सबसे अच्छा है, अतः उपज बढ़ाने के लिए रेडियो, फिल्म, पोस्टर इश्तेहार, गीत, नाटक और दूसरे क्षेत्रीय प्रचार साधनों के द्वारा किसानों को वैज्ञानिक कृषि के तरीके बलाए जाते हैं। इसी उद्देश्य से 12,800 रेडियो ग्राम गोष्ठियां भी कायम की गई हैं। किसान लोग खेती और इसके सम्बन्धित विषयों पर रेडियो से कार्यक्रम सुनते हैं, उस पर इन गोष्ठियों में चर्चा करते हैं, प्रश्न पूछते हैं और फिर इसके अनुसार उपज बढ़ाने के लिए खेती का कार्यक्रम बनाते हैं। कुछ राज्यों में खेती सम्बन्धी प्रसारणों के लिए दस टुकड़ियां स्थापित की जा रही हैं ताकि खेती के बारे में और अधिक जानकारी दी जा सके। समाचार पत्रों को, विशेष रूप से भारतीय भाषाओं के पत्रों को जो गांवों में

काफ़ी चलते हैं, नियमित रूप से खेती के बारे में समाचार, लेख और चित्र भेजे जाते हैं।

**श्री यशपाल सिंह :** किसी भी देश में बऊ ङंग को फ्यूव की जगह इस्तेमाल नहीं किया जाता है लेकिन हिन्दुस्तान में यह सोना जलाया जाता है। मैं जानना चाहता हूँ कि भारत सरकार ने क्या कोशिश की है कि किसानों को यह बताया जाए कि यह जलाने की चीज़ नहीं है बल्कि इससे हमारे खेतों में स्वर्ण पैदा होगा? क्या ऐसी कोई प्रदर्शनी भी सरकार करेगी?

**श्री राज बहादुर :** यह कार्यक्रम विशेषतः खाद्य और कृषि मन्त्रालय के कार्यों के अन्तर्गत आता है और जो उनकी विस्तार सूचना सेवा है उसके टेलीटोलेट सेंटर में भी है और स्टैटम में भी है और उनके द्वारा इस काम को किया जाता है।

**श्री यशपाल सिंह :** तीन चीज़ें खेती के लिए जरूरी हैं, एक समय, दूसरे गोबर और तीसरे एनर्जी। ये तीनों चीज़ें दुकानों से नष्ट हो जाती हैं। मैं जानना चाहता हूँ कि दुकानों को रोकने के लिए सरकार क्या कर रही है?

**श्री राज बहादुर :** मैं यह सूचना माननीय सदस्य से प्राप्त कर रहा हूँ।

**श्री बड़े :** आपने अभी बताया है कि क्षेत्रीय भाषाओं में प्रायोगण्डा किया जाता है। मैं आपको बतलाना चाहता हूँ कि गांवों में जो आपका प्रायोगण्डा होता है खास तौर से आदिवासी गांवों में उनमें आपकी जो हिन्दी होती है, उस हिन्दी को लोग बिल्कुल नहीं समझते हैं। जो आपके पोस्टर होते हैं उनको भी वहां उलटा टांग दिया जाता है। इसका कारण यह है कि उनको पढ़ना लिखना तो आता नहीं है, वे निरक्षर होते हैं और अंगूठा लगा कर अपने दस्तखत करते हैं। क्या सरकार ने कोई ऐसी व्यवस्था की है कि जो आदिवासी क्षेत्रों की भाषा है, जैसे हमारे यहां हलबी है, उनको उनकी ही भाषा में बतलाने की कोशिश की जाए, समझाने की कोशिश की जाए?

**श्री राज बहादुर :** ग्रामीण क्षेत्रों के लिए जो कार्यक्रम रेडियो से प्रसारित होते हैं उनमें विशेष तौर पर इस बात का ध्यान रखा जाता है कि ग्रामीण क्षेत्रों की जो भाषायें हैं उन भाषाओं का ही प्रयोग किया जाए और ऐसा किया भी जाता है। क्षेत्रीय भाषाओं में जो ग्रामीण प्रोग्राम प्रसारित किए जाते हैं उनकी अवधि पौन घण्टे से बढ़ा कर डेढ़ घण्टे से दो घण्टे कर दी गई है।

**श्री बड़े :** मैंने बस्तर की भाषा के बारे में...

**श्री राज बहादुर :** बस्तर की भाषा के बारे में मैं खोज कराऊंगा। अगर उसको नहीं कराया जा रहा है तो उस पर ध्यान दूंगा।

**Shri Ranga :** May I know whether Government have initiated this farmer radio forum in all the broadcasting stations and in all the languages? Experiments were said to have been made some time ago in a few languages from a few radio stations, but we would like to know whether it is being done all over India in all the languages.

**Shri Raj Bahadur :** Yes, this has been found to be very useful. In fact, as I have stated just now, there are as many as 12,800 radio farm forums and the broadcasts are made every Tuesday and Friday for a duration of 30 minutes each, in practically all the languages.

**Shri S. Kandappan :** May I know whether Government have ever considered or will consider the advisability of setting up a panel of progressive agriculturists to process the broadcasts through AIR for this purpose?

**Shri Raj Bahadur :** The particular need is met through the institution of radio farm forums which are listening-cum-discussion-cum-action forums, in the sense that after listening, discussions are encouraged and



initiated, and as a result of those discussions, the questions and problems that arise are sent back for suggesting solutions or for eliciting information or for clearance of doubts. That is the way in which this particular matter is being attended to.

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WRITTEN ANSWERS TO  
QUESTIONS

**Workers in Ordnance Factories at  
Ichapore**

\*1047. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether the newly recruited workers in Ordnance Factories at Ichapore (West Bengal) are not given the same house rent allowance and compensatory allowance as to the old employees;

(b) if so, the reasons therefor; and

(c) the steps taken by Government to remove this discrimination?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** (a) to (c). No discrimination was intended between the newly recruited workers and old employees in this case. This position arose due to an ambiguity in the Government orders issued on 20th September 1965. The ambiguity has since been removed by issue of a corrigendum on 6th April 1966, making it clear that employees who are eligible to draw the allowances under Government orders of 10th January 1962 will be permitted to draw those allowances, instead of the House Rent Allowance as sanctioned in Government orders of 20th September 1965 and they can exercise their option accordingly. There is now no scope for any grievance.

**Broadcast of Unveiling Ceremony of  
Netaji's Statue in Calcutta**

\*1048. **Shri C. K. Bhattacharyya:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the All India Radio did not arrange a national hook-up of the late Prime Minister's speech at the unveiling ceremony of Netaji's statue in Calcutta; and

(b) if so, the reasons therefor?

**The Minister of Information and Broadcasting (Shri Raj Bahadur):** (a) No, Sir.

(b) Although the late Prime Minister's speech was not broadcast directly in the national hook-up, the ceremony was covered in the Central Newsreel at 8-30 P.M. and in the news in English at 3-30 P.M., 6-00 P.M. and 9-00 P.M. as well as in the Hindi news at 8-15 P.M. on 23-12-65. The Central Newsreel which was broadcast in the entire network of A.I.R. contained excerpts of the late Prime Minister's speech delivered on the occasion.

**Rehabilitation of Refugees in Zambia**

\*1049. **Shri D. C. Sharma:**  
**Shri Shree Narayan Das:**

Will the Minister of External Affairs be pleased to state:

(a) whether Government are sending an experienced officer to Zambia to organize relief and rehabilitation of refugees on a request made by that Government through the Commonwealth Secretariat;

(b) whether Government also propose to help Zambia with oil supplies;

(c) if so, the details thereof; and

(d) the other relief measures proposed to be provided to Zambia and the expenditure involved?

**The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh):** (a) Yes, Sir.

(b) to (d). The officer took over charge of his assignment in Zambia on 1st February, 1966. He has been deputed under the Indian Technical and Economic Cooperation Programme.

There is no proposal to send oil supplies. Other relief measures will be examined sympathetically as and when requests are received from Zambia.

#### Conference of Asian Leaders

1050. **Shri Kapur Singh:**  
**Shri P. H. Bheel:**  
**Shri Narasimha Reddy:**  
**Shri Satyanarayana:**

Will the Minister of External Affairs be pleased to state:

(a) whether Prince Sihanouk of Cambodia has called for a Conference of Asian leaders to settle the outstanding Asian problems; and

(b) the reaction of Government thereto?

**The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh):** (a) In an article entitled "Torn Asia" which was published in the October 1965 issue of the Cambodian magazine 'Le Sankum', His Royal Highness Prince Sihanouk suggested the convening of an Asian "Round Table" and the formation of an Organisation of Asian nations.

(b) The Government of India have noted the views of the Cambodian Head of State in this matter. As is well known, the Government of India favours full and free cooperation among all Asian countries.

#### भाकाशवाणी द्वारा चुनाव सम्बन्धी प्रचार

\*1051. **श्री श्रीकार लाल बेरवा :**  
क्या सूचना और प्रसारण मंत्री यह बताते की कृपा करेंगे कि :

(क) क्या कुछ संसद-सदस्यों ने एक पत्र भेजा है जिसमें जनवरी, 1966 में कांग्रेस दल के नेता के चुनाव के समय भाकाशवाणी से किये गये चुनाव प्रचार की धालोचना की गई है;

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है; और

(ग) इस बारे में क्या कार्यवाही की गई है ?

सूचना और प्रसारण मंत्री ( श्री राधा बहादुर ) : (क) इस प्रकार का कोई पत्र नहीं मिला परन्तु इस सम्बन्ध में एक वक्तव्य समाचार पत्रों में छपा था ।

(ख) और (ग) : संसद में कांग्रेस दल के नेता के चुनाव सम्बन्धी जो समाचार प्रसारित हुए उनको समग्र दृष्टि से देखने पर सरकार की राय में समाचार तथ्ययुक्त, सामयिक और निष्पक्ष थे ।

#### Demand for India-made Arms and Ammunition

\*1052. **Shri Bishwanath Roy:** Will the Minister of Defence be pleased to state:

(a) whether there is any demand for the India-made arms and ammunition from any other country; and

(b) if so, from which countries and on what terms?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** (a) and (b). It is not considered desirable in the public interest to disclose the information on the floor of the Lok Sabha.

**Air Force Plane Crash at Borjhar**

\*1053. **Shri Hem Barua:** Will the Minister of Defence be pleased to state:

(a) whether a total assessment of the loss of life and property in connection with the crash of an Air Force Plane at Borjhar Airport some-time back has been made, including the losses suffered by the adjoining villages;

(b) if so, whether any compensation has been paid to the victims; and

(c) if not, the reasons therefor?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):**

(a) An assessment of the loss of lives and Service property has been made. The damage caused to the civilian property is being assessed by a special board of officers which has been appointed for the purpose.

(b) and (c). The amount of compensation payable to the civilians will be considered on receipt of the recommendations of the special board of officers. As an interim measure, *ex-gratia* payment of Rs 500/- has been made to the next-of-kin of each of the six civilians who were killed. The seventh civilian was a casual daily labour employee of the Air Force and his next-of-kin will be paid compensation in accordance with the Workmen's Compensation Act. Dependent's pension to the next-of-kin of the pilot, who was killed, will be paid in accordance with the rules.

**Arrest of Mizo Tribesmen in Burma**

\*1054. **Shri Yashpal Singh:  
Dr. Ram Manohar Lohia:  
Shri Bagri:**

Will the Minister of External Affairs be pleased to state:

(a) whether Government of Burma have informed Government that they have arrested some Indian Mizo tribesmen who crossed the Indian border; and

(b) if so, whether it is proposed to ask for their extradition?

**The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh):** (a) No, Sir. However, the Embassy of India in Rangoon had brought to the notice of the Burmese Government the reported crossing over of Mizo Tribesmen into Burma. The matter is receiving attention.

(b) Does not arise at this stage.

**Use of Hindi in Army**

\*1055. **Shri S. Kandappan:** Will the Minister of Defence be pleased to state:

(a) whether Hindi is compulsory for all purposes in the Army;

(b) the script used for writing Hindi; and

(c) whether promotions are withheld for want of proficiency in Hindi?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):**

(a) No, Sir.

(b) Devanagari script generally. Special permission for writing answers in the Roman script is granted to appropriate candidates from non-Hindi speaking areas sitting for the Army First Class Certificate of Education Examination.

(c) No, Sir. Exemptions are normally granted in case of all suitable candidates so that knowledge of Hindi may not stand in their way to promotion in rank or advancement in trade if they are otherwise proficient.

### New Sainik Schools

\*1056. **Shri Vishwa Nath Pandey:**  
Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to establish new Sainik schools during 1966-67; and

(b) if so, where and when they will start?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):**

(a) and (b). Yes, Sir, Government of Madras have sponsored a proposal to establish a Sainik School at Kodai-kanal from the session commencing in January 1967 and the matter is under consideration.

### Underground Nagas Headquarters Near Kohima

\*1057. **Shri N. R. Laskar:**  
**Shri Liladhar Kotoki:**  
**Shri Vishwa Nath Pandey:**  
**Shri S. M. Banerjee:**  
**Shri Yashpal Singh:**  
**Shrimati Renuka Barkataki:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the underground Nagas have raised headquarters near Kohima, the Capital of Nagaland in connection with 'Republic Day' celebrations and hostile armed personnel were camping there; and

(b) if so, the action Government propose to take to dismantle the newly-raised headquarters?

**The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh):** (a) and (b). The Underground Nagas had established a camp approximately three miles away from Kohima. The camp has since been vacated.

### Commercial Advertising in Vividh Bharati

\*1058. **Shri P. C. Borooah:**  
**Shri Shree Narayan Das:**  
**Shri B. S. Pandey:**  
**Shri D. C. Sharma:**  
**Shri M. Rampure:**  
**Shri Firodia:**  
**Shri Yashpal Singh:**

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government have recently decided to introduce Commercial Advertising in the Vividh Bharati programme of the All India Radio as reported in the "Times of India" of the 27th March, 1966;

(b) if so, the precise nature of the decision; and

(c) when it is likely to be introduced?

**The Minister of Information and Broadcasting (Shri R. J. Bahadur):**  
(a) The question of introduction of commercial advertising in the Vividh Bharati Service of All India Radio is still under consideration of the Government.

(b) and (c). Do not arise.

### Chinese Tanks for Pakistan

\*1059. **Shri Gulshan:**  
**Shri R. S. Pandey:**  
**Shri N. R. Laskar:**  
**Shri Liladhar Kotoki:**  
**Shri Hukam Chand**  
**Kachhavalaya:**  
**Shri Prakash Var Shastri:**  
**Shri Bagri:**

Will the Minister of External Affairs be pleased to state:

(a) whether according to the news reports of 24th March, 1966, Pakistan has received 59 Tanks from China; and

(b) if so, Government's reaction thereto?

**The Minister of External Affairs (Shri Swaran Singh):** (a) We have

seen newspaper reports that Pakistan has received Chinese-built T-59 Tanks.

(b) The Government consider this as further proof of Sino-Pak collusion against India and are taking all necessary steps to meet this situation.

#### Activities of Hostile Nagas and Mizos

\*1060. Shri Rishang Keishang: Will the Minister of External Affairs be pleased to state:

(a) whether Government have taken any steps with the Burma Government in order to check or contain the activities of the hostile Nagas and the hostile Mizos;

(b) if so, the nature of such steps taken; and

(c) the result thereof?

The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh): (a) to (c). We have maintained contact with the Government of Burma for preventing Underground Nagas and Mizos for using their territory as a corridor for crossing over to Pakistan or as a sanctuary. The Government of Burma has been co-operating with us.

#### Note from West German Government's Representatives

\*1061. Shri M. Rampure:  
Shri F. rodla:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that representatives of the Government of West German have handed over a note to him containing West German Government's proposals to ease tension in Europe and facilitate International Co-operation; and

(b) if so, the reaction of Government in this matter?

The Minister of External Affairs (Shri Swaran Singh): (a) The

Ambassador of the Federal Republic of Germany handed over to me on 25th March a "note of the Government of the Federal Republic of Germany" a copy of which is laid on the Table of the House. [Placed in Library. See No. LT-6020/66].

(b) The Government of India consider that this document merits careful study.

#### Indians in Kenya

\*1062. Shri Bhagwat Jha Azad:  
Shri M. L. Dwivedi:  
Shri S. C. Samanta:  
Shrimati Savitri N'gam:  
Shri Subodh Hansda:  
Shri P. C. Borooah:  
Shrimati Maimoona Sultan:

Will the Minister of External Affairs be pleased to state:

(a) whether Indians in Kenya have accepted the citizenship of that country by the end of the two-year period on the 12th December, 1965; and

(b) if so, how many have done so?

The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh): (a) and (b). It is believed that approximately 15 thousand people of Indian origin have applied for Kenya citizenship by 12th December, 1965.

#### Speech of the Japanese Prime Minister

\*1063. Dr. Ram Manohar Lohia:  
Shri Hari Vishnu Kamath:

Will the Minister of External Affairs be pleased to state:

(a) whether Government's attention has been drawn to the speech of the Japanese Premier Mr. Sato before the meeting of the Asian Parliamentary Union in Tokyo on the 1st December, 1965 in which he called for 'unity against the Chinese

foreign policy backed by force and subversion';

(b) if so, the reaction of Government thereto; and

(c) whether Government intend to strengthen relations with Japan both in the economic, commercial and military sphere in relation to China?

The Minister of State in the Ministry of External Affairs (Shri Dinesh Singh): (a) The Government of India have seen press reports to the effect that the Japanese Prime Minister delivered a speech to the Asian Parliamentarians' Union on the 1st December, 1965. According to these reports, the speech calling for unity against China's foreign policy 'backed by force and subversion' was made not by Premier Sato, but by the President of the Asian Parliamentarians' Union, Mr. Nobushike Kishi, a former Prime Minister of Japan, while speaking at the first general assembly of the Asian Parliamentarians' Union.

(b) and (c). The relations between India and Japan are close and cordial and we have been doing everything possible to develop these relations further in the economic, commercial, cultural and political spheres.

There is, however, no proposal for any co-operation between India and Japan in the Military sphere.

#### बर्मा में भूमि का राष्ट्रीयकरण

\*1064. श्री विभूति सिन्घ : क्या बंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बर्मा सरकार ने अपने देश में भूमि का राष्ट्रीयकरण कर लिया है

(ख) यदि हाँ, तो उन भारतीयों की संख्या में प्रथमतः कितने मूल्य की

है, जो वहाँ बसे गये हैं अथवा भारत लौट आये हैं ; और

(ग) जो भारतीय वहाँ से भारत लौट रहे हैं वे अपना धन, जो उन्होंने वहाँ भूमि तथा मकानों पर लगा रखा है अथवा वहाँ के बैंकों में जमा करवा रखा है, किस प्रकार वास सकते हैं ?

बंदेशिक-कार्य मंत्रालय में राज्य मंत्री (श्री विनेश सिंह) : (क) जी हाँ ।

(ख) सरकार अनुमानित मूल्य बताने की स्थिति में नहीं है ।

(ग) बर्मा में भारतीयों की परिसम्पत्ति को लौटाने के प्रश्न पर आजकल भारत सरकार और बर्मा की सरकार के बीच बातचीत चल रही है ।

#### सिक्किम तथा तिब्बत से आये हुए शरणार्थियों को बसाया जाना

\*1065. श्री श्रीकार लाल बेरवा : क्या बंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि सरकार ने सिक्किम तथा तिब्बत से आये हुए शरणार्थियों को बसाने के लिए एक सामूहिक खेती योजना प्रारम्भ की है ; और

(ख) यदि हाँ, तो उसकी मुख्य मुख्य बातें क्या हैं ?

बंदेशिक-कार्य मंत्रालय में राज्य मंत्री (श्री विनेश सिंह) : (क) सिक्किम से कोई शरणार्थी नहीं है । तिब्बती शरणार्थियों के लिए भी सामूहिक खेती की कोई योजना नहीं है, हालांकि उनमें से कई शरणार्थियों को बाइलाकुप्ते (मैसूर), चन्द्रगिरि और मेनपेट (मध्य प्रदेश) की बस्तियों में भूमि पर फिर से बसा दिया गया है ।

(ख) प्रश्न नहीं उठता ।

सामान्य निर्वाचनों के दौरान राजनैतिक दलों द्वारा आकाशवाणी से प्रसारण

\*1066 श्री प्रकाशचौर शास्त्री :  
 श्री हुकम चण्ड कडवाय :  
 श्री बड़े :  
 श्री प्रोफार लाल बोरवा :  
 श्रीमती सावित्री निगम :  
 श्रीमती राम बुलारी सिन्हा:  
 श्री हरि विष्णु कावत :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सामान्य निर्वाचनों के दौरान राजनैतिक दलों को आकाशवाणी से अपनी निति के सम्बन्ध में प्रसारवाताघ्रों के अवसर दिये जाने के प्रश्न पर विचार कर लिया गया है ; और

(ख) यदि हा, तो उसके लिये क्या सिद्धांत निर्धारित किये गये हैं ?

सूचना और प्रसारण मंत्री ( श्री राज बहादुर): (क) जी, नहीं। यह, इस बात पर निर्भर करेगा कि प्रखिल भारतीय राजनैतिक दल चुनाव आयोग से सलाह करके, इस पर सहमत हो जाएं कि उनको प्रसारण का समय और सुविधा किस हिसाब से दी जाएं।

(ख) सवाल नहीं उठता।

**Pakistan's Allegation Re. Areas not vacated by India**

\*1067. **Shri D. C. Sharma:**  
**Shri Yashpal Singh:**  
**Shri P. C. Borooah:**  
**Shri Kindar Lal:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of External Affairs be pleased to state:

(a) whether Pakistan has alleged that India has not vacated three areas in the Ghumla Nullah area between Jammu and Sialkot;

(b) whether the dispute has been referred to the United Nations Observers; and

(c) if so, the facts of the case and the stage at which the matter stands at present?

The Minister of External Affairs (Shri Swaran Singh): (a) to (c) Under the Tashkent Agreement, the armed forces of India and Pakistan were required to withdraw to the positions they held prior to August 5, 1965. These withdrawals were carried out. According to the Agreement between the Chief of the Army Staff, India and the Commander-in-Chief, Pakistan Army, any doubts about the ground positions as they existed on August 5, 1965, were to be settled by mutual discussion between the local Commanders. On the international border between the Sialkot district of Pakistan and the Indian State of Jammu and Kashmir, a difference of opinion arose over three areas, the total acreage of which was about 36. However, the matter was discussed by the two local Commanders and the necessary adjustments in positions were carried out in the light of mutually agreed conclusions.

**Walk-out by Indian Charge d' Affaires in Peking;**

\*1068. **Shri Hem Barua:**  
**Shri D. C. Sharma:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Indian Charge d' Affaires walked-out of a reception given by the Pakistani Embassy at Peking on the night of the 23rd March, 1966;

(b) if so, whether it is because the Chinese Vice Premier made certain remarks against India; and

(c) if the reply to part (b) is in the affirmative the remarks made at the reception?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Yes, Sir.

(c) Chinese Vice Premier Hsieh Fu-Chih said: "when India launched armed attacks on her (Pakistan), the whole country rose as one in heroic resistance, repulsed the aggressor and upheld State sovereignty and national dignity. Chinese Government and people firmly support the Pakistan Government and people in their just struggle against aggression and firmly support the Kashmiri people in their struggle for the right of self-determination".

Speech of Mr. Z. A. Bhutto, Pakistan Foreign Minister

\*1069. Dr. Ram Manohar Lohia:  
Shri Hukam Chand  
Kachhivalya:  
Shri Yudhvir Singh:  
Shri Badal:  
Shri Shree Narayan Das:

Will the Minister of External Affairs be pleased to state:

(a) whether Government's attention has been drawn to the speech of Mr. Z. A. Bhutto in the National Assembly that the Tashkent Declaration does not debar Pakistan from supporting Kashmir's struggle for self-determination;

(b) whether Government's attention has also been drawn to the refusal of Pakistan to take further measures for the normalisation of relations between the two countries; and

(c) if so, the reaction of Government to these post-Tashkent developments?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, S.r.

(b) Government have noted Pakistan's reluctance to take further measures for normalisation of relations with India.

(c) Although we regret Pakistan's present attitude, we shall continue to stand for the implementation of the Tashkent Declaration and for insisting that Pakistan should honour their obligations under the Declaration.

State Advisory Committee of N.C.C. in Assam

3492. Shri Ram Harkh Yadav: Will the Minister of Defence be pleased to state:

(a) whether Government have appointed a State Advisory Committee of the National Cadet Corps for the State of Assam;

(b) if so, the constitution of the Advisory Committee; and

(c) the powers and functions of the Committee?

The Minister of State in the Ministry of Defence (Shri A. M. Thomas):

(a) Yes.

(b) The Constitution of the Committee is indicated in Notification SRO 53 of the 26th February, 1966 published in Part II—Section 4 of the Gazette of India dated 12-3-1966.

(c) Powers and functions of the State Advisory Committee of the N.C.C. are given in sub-rule (2) of Rule 43 of the N.C.C. Rules, 1948 published by the Government of India under the N.C.C. Act 1948 (Act No. XXXI of 1948).

राजस्थान के सैनिकों को वीरता पुरस्कार

3493. श्री तन सिंह : क्या राजा मंत्री यह बताने की कृपा करेंगे कि :

(क) 1948 में काश्मीर पर हुए घाक्रमण का मुकाबला करने वाले राजस्थान के किन-किन सैनिकों को 'वीरचक्र' और 'महावीर चक्र' से पुरस्कृत किया गया है ; और



(ख) उनको दी गई वित्तीय सहायता तथा अनुदानों का व्यौरा क्या है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री डॉ० ए० टाकस) : (क) जम्मू काश्मीर संक्रियाओं में 1947-48 में, राजस्थान के रहने वाले शौर्य के लिए महावीर चक्र और वीर चक्र पाने वालों के नाम नीचे दिए गए हैं :—

#### महावीर चक्र

1. 20714 हवालदार चूनी राम
2. 2831725 रायफलमैन धुरलसिंह (भरणोपरान्त)
3. ले० किशन सिंह राठौर (एस० एस० 13659)

#### वीर चक्र

1. आई० ओ० 48118 जमादार मेघ सिंह
2. 28311596 हवालदार हजारी-सिंह (भरणोपरान्त)
3. 2831646 राईफलमैन रावत सिंह
4. आई० ओ० 57421 जमादार सांबल राम
5. 16579 हवालदार रिछपाल सिंह
6. 2831307 हवालदार छोटे सिंह
7. 18495 नायक छोग सिंह
8. 2828399 राईफलमैन हनुमान राम
9. आई० ओ० 13629 सूबेदार गोपाल राम
10. आई० ओ० 56215 सूबेदार गुन राम
11. 13542 नायक वीरबल राम

12. 18715 ला० नायक लघू राम (भरणोपरान्त)
13. ले० एन० ए० सालिक (आई० सी० 3929)
14. 2930990 नायक राम स्वरूप
15. 2931296 ला० नायक हनुमान राम
16. 2933717 सिपाही राम सिंह
17. 2931380 सिपाही छोटे राम
18. आई० ओ० 61394 जमादार बसन्ता राम
19. 3030697 सिपाही बुधराम (भरणोपरान्त)

(ख) उनमें से जे सी भोज/प्रो धार को केन्द्रीय सरकार द्वारा महावीर चक्र के लिए 30 रुपये मासिक और वीर चक्र के लिए 20 रुपये मासिक भत्ता दिया गया था कमीशन प्राप्त भ्रफसर इन भत्तों के अधिकारी नहीं थे । केन्द्रीय सरकार द्वारा दिए गए भत्तों के अनिर्दिक्त राजस्थान सरकार द्वारा महावीर चक्र और वीर चक्र पाने वालों को (कमीशन प्राप्त भ्रफसरों सहित) जो उम राज्य के वासी थे, निम्न इनाम दिए गए थे :—

- (1) महावीर चक्र—2000 रुपये या 25 बीघा नहरी या 50 बीघा गैर नहरी भूमि क्षेत्र ।
- (2) वीर चक्र—1000 रुपये या साढ़े बारह बीघा नहरी या 25 बीघा गैर नहरी भूमि क्षेत्र ।

स्वयं सेना के एक अधिकारी का आदेशक कागजात छोड़कर भाग जाना

349- बी १० ला० दिवेदी:

श्री प्र० चं०

श्री भागवत झा आजाद :  
 श्री सुबोध हंसबा :  
 श्री स० च० साख्त :  
 श्रीमती सावित्री निगम :

क्या प्रति-रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) इस बात में कितनी सच्चाई है कि हाल के भारत-पाकिस्तान संघर्ष के दौरान स्थल सेना का एक अधिकारी प्राबन्धक कागजात और सामान छोड़ कर भाग गया था ;

(ख) उस अधिकारी के विरुद्ध क्या कार्यवाही की गई है ; और

(ग) वह अधिकारी क्या-क्या कागजात और सामान छोड़ कर भागा था और इससे भारत को क्या हानि हुई ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री प्र० म० टामस) : (क) से (ग) तक. शत्रु के क्षेत्र में घागे बढ़ रहे अफसर के नेतृत्व में सैनिकों पर प्रत्याक्रमण हुआ और वह पीछे हटने को विवश हो गए। इस क्रिया में एक गाड़ी जिसमें अफसर की निजी डायरी और अन्य कागजात थे, पीछे रह गई थी। अफसर को कमान से विनियुक्त कर दिया गया था, क्योंकि अनुभव किया गया कि उसका धार और उत्तरदायित्व, उसके बस की बात न थी। बाद में उसकी फोरी सेवा से विमुक्ति की प्रार्थना स्वीकार कर ली गई थी। कागजात की क्षति कोई विशेष महत्व न रखती थी।

लाहौर और स्यालकोट पर कब्जा करने की योजना

3495. डा० राम मनोहर लोहिया :  
 क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 6 सितम्बर 1965 को हमारी सेना ने अन्तर्राष्ट्रीय

सीमा पार की तब लाहौर और स्यालकोट पर कब्जा करने की योजना बनाई गई थी ;

(ख) क्या यह भी सच है कि कुछ मिल राष्ट्रों की इस सलाह पर, कि भारत की फौज वहां तक घागे न बढ़ें, यह योजना छोड़ दी गई ; और

(ग) यदि नहीं, तो क्या इस योजना को पर्याप्त तैयारी न होने के कारण त्याग दिया गया था अथवा जान और सम्पत्ति के विनाश को रोकने के लिये ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री प्र० म० टामस) : (क) हमारा मुख्य उद्देश्य था पाकिस्तानी हथियारों और उनकी लड़ाकू शक्ति को व्यक्त करके उनकी संघातक शक्ति को अक्षुण्ण करना। पाकिस्तानी भूसत्ता के किसी भी अंश की हमें प्राकांक्षा न थी और तदनुसार लाहौर या स्यालकोट पर अधिकार करने के लिए कोई योजना नहीं बनाई गई थी।

(ख) तथा (ग) प्रश्न नहीं उठते।

राजस्थान और कच्छ में हवाई अड्डे

3496. डा० राम मनोहर लोहिया :  
 क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि जहां तक राजस्थान, कच्छ तथा पश्चिमोत्तर गुजरात के क्षेत्रों में सैनिक तथा असेनिक हवाई अड्डों का सम्बन्ध है, भारत-पाकिस्तान संघर्ष के दौरान हमारी स्थल सेना तथा वायु सेना को पाकिस्तान के मुकाबले में कम सुविधाएं उपलब्ध थी ; और

(ख) यदि हां, तो ऐसी न्यूनताओं को दूर करने के लिए सरकार क्या कार्यवाही कर रही है ?

प्रतिरक्षा उत्पादन मंत्री (श्री प्र० म० टामस) : (क) तथा (ख) पिछले

भारत पाकिस्तान युद्ध के दौरान जो भी कुटियां ब्यक्त हो पाई उन्हें दूर करने के लिए उपयुक्त उपाय किए जा रहे हैं। कुटियों के विस्तारों और उन कुटियों को दूर करने सम्बन्धी उपायों को ब्यक्त करना लोकोक्ति में नहीं होगा।

पूर्वी पाकिस्तान राइफल द्वारा  
गोलीबारी

3497. श्री हुकम चन्द कश्यप :  
श्री यशपाल सिंह :  
श्री बागड़ी :

क्या बंदेशिक-कार्य मंत्री पूर्वी पाकिस्तान राइफल द्वारा गोलीबारी के बारे में 29 नवम्बर, 1966 के प्रतारंकित प्रश्न संख्या 1505 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या 19 नवम्बर, 1965 को सरकार द्वारा पाकिस्तान को भेजे गये विरोध पत्र का कोई परिणाम निकला है; और

(ख) यदि नहीं, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

बंदेशिक-कार्य मंत्री ( श्री स्वर्ण सिंह ) :

(क) जी नहीं।

(ख) चूंकि भारत और पाकिस्तान के सैनिक अधिकारियों के बीच समझौता होने के परिणाम स्वरूप भारत-पूर्व पाकिस्तान की सीमा पर स्थिति सुस्थिर हो गई है, इसलिए हमारे विरोध का मुख्य लक्ष्य अर्थात् गोलीबारी की घटनाओं को रोकना प्राप्त हो गया है।

#### Rehabilitation of Tibetan Refugees

3498. Shri Vinwa Nath Pandey: Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Dalai Lama has set up an Industrial Projects Organisation for the rehabi-

litation of Tibetan refugees in India; and

(b) if so, the total assistance given by Government to such Industrial Projects?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes. A Charitable Society called Tibetan Industrial Rehabilitation Society has recently been registered.

(b) No financial assistance has been given so far. The Society has not so far actively undertaken any project. It has some schemes under consideration; these too have not yet been finalised.

#### Atomic Power Plant at Madras

3499. Shri Daljit Singh: Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 2474 on the 20th September, 1965 and state:

(a) whether Canada has offered to assist India for the Atomic Power Plant which is to be set up near Madras; and

(b) if so, the details thereof?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): (a) No, Sir.

(b) Does not arise.

#### I.A.F. Accidents

3500. Shri Daljit Singh: Will the Minister of Defence be pleased to state the number of I.A.F. accidents and the number of pilots killed in those accidents during the last three months?

The Minister of Defence (Shri A. M. Thomas): During January to March 1966, there were nine aircraft accidents in the I.A.F. involving the death of three pilots.

**Indians in Kenya**

**3501. Shri Kolla Venkalah:  
Shri M. N. Swamy:  
Shri Laxmi Dass:**

Will the Minister of External Affairs be pleased to state:

(a) the proportion of Indians that registered themselves as citizens of Kenya and the non-citizen Indians in Kenya;

(b) whether the Action Group on Integration and Development formed with the encouragement of the Indian High Commissioner in Kenya for introducing local Indian traders into manufacturing industries in collaboration with Africans in Kenya basing on Indian-based banks and insurance has created any suspicion among the people of Kenya against India; and

(c) if so, the reasons for the encouragement given by the High Commissioner of India in Kenya to such projects?

**The Minister of External Affairs (Shri Swaran Singh):** (a) Just over 8 per cent of the persons of Indian origin resident in Kenya are believed to have applied for Kenya citizenship.

(b) No, Sir.

(c) Does not arise.

**Television programme in Kashmir**

**3502. Shri D. C. Sharma:  
Shri Bibhuti Mishra:**

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that Kashmir has been left out of the programme for extension of television;

(b) if so, the reasons therefor; and

(c) whether the question of extension of television to that State would be considered?

**The Minister of Information and Broadcasting (Shri Raj Bahadur):** (a) to (c). For the present, in view of limited resources, it is proposed to take up Calcutta, Bombay, Madras and Kanpur only. Subsequently, our effort would be to give priority to Srinagar and Ahmedabad in furtherance of our Scheme to cover all the rest of the State Capitals as early as practicable.

**पटना प्राकाशवाणी केन्द्र में शक्तिशाली ट्रांसमीटर का लगाया जाना**

**3503. श्री विभूति मिश्र :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पटना प्राकाशवाणी, केन्द्र में अधिक शक्तिशाली ट्रांसमीटर लगाने का सरकार का विचार है ;

(ख) यदि हाँ, तो कब तक, और नया ट्रांसमीटर कितनी क्षमता का होगा, और

(ग) इससे कितनी जनसंख्या को लाभ होने की सम्भावना है ?

सूचना और प्रसारण मंत्री (श्री राज बहादुर) : (क) से (ग) जी, नहीं । परन्तु भागलपुर में एक सहायक केन्द्र बन रहा है जो पटना के कार्यक्रमों का प्रसारण करेगा । इस केन्द्र के चालू होने से लगभग 40 लाख और लोग पटना केन्द्र के कार्यक्रमों को सुन सकेंगे ।

**Rehabilitation of Tibetan Refugees**

**3504. Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:**

Will the Minister of External Affairs be pleased to state:

(a) the number of Tibetan refugees who have not so far been rehabilitated; and

(b) the present programme of their rehabilitation?

**The Minister of External Affairs (Shri Swaran Singh):** (a) Approximately 20,000.

(b) Schemes are under active scrutiny for resettlement of 4,000 more Tibetan refugees in Mysore 1,000 in Madhya Pradesh and 500 in Bihar. An Industrial Rehabilitation Society has been set up to prepare and implement schemes of small and medium industries to provide employment to Tibetan refugees. Another 1,000 Tibetans are being rehabilitated in Bhutan, and schemes are under active consideration for the settlement of about 4,000 Tibetans in Sikkim.

**प्रायुध कारखाना, किर्की में  
विस्फोट**

**3505. श्री हकम खान कछवाय :  
श्री बड़े :**

क्या प्रतिरक्षा मंत्री यह बताने की  
कृपा करेंगे कि :

(क) क्या यह सच है कि 1 फरवरी,  
1966 को किर्की प्रायुध कारखाने में  
हुए विस्फोट के फलस्वरूप 4 व्यक्ति घायल  
हुए; और

(ख) यदि हाँ, तो विस्फोट के क्या  
कारण थे ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री  
(श्री डॉ० म० टाणस) : (क) जी हाँ ;  
दुबटना के फलस्वरूप, जो धूम्रनीशन  
फैक्टरी किर्की में 1-2-66 को हुई  
4 व्यक्ति घायल हुए थे; घायलों में से  
दो बाद में घावों के कारण मर गए।

(ख) मामले की छानबीन के लिए  
एक बोर्ड आफ इन्वैस्टिगरी संगठित किया  
है। बोर्ड को रिपोर्ट की प्रतीक्षा की जा रही  
है।

**Expenditure Incurred on Pak. Prisoners-of-War in India**

**3506. श्री E. Barua:  
श्री N. R. Laskar:  
श्री Lilladhar Kotaki:**

Will the Minister of Defence be  
pleased to state:

(a) the total amount incurred on  
the detention of Pakistani Prisoners  
of War in India; and

(b) whether the amount incurred  
by the respective States is likely to  
be reimbursed by the Central Govern-  
ment?

**The Minister of Defence Production (Shri A. M. Thomas):** (a) and (b).  
The expenditure on the detention of  
Pakistani prisoners of war was met by  
Central Government and it amounted  
to about Rs. 1,98,000 on food, clothing,  
monetary allowance and other amenities.

**अंतर्राष्ट्रीय कानून-संहिता**

**3507. श्री श्रीकार लाल बेरवा :**  
क्या संबैज्ञिक कार्य मंत्री यह बताने की  
की कृपा करेंगे कि :

(क) क्या यह सच है कि संयुक्त  
राष्ट्र सभा ने अंतर्राष्ट्रीय कानून-संहिता  
नियार करने के लिये एक समिति बनाई है;

(ख) क्या यह भी सच है कि उनके  
मंत्रालय के डा० के० कृष्ण राव को उम  
समिति का महापति चुना गया है; और

(ग) यदि हाँ, तो किन किन देशों के  
प्रतिनिधियों ने उन के नाम का प्रस्ताव किया  
था और किन देशों के प्रतिनिधियों ने उसका  
अनुमोदन किया था ?

**संबैज्ञिक कार्य मंत्री ( श्री स्वर्ण सिंह ) :**

(क) संयुक्त राष्ट्र महासभा ने 1963 में  
अपने 18 वे सत्र में राज्यों के बीच मैत्रीपूर्ण

संबंध और सहयोग से संबद्ध अंतर्राष्ट्रीय कानून के कुछ सिद्धान्तों पर विचार करने के लिए 27 सदस्यों की (भारत को मिलाकर) एक समिति बनाई जिससे की उनका क्रमिक विकास और संहिताकरण (कोडिफिकेशन) हो सके। महासभा के 20 वें सत्र में इस समिति का पुनर्गठन किया गया और भारत इस समिति का सदस्य बना हुआ है।

(ख) डा० के० कृष्ण राव को सत्र में समिति का अध्यक्ष चुना गया था और उसने 8 मार्च 1966 को न्यूयार्क में अपना कार्य प्रारम्भ किया।

(ग) मैक्सिको ने डा० के० कृष्ण राव का नाम पेश किया था और उसका अनुमोदन आस्ट्रेलिया पोलैंड, यूनाइटेड किंगडम, संयुक्त राज्य अमरीका और सोवियत समाजवादी गणतंत्र संघ ने किया था। यह चुनाव सर्व-सम्मत था।

#### Explosion in Military Barracks at Baroda

3508. Shri Vishwa Nath Pandey: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that some labourers including some women and a boy were killed in an explosion in the old military barracks of the E.M.E. School at Baroda (Gujarat) on the 12th March, 1966;

(b) if so, the total number of deaths due to the accident; and

(c) the causes of the accident?

The Minister of State in the Ministry of Defence (Shri A. M. Thomas):

(a) Yes, Sir.

(b) Four.

(c) The grenade in question exploded in a living barrack in occupation of E.M.E. School (North) since 1963. The grenade had apparently been

issued to one of the Infantry units which were located there till 1962. One of the female labourers who was digging the earthen floor in the barrack for cementing purposes, found the grenade lying buried there. She picked it and placing her chappal on it started hammering a nail in her chappal with her khurpi. As a result the grenade exploded, killing four persons.

#### नेपाल स्थित भारतीय दूतावास में पुस्तकालय

3509. श्री विश्वाम प्रसाद : क्या बंधुशिक्षा-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेपाल स्थिति भारतीय दूतावास के पुस्तकालय में से लगभग पचास प्रतिशत पुस्तकें गुम हैं;

(ख) यदि हां, तो इसके लिए कौन कौन पदाधिकारी उत्तरदायी ठहराये गये हैं; और

(ग) इस मामले में क्या कार्यवाही की गई है अथवा करने का विचार किया गया है?

बंधुशिक्षा कार्य मंत्री (श्री स्वर्ण सिंह):

(क) 1961 में काठमांडू स्थिति नेपाल भारत सांस्कृतिक केन्द्र के सामान की पड़ताल करते समय यह पता चला कि लाइब्रेरी में 14384.60 रु० मूल्य की 40 प्रतिशत किताबें गायब थीं। यह नुकसान किताबों के न लोटाने, स्टॉक रजिस्टर को अनियमित रूप से रखने और सामान्य रूप से किताबों के टूटने फटने के कारण हुआ।

(ख) स्थानीय रूप से नियुक्त किए गए पुस्तकाध्यक्ष को, जिसने सामान की पड़ताल के बाद जल्दी ही इस्तीफा दे दिया, जिम्मेदार ठहराया गया लेकिन मिशन की सिफारिश पर, सार्वजनिक हित में उसके खिलाफ कोई कार्यवाही नहीं की गई।

(ग) इस लाइब्रेरी को ठीक तरह संगठित करने के लिए एक भारत अस्थायी पुस्तकाध्यक्ष की नियुक्ति की गई। जिसने को

प्रादेश दिए गए हैं कि वह नियमित समय पर किताबों के स्टॉक की पड़ताल किया करे और उनकी वास्तविक जांच के दौरान जो कमियां नजर में आए, उन्हें दूर करें। मिशन के भविष्य में किसी नुकसान को रोकने की गरज से जमानत जमा योजना भी शुरू कर दी है।

**इस्तम्बूल, दमिष्क और ब्यन्तियाल स्थित भारतीय दूतावासों में पुस्तकालय**

3510. श्री बिश्वान प्रसाद : क्या वैदेशिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस्तम्बूल, दमिष्क तथा वेनटियान स्थिति भारतीय दूतावासों के पुस्तकालयों में पुस्तकों के अनुरक्षण के मामले में अनियमितताएं पाई गई हैं ; और

(ख) यदि हां, तो सम्बन्धित कर्मचारियों के विरुद्ध क्या कार्यवाही की गई है और इस स्थिति में सुधार लाने के लिए क्या उपाय किये गये हैं ?

**वैदेशिक कार्य मंत्री (श्री स्वर्ण सिंह) :**

(क) सार्वजनिक लखा समिति ने अपनी 20 वीं लखा-परीक्षा रिपोर्ट (सिविल) में इन लाइब्रेरियों के स्टॉक रजिस्ट्रों में की गई प्रविष्टियों में कुछ अनियमितताएं बतलाई थीं उन्होंने सिफारिश की थी कि स्टॉक रजिस्ट्रों में कमी को दूर किया जाय और समय समय पर पुस्तकों की वास्तविक पड़ताल की जाया करे ताकि नुकसान को रोका जा सके।

(ख) हम समय समय पर मिशनों को यह कह कर प्रादेश जारी करते रहे हैं कि वे अपने पुस्तकालयों को उचित ढंग से रखें और हर वर्ष किताबों के स्टॉक की पड़ताल किया करें। हमने जमानत जमा योजना या कोई दूसरी ऐसी योजना शुरू करने का सुझाव भी दिया है जो उनके क्षेत्र के लिए उपयुक्त हो, ताकि नुकसान को रोका जा सके

संबद्ध मिशनों में अनियमितताओं को दूर करने के लिए जो कदम उठाए गए हैं, उन्हें नीचे समझाया गया है।

(1) इस्तम्बूल : उनके लिए एक अर्थापत्ति (एक्सेशन) रजिस्टर की व्यवस्था की गई है और उन्हें जो किताबें मिलती हैं और जो वे खरीदते हैं; उन सब की प्रविष्टियां उसमें की जा रही हैं। किताबों की वास्तविक जांच करने के लिए मिशन ने पूरे समय अथवा थोड़े समय के लिए एक प्रशिक्षित पुस्तकाध्यक्ष को नियुक्त करने का सुझाव दिया था। नए पद बनाने पर जो रोक लगी है उसे ध्यान में रखते हुए उनके प्रस्ताव को मंजूर नहीं किया जा सका। बहरहाल, उनसे यह कह दिया गया है कि वे वर्तमान कर्मचारियों की सहायता से स्टॉक की जांच किया करें।

(2) दमिष्क : वास्तविक जांच करने के परिणाम स्वरूप, मिशन को पता चला कि 50 प्रकाशन और रिपोर्टें, जो अधिकतर सूचना और प्रसारण मंत्रालय के प्रकाशन प्रभाग द्वारा तैयार की गई थीं मिशन द्वारा 1952 और 1955 के बीच प्राप्त की गई थीं और जो व्यापक प्रचार करने के लिए प्रयुक्त होनी थी, लाइब्रेरी के अर्थापत्ति रजिस्टर में दर्ज नहीं की गई थीं, बल्कि उन्हें प्रचार की दृष्टि से वितरित कर दिया गया था। चूंकि इन प्रकाशनों का अर्च्छा उपयोग किया गया है इसलिए, कोई कार्यवाही करना आवश्यक नहीं समझा गया।

(3) ब्यन्तियाल : मिशन ने रिपोर्ट दी है कि ऐसी तमाम किताबें और प्रकाशन जो लाइब्रेरी के स्टॉक रजिस्टर में दर्ज नहीं किए गए थे और अब कर लिए गए हैं और जो किताबें दे दी गई थीं और जो समय पर नहीं लौटीं, वापस आ गई हैं। किताबें अब निश्चित प्रक्रिया के अनुसार दी जा रही हैं। कोई नुकसान नहीं हुआ है।

विदेशों में स्थित भारतीय दूतावासों के पुस्तकालय

3511. श्री विश्वाम प्रसाद : क्या बंदशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विदेशों में स्थित भारतीय दूतावासों के अनेक पुस्तकालयों में रखी पुस्तकों का 'स्टाक-टेकिंग' अभी तक नहीं हुआ है ;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) इस प्रयाजन के लिए सरकार क्या आवश्यक कार्यवाही कर रही है ?

बंदशिक कार्य मंत्री ( श्री स्वर्ण सिंह ) :

(क) और (ख) विदेश-स्थित मिशनो की 50 लाइब्रेरियों में से, हमें 25 मिशनो से 1965 की स्टॉक की पडताल से संबद्ध रिपोर्ट मिली है। छह मिशनो ने प्रमले की कभी तथा अन्य काम के बोझ के कारण लाइब्रेरी की किताबों की वास्तविक जांच करने में असमर्थता व्यक्त की है और 19 मिशनो से रिपोर्ट—जवाब आने अभी बाकी है।

(ग) मिशनो से निरंतर कहा जा रहा है कि वे स्टॉक की जांच के कार्य को पूरा करें। जिन मिशनो ने प्रमले की कठिनाइयो की शिकायत की ह, उनसे कहा गया है कि वे चासरी में काम करने वाल प्रमले की सहायता ले और काम को पूरा करें।

बेस्त, अदिस अदाबा, काहिरा आदि स्थानों में स्थित भारतीय दूतावासों के पुस्तकालय

3512. श्री विश्वाम प्रसाद : क्या बंदशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बेस्त, अदाबस अदाबा, काहिरा तथा कुछ अन्य स्थानों पर स्थित भारतीय दूतावासों के

पुस्तकालयों की बहुत सी पुस्तकें कई वर्षों से उधार (लोन) दी गई हैं और वापिस नहीं लौटाई गई हैं और न ही इनकी वापिसी के लिए कोई कार्यवाही की गई है ;

(ख) यदि हां, तो इन पुस्तकों का मूल्य क्या है; और

(ग) सरकार इनकी वापिसी के लिए क्या कार्यवाही कर रही है ?

बंदशिक कार्य मंत्री ( श्री स्वर्ण सिंह ) :

(क) प्रश्न में जिन मिशनो का विशेष रूप में उल्लेख हुआ है, उन्होंने और विदेश-स्थित हमारे मिशनो की नौ अन्य लाइब्रेरियों ने प्राप्तकर्ता लोगो द्वारा पुस्तकें न लौटाने अथवा किस अन्य कारण से पुस्तकें का नुकसान हो जाने की रिपोर्ट भेजीं।

इन पुस्तकों को प्राप्त करने की सभी कोशिशें की गईं। प्राप्तकर्ता लोगो के पास बाराबार स्मरण पत्र भेजे गए और जब उनका कोई परिणाम न निकला तो प्राप्तकर्ता लोगो से व्यक्तिगत रूप से मिलने की कोशिश की गई। जब ये सब कोशिशें नाकाम रहीं, तबही वे पुस्तकें, जिन प्राप्तकर्ता लोगो ने नहीं लौटाई थी खाई हुई समझी गईं।

(ख) और (ग). इस कारण इन मिशनो द्वारा खोई पुस्तकों का मूल्य नीचे दिया गया है :

क्रम संख्या	मिशन	राशि रुपयों में
1.	भारत का राज दूतावास, बेस्त	1090.17
2.	भारत का राज— दूतावास, अदीम अदाबा	927.30 (60 और किताबों के मूल्य का पता स्थानीय पुस्तक विक्रेताओं से सगाया जा रहा है।)
3.	भारत का राज— दूतावास, काहिरा	624.36



मिशनों द्वारा खोई पुस्तकों में बहुत से सरकारी प्रकाशन शामिल हैं जिनका केवल संदर्भ महत्व है और उन प्रकाशनों की उपयोगिता उनके बाद के संस्करणों के आ जाने से कम हो गई है अथवा समाप्त हो गई है। मिशनों ने पुराने प्रकाशन न तो मांगे हो थे और न उनकी दूसरी प्रतियां देना आवश्यक ही समझा गया। अन्य पुस्तकों की पुनः प्राप्ति के प्रश्न पर विचार हो रहा है।

भारत 1965 डायरियां  
(बेनम्बिनियां)

3513 श्री बागड़ी :  
श्री मीयं :

डॉ० राज मनोहर लोहिया :

क्या सूचना और प्रसारण मंत्री यह बतान की कृपा करेंगे कि:

(क) क्या यह सच है कि भारत 1965 डायरी, को छापने में विलम्ब हुआ था और उसकी पहली किस्त खराब निकली थी;

(ख) यदि हां, तो उसके क्या कारण हैं;

(ग) क्या यह भी सच है कि मुद्रकों द्वारा विलम्ब किये जाने के कारण इस डायरी को विमान द्वारा विदेश भेजना पड़ा था;

(घ) यदि हां, तो इसमें कितनी आर्थिक हानि हुई: और

(ङ) इसके लिये उत्तरदायी व्यक्तियों के विरुद्ध क्या कार्यवाही की गई?

सूचना और प्रसारण मंत्री ( श्री राज बहादुर): (क) और (ख) जी, हां। भारत 1965 डायरी की जो पहली छप कर आई थी, वह विदेश में वितरण करने के कारिन नही पाई गई, इसलिए

उसे देश के अन्दर बेचने का प्रबन्ध किया गया। बां डायरियों की छपाई सुधारने का इंतजाम किया गया। इस कारण कुछ देरी हो गई।

(ग) में (ङ) जी, हां। डायरियां विभाग द्वारा भेजी गई थी, परन्तु इससे कोई आर्थिक हानि नहीं हुई क्योंकि एअर इंडिया इनको मुक्त ले गई थी। फिर भी डायरियों की छपाई में देर करने के लिए मुद्रकों पर उचित जुर्माना किया गया।

Principal Information Officer

3514. Shri Hem Barua: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the present Principal Information Officer is also holding charge as Director of Advertising and Visual Publicity;

(b) whether Government are aware that there was severe criticism in the Press in recent months against the Principal Information Officer holding concurrent charge of other posts; and

(c) if so, whether Government recognise the need for keeping the post of the Principal Information Officer strictly separate from other assignments and propose to take steps in that direction?

The Minister of Information and Broadcasting (Shri Raj Bahadur): (a) The Principal Information Officer was holding the additional charge of the post of Director of Advertising and Visual Publicity as a stop-gap arrangement. He has since been relieved of the additional charge and another officer posted as the Director of Advertising and Visual Publicity.

(b) Yes, there were some reports in the Press against the previous Principal Information Officer holding concurrent charge of other posts.

(c) Does not arise in view of (a) above.

**Selective Conscription for the Army**

3515. **Shri D. C. Sharma:**  
**Shri Hari Vishnu Kamath:**  
**Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**

Will the Minister of Defence be pleased to state:

(a) whether the proposal for selective conscription in the Army has been finalised; and

(b) if so, the nature of decision taken?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):**

(a) No.

(b) Does not arise.

**Residence of Indian Commissioner in Aden**

3516. **Shri Vishram Prasad:** Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that Government purchased a building for use as a residence for the Commissioner of India at Aden;

(b) if so, at what cost it was purchased; and

(c) how it is being utilised?

**The Minister of External Affairs (Shri Swaran Singh):** (a) Yes, Sir.

(b) At a cost of Rs. 4,00,000.

(c) As certain essential repairs were not possible because of labour strikes and unsettled conditions in Aden 3 members of staff and their families are staying in this House to save on rentals.

**Furniture for an Indian Embassy and Residence of an Ambassador**

3517. **Shri Hari Vishnu Kamath:**  
**Dr. Ram Manohar Lohia:**  
**Shri Bagri:**

**Shri Bhagwat Jha Azad:**  
**Shri P. C. Borooah:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri M. L. Dwivedi:**  
**Shri Vishram Prasad:**  
**Shri D. N. Tiwary:**  
**Shri Yashpal Singh:**

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that continuous air-conditioning is required for the up-keep of furniture supplied to an Indian Embassy abroad;

(b) whether it is also a fact that a new residence consisting of 25 rooms and other ancillaries was hired for the Ambassador of an Indian Mission at an annual rent of Rs. 46,667;

(c) if so, the identity of the Embassy and of the Ambassador respectively; and

(d) the action taken by Government in each case?

**The Minister of External Affairs (Shri Swaran Singh):** (a) Yes, in a rented building, as a condition by the landlord who supplied the air-conditioning units to look after his very valuable personal furniture.

(b) The actual position in the building, said to consist of 25 rooms, is that in reality, there are two large reception rooms, two medium-sized halls through which one has to go to the other parts of the house, an office room, a master bedroom with a dressing room, five other bedrooms, a glazed verandah and other ancillaries.

(c) It is not customary to identify either the Embassy or the Ambassador because it would cause considerable embarrassment to Government, in the country concerned.

(d) Government has had to renew the lease of this house for another year, because rentals for much smaller houses, completely unfurnished, are higher than the rent now paid for the furnished house, because the

house in question was made available to the Indian Embassy as a special concession by a landlord living outside the country.

#### L.D.Cs. in Ordnance Corps

**3518. Shri Vishwa Nath Pandey:** Will the Minister of Defence be pleased to state:

(a) the total number of Lower Division Clerks in the Army Ordnance Corps as on the 31st December, 1965;

(b) the number of Lower Division Clerks in the Army Ordnance Corps who were drawing maximum of the scale as on the 31st December, 1965; and

(c) the number of Lower Division Clerks who are likely to reach the maximum of the grade during the next two years?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):**

(a) 3992.

(b) 2208.

(c) 156.

#### Sale of Jeeps to M.Ps. and M.L.As.

**3519. Shri Vishwa Nath Pandey:** Will the Minister of Defence be pleased to state:

(a) the number of jeeps which have been sold to the Members of Parliament and Legislatures of various States from Military Vehicle Depots at various places in India;

(b) the rate at which these jeeps are sold; and

(c) the total amount collected by Government through sale of such vehicles?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):**

(a) 483 upto 28th February, 1966.

(b) and (c). The rate varies from Rs. 5,136 to Rs. 9,850 according to the

make, model and condition. The amount collected by sale of the 483 jeeps is Rs. 34,05,156.

#### A.I.R. Stations in Mysore

**3520. Shri Linga Reddy:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the Radio listeners are on the increase in Mysore State;

(b) whether the Government of Mysore has represented for 3 more A.I.R. stations recently for Davanagari, Mangalore and Gulbarga; and

(c) if so, the reaction of Government thereto and the action proposed to be taken?

**The Minister of Information and Broadcasting (Shri Raj Bahadur):** (a) Yes, Sir.

(b) and (c). The Government of Mysore requested for a new station in Mangalore and for the increase in power of the transmitter at Gulbarga. The position is as follows:

Davanagari is already receiving a good service from the medium power transmitter at Bhadravathi.

At Gulbarga, installation work is already in progress and the Centre is expected to go into service during the current financial year.

The Draft Fourth Five Year Plan provides for setting up of another medium power Radio Station in Mysore—location may be at Mangalore.

#### Ex-I.N.A. Personnel

**3521. Shri Firodia:**

**Shri Hari Vishnu Kamath:**

**Shri Mohammed Koya:**

Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 2494 on the

21st March, 1966 and state the number of the ex-I.N.A. personnel who will be benefited under such ad hoc grants?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** 13,738 persons have applied for and will be benefited by the grant of the financial relief sanctioned to the ex-I.N.A. personnel (that is, officers and men of the Indian Army and of the Hong Kong and Singapore Royal Artillery). 284 other persons are eligible for the similar financial relief which has been sanctioned to ex-State Forces personnel who joined the INA.

As regards ex-INA personnel who were disabled and the dependants of those who died while serving with the INA, about 615 persons were paid lump sum awards in 1949. The decision to pay further lump sum awards in those cases will benefit such of these persons as are Indian Nationals and were alive on 24th December, 1964.

#### Atomic Plant at Madras

**3522. Shri Yashpal Singh:**  
**Shri Shree Narayan Das:**  
**Shri Muthlah:**  
**Shrimati Renuka Barkataki:**  
**Shri Kindar Lal:**  
**Shri Vishwa Nath Pandey:**  
**Shri M. Malalchami:**

Will the **Prime Minister** be pleased to state:

(a) whether it is proposed to set up an Atomic Plant in collaboration with France in the Madras State?

(b) if so, the details of the agreement; and

(c) the cost at which it will be erected?

**The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi):** (a) As stated earlier in the House, the proposed atomic power station in Madras State will be set

up mainly by Indian engineers utilising the basic designs obtained from Canada under the Technical Co-operation Agreement concluded by the Department of Atomic Energy with Atomic Energy of Canada Limited. Negotiations with the Government of France for a loan to cover the cost of imported items for the Station are, however, in progress.

(b) Does not arise.

(c) The estimated cost is Rs. 60 crores, but is subject to revision on account of appreciation, increased rate of customs duty, changes in the design of the plant, etc.

#### N.C.C. Cadets in Orissa

**3523. Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Moena:**

Will the **Minister of Defence** be pleased to state:

(a) the total number of N.C.C. Cadets (both senior and junior Divisions separately) at present in Orissa State;

(b) the number of girls in each division;

(c) whether the scheme has been made compulsory in all the High Schools and Colleges of Orissa State; and

(d) if not, the reasons therefor?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** (a) and (b). On the 31st March, 1966, the authorised strength of NCC Cadets in Orissa and number of Girl Cadets in each Division there, was as follows:

	Senior Division N.C.C.	Junior Division N.C.C.
Total number of NCC Cadets (Boys & Girls)	26,600	41,000
Number of NCC Girls Cadets	1,200	3,000

(c) and (d). The NCC training is compulsory only for eligible male under-graduate students in Colleges

and Universities throughout India including Orissa State. NCC is not compulsory in High Schools. However more opportunities of joining NCC Junior Division are being provided to High School students by expanding the Junior Division.

**N.C.C. Training at Kamptee**

**3524. Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:**

Will the Minister of Defence be pleased to state:

(a) the number of officers from schools and colleges in Orissa who took their N.C.C. training at Kamptee (Maharashtra) this year; and

(b) the total expenditure incurred by Government for the purpose of training these officers from Orissa State?

**The Minister of State in the Ministry of Defence Production (Shri A. M. Thomas):** (a) 38 during 1965-66.

(b) The Central Government runs the N.C.C. Officers Training School Kamptee which gives pre-commission and refresher training to N.C.C. officers from all over the country. It is not possible to give, separately, the expenditure incurred by the Central Government on training officers from a particular State. The State Government incurs expenditure on the TA and DA of these trainees. It is estimated that Orissa Government would have spent Rs. 11,765 on these items for the 38 officers trained in 1965-66.

**Delegation from German Democratic Republic**

**3525. Shri M. Rampure:  
Shri Floridia:  
Shrimati Renuka Barkataki:**

Will the Minister of External Affairs be pleased to state:

(a) whether he had talks with the German Democratic Republic Delegation on the 25th March, 1966; and

(b) if so, the nature of the talks held and the outcome thereof?

**The Minister of External Affairs (Shri Swaran Singh):** (a) Yes, Sir.

(b) The G.D.R. delegation headed by Dr. (Mrs.) Margovete Wittkowski the Deputy Chairman of the Council of Ministers of the German Democratic Republic had talks with the Foreign Minister on 25th March, 1966 on subjects of mutual interest. The talks were helpful in understanding each other's point of view.

**Allotment of Land to Servicemen**

**3526. Shri Gulshan:  
Shri P. H. Bheel:**

Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 2204 on the 12th April, 1965 regarding land for Jawans and state how many servicemen have so far been allotted land by State Governments (State-wise)?

**The Minister of State in the Ministry of Defence (Shri A. M. Thomas):** The information is being collected from the State Governments and will be laid on the Table of the House when received.

12 hrs.

**CALLING ATTENTION TO A  
MATTER OF URGENT PUBLIC  
IMPORTANCE**

**REPORTED RETRENCHMENT OF WORKERS  
EMPLOYED UNDER REGIONAL FOOD  
DIRECTORATE**

**Shri Surendranath Dwivedy (Kendrapara):** I call the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the following matter of urgent public importance and request that he may make a statement thereon:—

The retrenchment of about 16,000 workers employed under

[Shri Surendranath Dwivedy]-  
Regional Food Directorate of the  
Government of India".

**The Minister of State in the Ministry of Food and Agriculture (Shri Govinda Menon):** It is not a fact that retrenchment of 16,000 employees of the Regional Directorates of Food under the Department of Food is taking or going to take place....

**Shri Nath Pai (Rajapur):** It is a long statement.

**Shri Ranga (Chittoor):** Let him make the statement.

**Shri Hari Vishnu Kamath (Hosangabad):** We have already got the statement.

**Shri Nath Pai:** We have got it already. We can put questions now.

**Mr. Speaker:** In that case the hon. Minister need not read it out. He may lay it on the Table of the House.

**Shri Govinda Menon:** I lay the statement on the Table of the House. [Placed in Library. See No. LT-6016/66].

**Shri Surendranath Dwivedy:** I am glad that in the statement it has been mentioned that those employees who will not opt for the Food Corporation of India would have the right to remain in the Department; if ultimately they are retrenched, other alternative employment would be provided to them, and Government would try for it. At the same time, since the functions of the Food Directorate are being transferred to the Food Corporation, may I know whether Government are going to suitably amend the Food Corporation Act so that those employees who opt for the Food Corporation will have their continuity of service, and other rights, privileges and security of service protected, since they are regular Government servants, and they will not be asked to resign and there may be no disruption of their service in the meantime?

**Shri Govinda Menon:** A demand of this nature was made at the time of discussions on the 19th March between the Food Corporation and the employees. The matter is being considered. But Government would be prepared to guarantee that all the present conditions of service including the right to pension will be available to all the Government employees when they are absorbed in the Food Corporation. How it should be arranged is a matter which is being considered.

**Shri Surendranath Dwivedy:** What about continuity of service?

**Shri Govinda Menon:** Continuity of service and also seniority would be protected.

**Shri Nath Pai:** This statement, I would submit, knowing how Ministerial statements normally are, is not particularly a bad one. But I should say that there are some disturbing anomalies or ambiguities in it. At page 2 of the statement, the hon. Minister has stated:

"The Corporation has agreed to take into its service such of the employees as are willing to accept employment in the Corporation on the terms and conditions which will be prescribed in this behalf".

Just a little while ago, in reply to the question raised by Shri Surendranath Dwivedy, the hon. Minister had stated that the existing conditions under which they took employment under Government would be honoured. But the written statement says that the conditions will be prescribed. What is the exact position? May I have a categorical guarantee, on what the hon. Minister has just mentioned, that such benefits, such rights and such interests as they today enjoy shall not in any way be impaired when they are transferred from the Department to the Corporation, and if necessary, the

Food Corporation Act will be suitably amended to allay this anxiety on the part of the employees?

**Shri Govinda Menon:** The intention is that, but it is not considered necessary that the Act should be amended for the purpose.

**Shri Surendranath Dwivedy:** Then, how does he propose to do it?

**Shri Nath Pal:** In the statement he says they are considering it, and now he says it is not necessary.

**Mr. Speaker:** They do not think any amendment of the Act is necessary.

**Shri Nath Pal:** Which is the final thing, the written statement or the reply, because there is a contradiction? I do not want to waste time. Mr. Menon is a very clever man. He should see that there is a contradiction.

**Mr. Speaker:** He will be grateful for the compliment, but now he should answer.

**Shri Nath Pal:** Or Mr. Subramaniam may answer.

**Shri Surendranath Dwivedy:** In the statement they say that they are discussing matters with the Food Corporation employees for the amendment of the Act if it is considered necessary. But have you considered this matter from all aspects?

**Shri Govinda Menon:** The matter is being considered. At the time of discussion what the employees wanted, their representatives wanted, was that the Act should be amended. The matter is being considered. The present thinking is that without an amendment of the Act, all these benefits can be secured to the employees. The intention of Government is that none of the present benefits which the employees are having should be lost to them.

**Shri Nath Pal:** The compliment had its desired effect!

**Shri Hari Vishnu Kamath:** There is another ambiguous statement here at page 3 which says:

"...each employee would be asked to indicate in writing whether he agrees to serve the Corporation on the specified terms and conditions or whether he opts not to go over to the service of the Corporation but to stay on in the service of the Department for such time as the Department may need his services."

Has the Government already asked all these employees to indicate their option in this matter, have the Government asked them to resign from their present jobs, and has any deadline been set for this kind of action?

**Shri Govinda Menon:** No, Sir. No such dead line has been laid down pending settlement of the terms under which they would be taken in. What has been done now is that when a certain item of work which is now done by the Directorate is taken over by the Corporation, the staff required for that purpose are automatically taken in under "foreign service" conditions.

**Shri Hari Vishnu Kamath:** Without break of service?

**Shri Govinda Menon:** Without break of service. The idea is that we should evolve rules under which, without break of service, without loss of any right, guaranteeing to them pensionary rights, they could continue, but the representatives of the employees, in their anxiety to see that their security is most pucca, wanted that this should be provided by an amendment of the Food Corporation Act. That is not deemed necessary. I want to state here categorically that the intention of the Government is to see that these employees do not lose all these benefits.

**Shri Surendranath Dwivedy:** Why are they asked to resign then?

**Mr. Speaker:** Papers to be laid.

डा० राम मनोहर लोहिया : (फर्रुखा-  
बाद) अध्यक्ष महोदय मैंने एक विशेषाधिकार  
के सम्बन्ध में व्यवस्था . . . .

अध्यक्ष महोदय : इस तरह से नहीं,  
पहले आप . . .

डा० राम मनोहर लोहिया : मेरा  
व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : व्यवस्था का प्रश्न  
नहीं उठता। एक काम खत्म हुआ, दूसरा  
शुरू नहीं हुआ . . .

डा० राम मनोहर लोहिया : मेरा  
विशेषाधिकार का प्रश्न है।

अध्यक्ष महोदय : विशेषाधिकार का  
श्री हां तो श्री आपको पहले मेरी कन्सेट लेनी  
चाहिये।

डा० राम मनोहर लोहिया : आप अपनी  
अनुमति किसी कायदे के अन्दर रह कर दे  
सकते हैं। यह मामला आपके सचिवालय है

अध्यक्ष महोदय : फैसला आपको करना  
है या मुझे करना है।

डा० राम मनोहर लोहिया : मैं कानून  
के हिसाब से आपके सामने रखना चाहता हूँ . .

अध्यक्ष महोदय : कानून की तर्जुमानी  
आप एक कने, मैं दूसरी करूंगा। बाकिर  
फैसला कैसे होगा।

डा० राम मनोहर लोहिया : वह तो  
आप बाद में करेंगे।

अध्यक्ष महोदय : मैं कानून की तर्जु-  
मानी करूंगा। हमेशा यही कायदा कानून  
रहा है। आप इस तरह से कोई मामला  
नहीं उठा सकते। जो आपके मन में है वह  
आप मुझे लिख सकते हैं।

डा० राम मनोहर लोहिया : चारों तरफ  
यह बात फैली हुई है कि हम कानून तोड़ते  
हैं। कानून आप तोड़ रहे हैं। आप अपने  
सचिवालय के जरिये जो काम कर रहे हैं,  
उन के ऊपर पर्दा नहीं पड़ना चाहिये . . . .

अध्यक्ष महोदय : इस तरह से बहस  
नहीं उठाई जा सकती। मैं इस की अनुमति  
नहीं दे सकता। अगर आप को कुछ कहना  
है तो आप लिख कर भेज दीजिये। उस पर  
फैसला दे कर मैं आप को उस की इत्तला  
दे दूंगा।

डा० राम मनोहर लोहिया : लिख तो  
मैं चुका हूँ।

अध्यक्ष महोदय : तो मैंने उसका  
जवाब दे दिया है।

डा० राम मनोहर लोहिया : तो अब  
क्या मैं दोबारा लिखूँ ?

अध्यक्ष महोदय : लिख दीजिए।

Dr. M. S. Aney (Nagpur): I want  
to put one question.

Mr. Speaker: Papers to be laid.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE PRESS AND  
REGISTRATION OF BOOKS ACT

The Minister of Information and  
Broadcasting (Shri Raj Bahadur): Sir,  
I beg to lay on the Table:

- (1) A copy of the Registration of  
Newspapers (Central) Amend-  
ment Rules, 1966 published in  
Notification No. G.S.R. 304 in  
Gazette of India dated the 5th  
March 1966, under sub-section  
(2) of section 20 A of the Press  
and Registration of Books Act,  
[Placed in Library. See No  
LT-6018/66].



- (2) A copy each of the following Notifications under sub-section (3) of section 8 of the Cinematograph Act, 1952:—

(i) The Cinematograph (Censorship) Fifth Amendment Rule, 1966 published in Notification No. G.S.R. 235 in Gazette of India dated the 12th February, 1966.

(ii) G.S.R. 236 published in Gazette of India dated the 12th February, 1967. [Placed in Library. See No. LT-6017/66].

12.11 hrs.

**DEMANDS FOR GRANTS—contd.**

**MINISTRY OF PETROLEUM AND CHEMICALS—contd.**

**Dr. U. Misra (Jamshedpur):** We submitted some adjournment motions.

**Mr. Speaker:** I have not allowed it . . . (Interruptions).

**Shri P. K. Deo (Kalahandi):** The Chief Minister has threatened to resign.

**Mr. Speaker:** They can write to me. Now, we shall take up the discussion of the next item. There are still 4 hours and 5 minutes for these demands. That means these demands would conclude at about 4.15 p.m. today. Shri Mohan Swarup—absent. Shri Kashi Ram Gupta . . . (Interruptions).

**Shri Kashi Ram Gupta (Alwar):** Sir, my first observation on this report is that this has been prepared in a very rough manner and especially about oil, the estimates do not show how we could arrive at the correct conclusions. For example, they say about the public sector refineries that the total tonnage that would be available in the year 1968 may come to roughly 12 million tonnes. The estimate for the private sector at present

is 8.2 million tonnes. The Minister should let the House know how he expects the private sector to expand before 1968. About Cochin refinery, nothing is mentioned whether there will be collaboration with any foreign firm or not. Similar is the case with Haldia. In the absence of complete and full facts and figures it is very difficult to arrive at correct conclusions. The policy of the government should be that the private sector should not expand much more than the public sector. But the pace of the public sector does not show any results. Now, I come to the distribution system of this oil. Black marketing is going on in the light diesel oil and in the crude oil. It is not an ordinary black market; black marketing is to the tune of 30-40 per cent above the price fixed by the government and the company. Day light black marketing is going on. It has become a chronic disease and I want to know whether the Minister has taken any serious step to stop these malpractices. As this oil is used by the small industries and cultivators, it is they who suffer most and the hon. Minister should look into this.

Then there is the question of petrol. Indian refineries are functioning in such a way that there is an imbalance in their production; petrol is in excess. The Government has not given any indication as to how it is going to deal with this extra production of petrol, because the more we produce, the greater will be the quantity of petrol, and by the end of the fourth Five Year Plan this problem may become enormous. Therefore, the Government should give a clear indication as to how they are going to deal with this problem; if they can find an export market for it or whether they want to consume the petrol internally by having more trucks which can be run on petrol.

Now, I come to the question of fertilisers. The other day, Shri K. D.

\*Moved with the recommendation of the President.

[Shri Kashi Ram Gupta]

Malaviya gave some information which the Government ought to make clear; whether the private sector that will be allowed to run the fertiliser factory will be in collaboration with the Government or whether it will be purely a private sector factory of the foreign capitalists. Another point that we have to see here is that this is a problem which is not only to be seen from the point of view of ideology. I want to know one thing for certain; I think that the public sector fertiliser factories which are run up till now are having a knowhow which is an old one, and that is the main reason for the higher cost of production. Therefore, the question is whether the Minister has been able to have this knowhow from other countries also or not, and whether Russia and such other countries which run public sector industries are able to give us such a knowhow as will result in our cost of production becoming low, or whether it is only American capital where advantage is taken of a high technology and, if so, what is the reason that our technologists have failed to catch up to that point. That is the main problem. Before finalising any deal in the private sector, the Government's duty is to let the country know as to how far they have failed to catch up on this technology to that standard required. At present, the position is that those people who will be allowed or who will be able to get licences up to 1967 and start factories will be allowed to have their prices fixed for seven years. There is a fear in the mind of the people that this will affect our national policy in a bad way. But I do not think that that fear is based on any valid ground. What we have to see is, not whether this fear is based on any ideology or on any political views, but whether this fear is based on our economic situation. If, as is alleged, they will be able to have a higher rate of profit, let them have it, but the question is whether they will be able to plough back the capital or

will have a free export of their earned income to their own country. That is the crux of the problem. Therefore, if our agreements are such that the flow of capital will be utilised or ploughed back in this very country, then, there can be no harm in it. But, if it is taken out of this country, it will be a permanent drain, and therefore, that point has to be looked into.

Another factor that has to be considered is about the prices that may have an effect on the economy in the long run. It is feared that they will be able to cut down the prices very badly and we may have to subsidise our factories for that purpose. Why should they cut down the prices? What is the idea behind it? If they have their own factories in our land here and when our Government is powerful enough to see to its own legitimate interests, I do not think that that fear can be taken as a very serious problem in the near future. But what I want to know is, why this private capital has been allowed and is asked for instantaneously and why our policy had to be changed after such a long period of experience in fertilisers. Naturally, the Government has failed to let this House and the country know the main reasons for this. How are we going to catch up in future? The question is whether the Government is going to allow them any patent rights here so that the process cannot be copied by us, or, whether there is no patent right and we are able to have similar process of our own. In the latter case, our cost of production will also come down and that may be a source of help to us. Therefore, this is a technical subject which has to be looked into from all these points of view, and not merely from the point of view that because private capital is coming, our public sector will be jeopardised.

Another aspect is the distribution system of fertilisers in the country.

At present the system is hopeless and people have been asking for a change in the system. If it is to be reorganised, naturally, we have to consult those who are coming in for regarding their marketing policies. The main point is whether all these firms to whom licences are given are going to have their own pool or they will be dealt with separately. If they are going to be dealt with separately, there is not much difficulty. But if they pool together and want to threaten the public sector so far as competition is concerned, necessary measures will have to be taken. Even then I do not think we will be able to cope up with the demands, unless and until we simultaneously encourage our indigenous manuring and the gas plant system and coordinate our policy along with that. At present, it is shameful on our part that we have not been able to work our gas plants as we wish them to do, and we are not taking keen interest in them. I have been to some farms and they told me that if the gas plant system is made successful on a large scale, naturally the demand for chemical fertilisers will not be so much and the results too will be much better, because along with the manure coming out of the gas plant the fertilisers can improve the soil in a much better way than if they are used alone. There is the fear that if they are used alone, they may be in excess and the land may be affected by chemical action. Therefore, while considering our fertiliser production policy and production targets, we must not lose sight of this factor of manuring. If that system is encouraged, our fuel problem will also be solved and we will have manure also.

We may have the manure, but what about our cropping? At present people do not use the fertilisers for food production, but they use it for cash crops. If our policy is not linked up with the distribution for cropping system, there will be trouble. The minister may say this has nothing to do with his ministry. But my view is that fertiliser production

is connected with both his ministry and other ministries. So long as there is no coordination, we will not be able to achieve the desired results.

In conclusion, I would like to say that if we want that our oil policy and fertiliser policy should succeed, we should have a coordinated effort between all the respective ministries concerned and a plan should be evolved out of that. That can be the only way to solve the problem.

**Shrimati Renuka Ray (Malda):** Sir a great deal has been said about the controversial issue of the arrangements for fertilisers that the government have made recently. Some time back we realised the necessity for creating a demand for fertilisers in the country, a consciousness for it. But it is a very tragic state of affairs that the strategy of our planning has been such that we have not been able to meet that demand when it came. That is largely because in the second plan fertiliser production was left out of the core. I do not understand why we cannot have better planning. That is one of the reasons why now we have to go in for a policy which is certainly not one which I am sure the government itself would have gone in for, but for the fact that somehow or the other we must have fertilisers produced in this country. The production of fertilisers in the country is of paramount importance for increasing agricultural production. Thus we are conceding points regarding fixation of prices and distribution to foreign private oil companies which we should not have done. It is now a matter of crying over spilt milk, but I am saying these things because there have come as a result of our wrong strategy, our not having set up fertiliser plants when they should have been. Today the need is paramount. The need was there even earlier, but today we are facing a very difficult situation and therefore Government is claiming that difficult situation as a reason or going in for every kind of method by which more and more fertilisers can be produced in the country.

[Shrimati Renuka Ray]

I want now to refer to the very unhappy and tragic occurrences that have taken place in West Bengal recently and for which, I think, the trigger was set into motion to a large extent due to the lack of kerosene oil and a proper policy for its distribution. I have been round the districts recently and I have definitely come to this conclusion that it is largely due to the fault of the public sector enterprise, the Indian Oil Corporation, as well as some of the private sector companies who produce oil in the country, like Caltex, Burmah-Shell and others, that the distribution of kerosene oil in the country, particularly in West Bengal, has gone wrong. A wrong impression has been given—I do not know who is responsible for it, but it has been done deliberately it seems—that the Government of West Bengal was responsible for this. The distribution of oil is done by the agents of the Indian Oil Corporation, which is a public sector enterprise. I am very much in favour of the public sector, and I think it is very wrong to have brought this organisation into disrepute in this manner. There are very grave allegations regarding the distribution machinery, about those who distribute oil, about many persons having made profits in this organisation, among those who are agents for the distribution of oil.

Sir, it may be pointed out—it has been said and therefore I want to make this point clear—that a circular was sent to the Government of West Bengal about their taking some part in the distribution of oil. The West Bengal Government, if they take over the distribution, must necessarily have the agency. They had written repeatedly for clarification to the Government of India about it but had not received any reply. As you know, the Government of West Bengal at least has to its record that it does not fight shy of rationing and distribution. Even in regard to sugar it rationed distribution of sugar a long time back. It is not allergic as some governments

may be, for going in for rationing and distribution. Unfortunately, these points were not cleared up. Another thing that occurred was there was, at the same time acute short supply. It is short supply, of course, which leads to all these things going wrong. What happened in January was, only 12,000 kilolitres of kerosene oil was given. In February, 20,000 kilolitres were given. This is much lower than what the Government of India themselves concede they were willing to give. In March this has come up further, but even then it is not up to the quantity promised by the Central Government.

**The Minister of Petroleum and Chemicals (Shri Alagesan):** We are just now giving 30,000 kilolitres.

**Shrimati Renuka Ray:** Even in February they gave only 20,000 kilolitres. Even this 30,000 kilolitres is below the requirements and what was promised before. The Government of West Bengal also has come into the picture now. They have started coming into the picture from towards the end of March. From 1st April they have rationed the commodity and undertaken the distribution of kerosene oil. Had it all been given to them earlier and these points cleared up in time and the supply increased then, perhaps, this sorry state of affairs would not have arisen. I am one of those who condemn outright violence and sabotage and deliberate planning for these things. But, nevertheless, I am one of those who believe, and I am sure everyone in this House believes, particularly, the Treasury Bench, that the legitimate grievances of the people which arise must be dealt with as quickly as possible and effectively. (Interruption). I am talking about the sabotage that took place recently in Calcutta and some other places. These sort of things are to be condemned. But when a legitimate discontent arises out of a grievance which is not attended to on time. I do feel that it is very necessary that

we see to it that such things do not happen.

This Oil Corporation in a public sector enterprise and in spite of it being so, there is still to a large extent, a lot of bureaucratic control. What is important here is that there are allegations against the distributors: I hope, whatever happens now, such distributors are removed. Not only a little more quota of oil is given but at least a minimum amount per capita of kerosene oil should be given. I hope the minimum quantity promised should be adhered to and that the distribution machinery, now that it has been taken over by the Government and they have shown that it is able to do it as they have done in sugar and in other things, will be better now.

Now, I want to say something about the oil refinery that is to be set up at Haldia. I know that it is included in the Plan. But I have heard whispers that there is a chance that this might be staggered. I would really like to bring to the notice of the Minister the very urgent necessity of getting on with the setting up of the oil refinery at Haldia without any staggering or any kind of postponement or delay about it. The report of the working group on oil prices has pointed out that Haldia is one of the best and the most economical sites for the setting up of a oil refinery and I understand that once Haldia refinery is in working order, it will more than cover the cost of the uneconomic refineries that have already been set up. Therefore, on an over all basis, this public sector enterprise of oil refineries in that region would be a financial success if Haldia comes. The area which Haldia will cover is one which has been called the "Ruhr" of India and as such it is the spring board of the petro-chemical complex and assure its economic viability. As such, the Minister himself, I am sure, recognises the need for getting on with the refinery and I hope he will get the assistance

and the aid of the concerned Ministries so that he can go-ahead with it without any difficulty.

In this connection, I may state that there should be no difficulty regarding the foreign exchange because the French as well as the Kuwait people have agreed to supply the crude oil on short-term credits and this could be covered by their own credit of foreign exchange. Rumania has agreed to put up a plant on rupee payment basis. I am one of those people who believe that we should cut down, as far as it becomes possible, on large capital expenditure. But this is not such a large one. Besides it is essential, as I have already said, for growth and if Haldia refinery comes up and functions well, it will be able to cover the cost of the uneconomic nature of the other refineries in the region because of their wrongly selected sites.

I want to congratulate this Ministry after having pointed out all the things on which, I hope, the Minister will take action, for having gone ahead so well with the oil exploration policy. It has gone on smoothly on the whole and I must say that the off-shore possibilities of oil in the Bay of Bengal which I understand, they are now going to explore is something which is good. I understand that the Soviet estimate also suggests that prospects in 24-Parganas in West Bengal are also good and I am sure the exploration will be continued.

One word more about the Minister. He is very able and conscientious and I hope he will give these matters which I have raised here proper consideration and that the things which have gone wrong will not go wrong again.

Mr. Speaker: Then alone he is able and competent.

Shri V. Sudevan Nair (Ambalappuzha): Mr. Speaker, Sir, as at the very outset, I should criticise the Union Government for giving a step-motherly treatment to this very

[Shri Vasudevan Nair]

important Ministry. I am very clear in my mind that this Ministry should have a Cabinet Minister to preside over it. There are very important policy matters. If by my suggestion Mr. Alagesan himself gets a lift, I would be very happy. But anyhow the point is that the Ministry should be looked after at the highest level.

Coming to the most controversial issue of the time, the fertiliser controversy, I should like to add my voice to the voices raised from the other side of the House specially against the revised fertiliser policy. According to us, this revised policy is harmful to us, is dangerous and is anti-national in character. Mr. Malviya who initiated the debate was talking about socialist principles. He was worried that the changes in the fertiliser policy mean a negation of the socialist principles to which this Government is supposed to adhere. We are not so much worried about that because none of us has any illusion that this Government is going to bring socialism in this country. We never have that illusion. We will not have that illusion in future as far as this Government is concerned. But at least a Congress Government was expected to withhold the national interests and from that point of view we are really worried about the changes that have taken place in the policy.

The policy initiated in the very beginning was that the fertiliser industry should be totally in the public sector. Then, in 1960, they chose to change that policy to a certain extent. Now, there is again another erosion and they argue that because we are in dire need of fertiliser, as the speaker who preceded me pointed out, we should somehow get it. This is a very dangerous argument. The Finance Minister was relying entirely on his logic while replying to the debate on the Budget discussion when he tried to justify this dirty deal. Now, if that argument is taken for granted, where will we go? In my language

there is a saying which means: Simply because there is dearth of women, you do not marry your sister. That is a saying in our language. I think the Government should always have some ideal before it. Even a Congress Government can have a little amount of idealism before it. I think that is very necessary. What has happened after this? What have they gained because of this deal? The Government, Mr. Alagesan himself, I am sure if he chooses, to tell us that even after this policy, due to a lot of pressure from the private capitalists and from the American Government and other agencies, even after the acceptance of this new revision of policy, nobody is coming forward with offers of collaboration, with offers of establishment of fertiliser plants.

12.40 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

And we have our experience of Durgapur and Cochin. Government wisely took the decision to go forward with Durgapur and Cochin fertiliser projects without this kind of foreign collaboration. I should congratulate the Government on that decision and our suggestion is, "you take that path of Durgapur and Cochin; adhere to that path of Durgapur and Cochin." There may be some difficulties but the Government should remember that the foreign private capital interests and the United States aid agencies are very particular of getting concessions, especially in this field because they are far-sighted—and our Government should also be far-sighted—because in a country like India, a vast country with a rural population, essentially an agricultural country, fertiliser is going to be a gold-mine in times to come. It is precisely because of that, they are trying to pressurize the Government to the maximum on this particular score and they are succeeding to a certain extent. We want the Government to resist this pressure, stand firm and erect and have some backbone as far as this issue is concerned.

The real issue on which they are now pressurizing is that of controlling the management. The Government has a well established, policy of having majority shares in industries having foreign collaboration. I want to know whether the Government are now going to give in. They are really giving in and there are reports about that. As far as the Madras project is concerned, the endeavour of the American collaborators is to push out the Iranian oil company, for example, so that they get the real managing control of the project. Those reports are not correct. I want to get an assurance from the Minister that those reports are not correct. Similarly a lot of news is appearing about the petrochemical complex in Gujarat. What is standing in the way as far as the final agreement is concerned? On that I should like to get an explanation from the Minister.

Due to lack of time, I now pass on to the next point, namely, kerosene. The kerosene crisis, I should call it, is still continuing in spite of the fact that the Minister claims that the supply position is quite all right. He has statistics to show that our demand for the last three or four years was 200,000 tonnes and the supply has been almost equal to the demand. It is because of that fact, he agrees that there should be control in distribution and control in prices, but he depends there again on the mercy of the private oil companies. Now there is a quota for different States, but the State Governments have to depend on the mercy of the private oil companies.

**Shrimati Renuka Ray:** That is true.

**Shri Vasudevan Nair:** That is the whole crux of the matter. So, according to us, the Minister may not agree, but the real solution is that the IOC should take over the entire stock of kerosene from the foreign oil companies at the ex-installation prices and the IOC should have proper distribution machinery. As things stand at present, the IOC is really helpless.

They did a good job last year when the private oil companies failed the country.

Then I will try to introduce a small issue connected with this. What has happened to the manufacture of 4 gallon tins? We have received some reports that, as far as Cochin is concerned, where the three oil companies are functioning, during 1965 they have cut down very much the manufacture of 4-gallon tins; some of them have stopped the manufacture completely and the tin plates which they had from the Government have been sold out by them to others. This will create a lot of problems as far as distribution into the interior areas is concerned. I should like to know what the Government is going to do in this regard. In Cochin itself, if the manufacture of 4-gallon tins is stopped completely by the private oil companies, the problem of retrenchment will also arise and that would be another headache. I want the Minister to look into that question also and give an explanation, a clarification, as to what is happening about the manufacture of 4-gallon tins.

**Shri Joachim Alva (Kanara):** Why so far as Cochin is concerned?

**Shri Vasudevan Nair:** It is there everywhere. I talk about Cochin because I come from that place.

**Shri Ravindra Varma (Thiruvella):** Cochin is nearer.

**Shri Joachim Alva:** The CPWD does not give petrol pump sites to the Indian oil companies but give to foreign oil companies.

**Shri Vasudevan Nair:** Because there is very little time, I should like the Minister to listen to some of my questions so that I get some explanations on those questions when he replies. Here again they mainly relate to problems concerning my State.

I should like to know what they are going to do with that case of abortion of phyto-chemical plant

[Shri Vasudevan Nair]

which was to come up. The Government spent Rs. 30 lakhs on that for nothing.

**An hon. Member:** Rs. 32 lakhs.

**Shri Vasudevan Nair:** Can you think of a Government which plans in such a haphazard an irresponsible manner that they declare that they are going to start a plant; they acquire land; people are evicted; about Rs. 30 lakhs are spent and then they find out that that project is not feasible? We were told in the Kerala Consultative Committee meeting that there may be some other plant put up in that site. I want to know something about that question.

What special steps are taken to supply power to the fertiliser factory at Alwaye? That again is a muddle. At the time when fertiliser is so much needed in this country, you should know that one of our plants is completely closed down due to lack of power and the Manager of the FACT tells us that already they have lost Rs. 2½ crores. The factory is completely closed and the loss is Rs. 2½ crores. I want to know from Mr. Alagesan as to why he could not request the Chief Minister of Madras, Mr. Baktavatsalam, to spare some power for the fertiliser plant at Alwaye. It is not only a Kerala problem, we want fertiliser for the whole country. What is he going to do? When will it reopen? Will it reopen at all in the month to come? What are the steps taken to implement the recommendations of the Committee on Public Undertakings to have a research laboratory at Udhog Mandal? There are a number of factories under the aegis of this Ministry in that particular area—the FACT, the chemical factory and other factories. The Public Undertakings Committee have recommended that a research laboratory may be established in that area to help all those factories. I should like to get some clarification on this subject.

The hon. Minister, while replying to some debate in the other House on the Cochin oil refinery report, referred to the question of the threat of retrenchment of employees working in the private oil companies. It is a continuing problem it is not a new matter. In the name of voluntary retirement, so many well experienced employees are thrown out every day from these companies. Between 1960 and 1965, the total number of people employed in the three major oil companies came down by 25.3 per cent. The Government have received a report from the Tripartite Committee; they went into that question. The managements of these oil companies have given a dissenting note and the Minister said that it was as big as the report itself. The Committee has come to certain conclusions. They have said that this has to be stopped; this has to be put a stop to; the companies have no justification for such retrenchment because their business has gone up; their profits have gone up; their marketing apparatus has gone up and they are recruiting new people. I should like the Minister to tell us something about this. How can this happen that on one side people are retrenched and on the other side, people are recruited? How does this happen?

Coming to another question, is it a fact that the Indian Oil Company rented buildings at heavy rates of rent in Calcutta and Bombay, for their marketing offices? Why is not the Indian Oil Company going in for its own buildings? Because, we learn—I will stand corrected if I am wrong—quite heavy amounts, very big sums had been advanced by the Ministry, maybe, by way of advance, to get possession of buildings in Calcutta and Bombay for their offices. These buildings belong to private parties. In some places the Life Insurance Corporation of India has got very huge structures, its own buildings. Is it not possible for this Ministry to enter into some collaboration with the Life



Insurance Corporation of India and get hold of some of their offices? Why are they wasting money by paying very heavy rents in Calcutta and Bombay as far as these buildings are concerned?

I will now come to the Cochin Refinery. During the debate in the Rajya Sabha, I am glad to see that the hon. Minister has given certain facts which have dispelled some doubts and suspicions. Now, my question is this, whether there is any idea to increase the capacity and the size of the Cochin Oil Refinery because the Minister says that each Refinery has to cater to a particular area. That is the policy of the Government. Then, what is the area to which the Cochin Oil Refinery is expected to cater to? I should like to know this. Have they made any estimates of the needs of the petroleum products in that area? I want to know whether the present capacity of 2.5 million tons of the Cochin Oil Refinery is enough to meet the needs of that particular area, or expansion is necessary. And then, connected with that question, there is this aspect also. Really, we are all worried about the negative attitude of the Government on the question of starting of a Petro-chemical complex in Cochin. Now, the expectation was this, that the Cochin Oil Refinery will be the starting point of a number of other subsidiary industries in that area and that this State which is having the acute problem of unemployment and which is poor, will be helped by this industry. But the Oil Refinery by itself will employ only three hundred and odd people and we thought that the Government with a foresight, with a heart to see that unemployment is removed, with sympathetic understanding of the problems of the State, will see to this to have a Petro-chemical Complex there but unfortunately there is no such decision. What is the reason for that? Is it not possible to reconsider the position even at this late time? And, another question. Now, the oil refinery will be supplying furnace oil

for starting a thermal plant. We are going to have, I suppose—I don't know whether even that will come—30 m.w. thermal plant. I don't know why the Government should waste time on such petty things. Why should there be a thermal plant less than 100 megawatts? And this year our power position was so acute that there was a 80 per cent power cut in Kerala. Many industries are closed. Fifty thousand workers are now laid off due to this power cut. We want minimum 100 megawatt power plant. I wish Mr. Alagesan will please listen to this. Recently, Shri K. L. Rao made a statement in Kerala. He was speaking in a press conference and he said that we are able to start only a 30 megawatt plant because the furnace oil supply will only reach that much. I want to have clarification from the hon. Minister whether it is true. I hope it is true—Shri K. L. Rao may not tell something which is not true. But is it not possible, somehow or other, to supply furnace oil from your refinery to start a thermal plant, i.e. a 100 megawatt thermal plant? About that also I would like to get an explanation. In the end, while winding up, I should again advise the Minister and the Ministry to see that our national interests are guarded by him and his Ministry.

**Shri T. Subramanyam** (Bellary): Mr. Deputy-Speaker, Sir, at the outset, I would like to make a brief reference to the work of the Oil and Natural Gas Commission that has been carrying on geological and geo-physical surveys in the various parts of our country. The Soviet offshore party has been operating in the Coromandal Coast and in the Gulf of Kutch and Cambay and the French seismographic party has been doing the same work in Jaisalmer area of Rajasthan. The preliminary search for oil in the Gulf of Cambay is expected to be completed by the end of this month. Investigations in the eastern part of the Gulf of Cambay have been completed and now a beginning will be made in the western parts and the geologists working in this

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group are very hopeful. They are working in the ship Mahendra and I hope that a good find may be effected there.

Now, I shall go to the problem of fertilisers which has been rather engaging our attention in a very serious manner. It is our duty to maximise the utilisation of manures, organic manures, composts, green manures and other available organic manures. They have useful and effective role to play in increasing the yield per acre. But if we have to effect very impressive increases in the agricultural production we must take to the production and the manufacture of these chemical fertilisers in a big way. I have recently visited some farms where new methods and new techniques have been adopted and where improved seeds were given. There was the availability of irrigation facilities and supply of pesticides had been made. But fertilisers have played the most significant part in increasing the yield per acre as much as three-fold and four-fold. Use of fertilisers has a direct role to play, it has got a direct casual connection between the application and the increases in the yield. And the ryots also have realised its usefulness now. I know, several years back the ryots were rather unwilling to use them and they had certain inhibition in the use of these fertilisers. I have visited the godowns where fertilisers were lying unused and undisposed of. But now the anxiety of the farmers and the agriculturists to get fertilisers is so great that blackmarketing on a vast and extensive scale is going on. That is known to everybody. And therefore production of fertilisers is a 'must' so far as Government is concerned if we have to solve the problem of the inadequacy of foodstuffs. During the last fifteen or seventeen years our production policy has failed in this regard. The chief reason I should say, is this that we have not paid attention to the production of fertilisers. The original plan target under the third five-year Plan was one million tons of fertilisers

of nitrogen, but that installed capacity was reduced to 0.8 million tons and now at present this is only 0.477 million tons. There are six public sector projects and two private sector projects with about 18,000 tons at Ennore and Benaras. Actual production in 1965 was only 2,43,000 tons. It is a most regrettable and sorry feature that from one million tons as target the actual production last year, that is 1965, was only 2,43,884 tons.

The Fertilisers Corporation of India has at present three operating units— one at Sindri, Nangal and Trombay— and we have got 3 units under implementation, that is, at Namrup in Assam, Gorakhpur in U.P. and Durgapur in West Bengal. Under the fourth Five-Year Plan the Government has got the target of producing 2.4 million tons of nitrogenous fertilisers. For the public sector it will be about 1.5 million tons and for the private sector it will be about 0.85 million tons. When the public sector units go into actual production it is expected that they will produce about two-thirds of the fertilisers produced indigenously and about one-third will be in the private sector. Therefore, we have to attract some foreign and indigenous private sector entrepreneur to play their role. It is quite in consonance with the industrial policy of the Government of India. The initiative to start fertiliser factories will be on behalf of the Government in the public sector, but the role of the private sector is not altogether ruled out. They have also to supplement the production of fertilisers. Probably they will produce about a third of the production actually.

13 hrs.

A criticism has been made that the policy started by Shri Jawaharlal Nehru has been given the go-by, that socialist principles are disappearing gradually and that democratic socialism will be a thing in name only. I

do not agree with that criticism. First-our country, at present, fertilisers are ly, if our democratic socialism has to produced at an abnormally high cost. subsist and survive, and play a role That is because the techniques adopt- successfully, then the problem of food ed are not modern and further the production must be solved. This is a units that are actually functioning are not large-scale. In the changed 'must'. If that has to be solved, we have to produce fertilisers in a big way and the only manner in which improved techniques will be adopted which will make for production at a lower cost and also larger units, and, therefore, I do not see any reason why we should entertain any fear with regard to this changed policy of Government to attract foreign and indigenous entrepreneurs to take a more important role, and also allow them some scope for distribution without control on the prices.

It has been feared that they will exploit the ignorance of the ryots in this matter and they will put the ryots into jeopardy. That is the criticism which has been advanced. But I feel that in the changed circumstances, if this plan is worked out successfully and effectively, then there will be no room for such a fear for Government themselves will be producing about two-thirds of the production and then they will also have the right to secure on a negotiated basis 30 per cent of the production from even these private people. Therefore, they will have the bulk of the fertilisers in their own hands to distribute. I expect the entrepreneurs in the private sector also to play a wise and intelligent role in this matter. As compared with the present position when there is an absolute shortage of fertilisers and a distressing situation is prevailing and the prices are also so abnormal due to the inadequate quantities available, I am sure that in the changed circumstances, the position in regard to prices and distribution would be a wise one and they will be in favour of the agriculturists and farmers. Government can also bring to bear their own influence in the matter of fixing of prices and also distribution; if necessary, they can also import from abroad.

In foreign countries, fertilisers are produced at a very low cost. But in

our country, at present, fertilisers are produced at an abnormally high cost. That is because the techniques adopted are not modern and further the units that are actually functioning are not large-scale. In the changed circumstances, I am sure that improved techniques will be adopted which will make for production at a lower cost and also larger units, and, therefore, I do not see any reason why we should entertain any fear with regard to this changed policy of Government to attract foreign and indigenous entrepreneurs to take a more important role, and also allow them some scope for distribution without control on the prices.

The most important thing in this regard is that we should have know-how and equipment. On Saturday, the 9th instant, India took a significant step towards self-sufficiency in fertiliser technology, under an agreement signed between the Fertiliser Corporation of India and the Italian firm of Montecatini; under this agreement, India has secured the licence and process know-how for the production of nitrogenous fertilisers; the corporation should now be able to have their own design capacity and provide engineering services for complete production of nitrogenous fertilisers.

Originally, every State was expected to have an important and big fertiliser plant. Some years ago, Shri Lal Bahadur Shastri, when he was the Minister-in-charge of industries—I think that was about a decade back—stated at Hyderabad that every State should have a fertiliser factory. Much water has flowed since then in the Jumna. Recently, in Mysore also, they have been trying to set up a fertiliser factory and various steps been taken but every one of these steps has not proved effective or successful. On the 10th February, 1966, the Government of Mysore have recommended the application of Messrs. Duggal Enterprises (Private) Ltd., New Delhi, for grant of a licence for a factory with an annual installed capacity of

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6,62,000 tons. However, since this is a recent application, it would take some time for the Government of India to examine this proposal. In the meantime, on the same subject, at the instance of the Government of India, a project report has also been prepared by FACT. I hope that the Mysore Government will be enabled to start this fertiliser factory at Mangalore so that the requirements of fertilisers may be met in that part of the country.

Now, I would briefly refer to the need for production of pesticides. Next to fertilisers, application of irrigation facilities, improved seeds and all that, the use of pesticides at proper time is absolutely necessary. If the plants catch disease, and pesticides are not available at the appropriate time, the ryots and the farmers will incur very great loss, and sometimes, the whole crop will get damaged and become useless. Therefore, I urge this Ministry to go in a big way for the production of pesticides. The Hindustan Insecticide, Ltd. particularly must enter into the production of these pesticides in a big way and remove the shortcomings in this regard.

**Shri R. Bama (Jorhat):** The Ministry of Petroleum and Chemicals deals with two very strategic materials, namely oil and fertilisers. Besides, it deals also with serious policy matters in determining what our approach should be in regard to the production, distribution and pricing of oil. This is a matter which affects our entire economy. That being so, I do not know why in the present set-up of things, the Ministry has not been entrusted to a full-fledged Cabinet Minister. I completely agree with my hon. friend from the Opposition who said that this should be upgraded and should be entrusted to a full-fledged Minister.

In view of the importance of these strategic materials, and also after considering the part played by the oil magnates particularly in the Middle East countries, our late-lamented Prime Minister Shri Jawaharlal

Nehru, against many odds, came to evolve a definite oil policy for India. It was not a new thing for us to see how attempts were made from different quarters to sabotage the entire oil policy, and private industrialists, both inside and outside India, tried their utmost to prick holes in the activities of the public sector.

I don't say that the Government has been deviating from the accepted oil policy. I am just repeating the warning that vested interests, both inside and outside are very active to see that the oil policy is changed. Recently, we find that arguments are being advanced that oil is very much necessary for the purpose of industrial development as well as for strategic needs and also for the defence of the country and therefore we should with utmost possible speed make efforts to explore oil in our own country, if necessary even by inviting foreign capital and know-how in any form and in any manner. That is one side of the argument and probably it has gained a little bit of strength in recent months from interested quarters. Therefore, I am afraid that unless a strong and determined policy is taken up it will not be possible to resist the temptation of inviting foreign capital and know-how at any cost by surrendering the whole oil policy or at least allowing a serious dent to be made in the accepted oil policy of India.

The other day I read in the papers that, while inaugurating the ESSO Exhibition, Mr. Alagesan is said to have invited ESSO for exploration of oil in India. I wish that that statement, as it is, was not correct. I do not know the context in which he has made such a statement. But it is a blanket invitation to the foreign interests, as we understand it from the manner in which it was reported in the papers. I am afraid that we should seriously ponder whether we are pursuing the oil policy as adumbrated or not. I am not pointing out my accusing finger, but I am just in-

dicating how things are being taken advantage of by the vested interests in the country. At least that part of the hon. Minister's statement has not been properly projected in different papers. Therefore, once again I invite the Government to see that this oil policy as framed is not deviated from.

Then, I come to the question of knowhow and the capital. Dealing with the entire spectrum of oil industry, starting from geophysical investigation side upto the point of petrochemical complex, certainly we need very expert knowhow as well as engineering skills and materials. In the initial stages it may not be possible immediately for the Indian resources to man all the departments. But that does not mean that in the name of expediency we wholesale go over to the foreign capital and knowhow without any conditions whatever. It is necessary in the interests of the country to salvage the talents available within the country in different departments. In that regard, I am afraid that sufficient co-ordination is not being exercised. I am sorry to say that no attempt has so far been made in that direction. For instance, geophysical department plays an important role in the exploration of oil. Geophysical survey is an important part of activity in the exploration of oil. There is no co-ordination between the Universities engaged in basic research and the Ministry of Petroleum and Chemicals. There is no co-ordinated approach on the part of the Ministry of Education and the Ministry of Petroleum and Chemicals to see that the different needs of the industry are met by the talents available in different departments. To some extent the Universities are engaged in fundamental research, because basic research is a part of the applied research and those efforts can possibly be utilised in this industry if a co-ordinated effort is made between the educational institutions, particularly the Universities, and the national laboratories. Therefore, I request the Government to see that this co-ordination is effected quickly. I know that in my State

the University has not been asked whether Oil Chemistry is to be introduced in their courses or not. That means the needs of the country and the needs of the oil industry are not known to the University and the University by itself also is not paying any attention to it. This is an indication of the lack of co-ordination between the Education department and the industry concerned. For the good of the country there must be a combined approach in these things. As we all know, Sir, the oil magnates, the oil tycoons in the Middle-East in the recent past did havoc to the political stability and the economic stability of those countries, and those countries are even now not able to emerge successfully out of those difficulties. Therefore, I once again appeal to the hon. Minister that these foreign collaborations should be restricted to the limited possible extent.

Coming now to the expansion programmes, I will draw the attention of the Minister to the expansion of Gauhati Refinery. From the report I find that the expansion programme in the Barauni Refinery is being completed and the contract has also been signed. In regard to Gauhati Refinery, the expansion programme is still being examined although Naharkatiya produces the largest quantum of oil. In one case the contract is complete and in the other it is still being examined. I am not telling this from a sense of frustration. But, once these things are known to the people, they are likely to arouse some sort of resentment. I would request the Government to be careful to see that such things do not happen and the matters are expedited as quickly as possible. My feeling is that the contract in the case of Gauhati Refinery is being delayed and the investigation is being put off not because of any lack of good intentions on the part of Government to expand the Gauhati Refinery but because the officials are not moving in the manner required. That is my feeling and I think that I am correct to some extent.

[Shri R. Barua]

With regard to the gas that is being produced in Assam, no attempt has yet been made to establish industries based on gas and oil. It may be said from the side of Government that the licences have been given to private entrepreneurs but they are not coming forward because of some differences with the Government of Assam regarding some applications and all that. It is possible to resolve these differences across the table, considering the importance of industrialisation of the country and such kind of arguments are not good. In spite of the efforts on the part of Government to resolve such differences, if the private entrepreneurs are not coming forward to establish industries by utilising this opportunity, then it is for the Government to go in and establish industries wherever it is possible in the public sector. That is the only way in which you can improve the lot of the common man in these backward areas, because when these industries come up they will be more labour-intensive than capital intensive. These labour-intensive industries are much more needed in areas where the economy is very backward. Therefore, I would beseech and I would plead with the Government to see that wherever such industries are not likely to be established by the private sector the Government should go in and establish industries in the public sector with their own money.

Coming to the question of fertilisers, I will only point out that there has been much controversy with regard to the fertiliser deal with the United States of America. I respectfully beg to differ with the opinion expressed from the side of the Opposition . . .

**Shri Vasudevan Nair:** From the Congress side also.

**Shri R. Barua:** . . . also from the Congress because the need of fertilisers in our country is very great and we have to add in the quickest possible time very much to the quantity being produced in the country now. I find that in Japan they consume

about 22 pounds of fertilisers per acre while we consume only 2 pounds. That being the gap, it is certainly necessary that we should get the maximum amount of fertilisers in the quickest possible time. Sometimes it may be necessary to have deals when it is not possible to produce things in the public sector, but then I would say with regard to the pricing policy that Government should have sufficient control over it. Once you surrender the pricing policy to the private interests, whether inside or outside, with regard to a vital material like fertiliser, we may be landed in very serious difficulty, because the principle on which fertiliser was being produced obviously has changed today. Production of fertiliser will be cheaper than what it was when we started Neyveli, because the entire strategy was different at that time. Therefore, in view of the world strategy developing at the present moment of minimising the cost of production, in the near future we may be having fertilisers at a low cost. Therefore, with regard to the pricing policy I hope the Government will take due care, so that we may not completely surrender the right to the private interests.

**Shri A. V. Raghavan (Badagara):** We are discussing the Demands for Grants relating to an important Ministry of the Government of India.

This Ministry deals with not only petroleum and petroleum products, but such important subjects like fertilisers, chemicals and other allied industries. The previous speakers have spoken about the fertiliser deal, and I do not want to say anything on that subject, but I want to bring to the notice of the House through you the sad state of the drug and pharmaceutical industry in this country.

As early as 1956 the desire to develop the drug and pharmaceutical industry in this country was felt. With this idea in view, the Government of India negotiated with the Russians to start the drug and pharmaceutical industry

in this country, and finally the Indian Drugs and Pharmaceuticals Limited was formed, and under that company it was decided to set up an antibiotics factory at Rishikesh, a synthetic drugs factory at Hyderabad, a surgical instruments factory at Madras and a phyto-chemical factory at Neriyanangalam in Kerala. The previous speaker, Mr. Vasudevan Nair, has brought to the notice of the House the abortive attempt made in sanctioning and finally withdrawing the phyto-chemical factory sanctioned for Kerala. And in doing so, the Government have spent Rs. 33.2 lakhs, out of which a substantial amount was spent by the Government of Kerala. I do not know who was responsible for this foolish project being sanctioned without collecting adequate materials, and how finally it had to be abandoned. I want the Minister to consider this aspect and see that a new project is sanctioned for Kerala.

The triple objective of forming the Indian Drugs and Pharmaceuticals Limited was to provide cheap medicines to the people, to provide mass medical relief to the people and also to make the country self-sufficient in the matter of life-saving drugs. The Twenty second Report of the Committee on Public Undertakings is indeed a sad commentary on the working of the Indian Drugs and Pharmaceuticals Ltd.

I would like to invite your attention to para 38 of this report. Before doing so, I want to pay my compliments to the Chairman and Members of the Committee on Public Undertakings, as also the officials responsible for drafting this report. It says:

"The prices at which drugs are sold in the market at present are exorbitant. The Soviet Experts who had examined the possibilities of setting up this industry in 1956 and 1958 had commented very adversely in regard to the drugs prices prevailing in India. For example, in 1958, streptomycin was sold at twice the cost. The

more significant example was that of Diamox (Acetazolamide) which was sold at eight times the actual cost."

Again, it says:

"The American Senate Committee in their Report (1961) regarding prices of some of the Indian drugs, stated as follows:—

'The prices in India for the broad-spectrum antibiotics, Aureomycin, Achromycin, are among the highest in the world. As a matter of fact, in drugs generally, India ranks among the highest priced nations of the world—a case of an inverse relationship between *per capita* income and the level of drug prices.'

It is quite clear from the above two reports that the prevailing prices of drugs in India are very high. In certain cases they have been artificially increased by monopoly manufacturers, to the prevalent market prices which are arbitrarily fixed depending upon the gap between availability and demand. In accordance with the aims of a welfare State all the modern life-saving drugs should be made available at cheap prices within the reach of ordinary people. It should, therefore, be one of the objectives of the IDPL to . . ."

**Mr. Deputy-Speaker:** Is this Ministry concerned with these drugs?

**Shri A. V. Raghavan:** Yes, Sir.

Therefore, I want the Ministry to take vigorous steps to bring down the prices of drugs and pharmaceuticals so that the common man, the suffering people of India, are not denied life-saving medicines because of exorbitant cost.

Not only that. This vital industry is in the hands of foreign monopolists.

[Shri A. V. Raghavan]

Therefore, steps should be taken to see that this foreign monopoly is broken very rapidly.

I want to invite your attention to pages 3 to 5 of the report, which ends thus:

"Thus, the Indian Pharmaceutical industry has developed without proper foundation and, to large extent, is dependent on import of finished drugs and penultimate, for the production of drugs."

I consider this report to be very important. It deals with the shortcomings of the Indian drugs and pharmaceuticals industry, and every officer in this Ministry should go through this report and find out the reasons for the shortcomings during the past ten years.

Then I want to invite attention to the location of the Synthetic Drugs factory at Hyderabad. On page 35, the report says:

"The Soviet Experts who visited India in 1958 had stated as follows in regard to the location of the Synthetic Drugs Project:—

'Special attention should be paid to the possibility of removing of polluted effluents (1500 cu.m. per day) including 500 cu.m. of effluents which we recommend should be preliminarily naturalized. That is why we recommend to put up the plant at the sea shore as has been done in the case of some chemical plants in India.'

It further says:

"In this connection, the Committee also came across the following observations of the Indian Pharmaceutical Delegation which visited several countries in 1964:—

'Correct selection of sites for chemical plant, from the point

of view of water supply and effluent disposal facilities is of vital importance particularly in India where most of the rivers are not perennial and in the few that are perennial, the flow of water varies widely from season to season. Wrong location in respect of these essential considerations would seriously limit further growth in the industrial units besides causing several problems to civic life, agriculture etc.'

The Committee are of the view that the choice of the location of the Synthetic Drugs Project at Hyderabad was not a happy one because the disposal of effluents has created a very big problem for the factory. It will also involve incurring of enormous expenditure which could have been avoided if the Drug Project's Location Committee of the Planning Commission had heeded the advice of the experts."

Even before this project was started, the expert advice was against locating this factory at Hyderabad. I do not know why Government thought it fit to overrule the objections and start this factory in Hyderabad. Had this factory been located in a place very near the sea shore, the question of disposing of effluents could have been avoided. The question of disposing of effluents is of a serious nature. In Kerala, in my own constituency, the Birlas have started a rayon factory, and the question of disposing of effluents in the river has caused serious hardships to the people. The water cannot be drunk, and many other difficulties are felt by the people. Therefore, in future, these chemical plants, where the question of disposal of effluents is sure to crop up, should be started only near the sea shore. Instead of locating the phyto-chemical plant in Kerala, if this project had been located there, as there are adequate facilities of disposing of effluents, this question would not have



cropped up. I find from the report that lakhs and lakhs of rupees have been wasted on the question of disposing of effluents

Then, I want to invite your attention to the surgical instrument's factory started in Madras. I am told that a modern hospital of the status of a district hospital needs 600 items of surgical instruments, but out of these 600 items necessary even for a district hospital, I am told that only 166 items are going to be manufactured in Madras.

The question of manufacturing all the 600 items necessary for a medium hospital should be taken up; they should not be content with 166 items. From the report of the committee on public undertakings, I find that all these items could be manufactured even with the capital investment equivalent to the investment in the Madras plant. So, the minister should personally see that all these items are manufactured in Madras.

Out of 85 items necessary for the manufacture of synthetic drugs, only 53 are reportedly available in the country; 32 are being imported from abroad. I am told that lakhs and lakhs are spent by the project in importing raw materials. I understand that all these could be grown in this country; even items like soyabans are imported. While sanctioning a project, necessary planning is not conducted to find out and locate raw materials that are necessary for developing the industry.

I would now refer to the Indian Oil Corporation. I happen to be the President of a cooperative society dealing with the products of IOC. I am happy about the progress made by IOC in the matter of refining, sales and distribution. But there is a lot of corruption on the administration side of the IOC. Very often the installation goes dry; at other times transport facilities are not available. In Kerala where we have got statutory rationing of kerosene, we are not getting even the minimum guaranteed

kerosene and for a number of days last month, kerosene was not available from the Cochin installation and I was told by IOC that the installation was dry. Then when a ship came, I was told transport facilities were not there. The Indian Oil Corporation of Cochin distributes kerosene and other petroleum products to Madras, Mysore and Kerala areas but because there is no rationing in Madras area and so there is scope for black marketing in Madras, priority is given to the Madras area. In Kerala there is statutory rationing and there is no scope for black market and so there is no such priority. The minister should see that the product received in Cochin is distributed equally among Madras, Mysore and Kerala. Whenever there is shortage of kerosene, priority is given to Madras and the entire produce is sent there because of the scope for black market. This should not be done.

Finally, I come to the retrenchment of employees in private oil companies. The iron imperialism of the oil companies are well known. Right under his nose in Delhi 41 employees are kept in confinement in air-conditioned rooms in the caltex office. I say 'confinement' because they are not given any work. In a air-conditioned room they are provided with recreational facilities, reading papers, etc. and are not given any work. The company consider them to be surplus. My friend Shri Vasudevan Nair pointed out about this. The question of voluntary retirement and all these schemes are bogus schemes to dismiss the workers whom they do not want.

There is one more point. As a result of the commissioning of the Cochin refineries the scope of the private oil companies there will be reduced very much. As a result about 700 workers will be retrenched from the private companies. The minister should provide these workers with employment opportunities in the Indian Oil Corporation. Government should also take steps to see that the vast storage and distribution facilities which these

[Shri A. V. Raghavan]

companies have at present are secured by the government along with these workers. With these words, I conclude my remarks.

**Shri Ravindra Varma:** Mr. Deputy-Speaker, I rise to support the demands of this Ministry, and I would like to join the hon. Members who have spoken earlier and congratulated the hon. minister for his quiet efficiency. This year too has been a year of progress as far as this ministry is concerned. The report of the ministry shows that in surveys, in drilling or exploration operations, in securing foreign collaboration and more advantageous terms, in securing crude at more advantageous rates, the ministry has a commendable record to its credit.

Sir, this ministry deals with a very vital sector of our economy; it is one of the vital sectors that provides the sinews of defence and industry for our country. The need to increase the efficiency of this ministry and to increase the availability of oil in this country cannot be overemphasised. When we had conditions of near conflict and war with Pakistan it was very vividly brought home to our people that if we had to depend upon other countries for such vital materials like oil it would not be possible for us to prosecute our efforts for the defence of our country with any degree of efficiency. It is, therefore, necessary for us not only to increase the refining capacity of the refineries in our country and to expedite the establishment of the refineries that are projected in the Plans, but also to accelerate our efforts to reach self-sufficiency as far as the production of crude is concerned.

Sir, unless we are able to achieve near self-sufficiency in the production and utilisation of crude and unless we are able to increase refining capacity in the country, it may not be possible for us, if and when the emergency arises to deal with the requirements of defence and industry at the same time. From this point of view, it is

very essential to see that the capacities of our refineries are fully utilised and increased. The hon. Member opposite, the Member for Ambalapuzha referred to the case of the Cochin refinery, and the hon. Member from Jorhat who spoke from this side referred to the case of the Nummati refinery. It is absolutely necessary in the interests of the industrial progress and to defence of this country to increase the capacities of these refineries. To argue that these refineries are only meant to cater to certain regional requirements is to ignore the total requirement of the nation. It may be that a particular industry or a particular refinery which is located in a particular region may more easily be able to cater to the requirements of the region but when we think in terms of the overall production and requirements of the country, it is necessary for us to take into consideration the overall strategic requirements of the country as a whole.

Sir, it is true that as a result of the policies that we have pursued, the total amount of oil that is refined in our country has increased. It has gone up to nearly eight million tons in the private sector, and it is expected to go up to nearly seven million tons in the public sector refineries, and with the establishment of the three new projected refineries at Cochin, Madras and Haldia, these will be an addition of another 7.5 million tons.

Sir, reference has been made to the oil policy of the Government and some of the hon. Members who spoke before me have cautioned the House against what they described as a departure from the policy which this nation has deliberately adopted. They have even hinted that there might perhaps be a lurking desire in some quarters to depart from the policy that the nation has deliberately adopted. I do not see anything, in what the Government is doing, which can be described as a departure from the policy which this nation has

adopted. My hon. friend opposite, the Member for Ambalapuzha, referred to the refinery which is going to be established in Madras. In fact the record of this Ministry shows how in the case of participating projects like the refinery at Cochin and the refinery at Madras, the investment has been sealed down from the magnitude that was found necessary when refineries were set up in Noonmati, in Barauni and in Koyali. In the case of the Madras refinery, the Government's share of the equity capital has gone up to 52.6 per cent; in the case of Cochin, it was nearly 34 per cent, if I remember correctly. The representation of the Government on the Board of Directors too has increased from five out of nine in the case of Cochin to nine out of 13 in the case of the Madras refinery. The managing director in the case of the Cochin refinery was to be appointed by the collaborators whereas in the case of the the Madras refinery the managing director will be appointed by the Government. In the case of the Cochin refinery, the foreign collaborators were given the right to appoint the agents who would be commissioned to obtain and import crude. In the case of the Madras refinery, a separate crude sales agreement has been entered into between the Government and these companies on much more favourable terms. In the case of the Cochin refinery a guaranteed process margin of 1.35 US dollars per barrel of crude was assured to the collaborating company. In the case of the Madras refinery, no such provision for any guaranteed process margin exists. It can, therefore, be seen that in the case of Madras refinery, there has been absolutely 'no departure from the policy that has been laid down by the Government.

**Shri Vasudevan Nair:** What about the proposed fertiliser plant?

**Shri Ravindra Varma:** I would now refer to the question of fertilisers. Hon. Members who spoke before me from both sides of the House have referred to the need to increase the

production of fertilisers. It is true that the target laid down for the production of fertilisers in the third Plan has not been reached. The target was one million tons. But not even 60 per cent of the target, either in capacity or in actual production, has been reached. It is painful to notice that out of the six factories in the public sector, three—the one in Sindri, the one in Nangal and one in Alwaye, which together have a total capacity of 227,000 tons, were badly affected by power shortage. The power shortage affected the FACT to such an extent that there was a loss of nearly 2.5 crores of rupees. The loss in production and the reduction in the scales of production in Sindri and Nangal have been referred to in the report itself. It is a pity that when we are so much in need of fertilisers, and want to increase the production of fertilisers in this country, we are not even able to utilise the established capacity of our fertiliser factories.

Now, Sir, a reference has been made to the new policy of the Government as far as fertilisers and the production of fertilisers are concerned. Some hon. Members said that this was a departure from the established policy of Government. Some hon. Members went to the extent of saying that this was an anti-national policy, a dangerous anti-national revision of the old policy. I want this House to examine the new proposal of the Government coolly, dispassionately and logically. It is easy to bandy adjectives; it is easy to give expression to apprehensions; but, in this House, it is necessary for us to examine and analyse the proposals of the Government dispassionately, logically and objectively. In what sense can it be said that the new proposal of the Government is a departure from the established policy of the Government? We have to evaluate the policy of the Government in terms of our requirements, in terms of the abilities that we possess and in terms of the basic policies and objectives that we have adopted. Now, in the

ambiguity which surrounded the expressions which many hon. Members unfortunately used in this House, an impression was created that a deal has been entered into with some foreign country or cartel; this is a travesty of facts. No such deal has been entered into by this Government, either with a foreign concern or with a foreign country. There has been no change suggested in the industrial policy resolution. My hon. friend the Member for Ambalapuzha referred to the fact that the industrial policy resolution of 1956 provided that fertiliser plants could be set up either in the public sector or in the private sector. He did say that this was unfortunate and that perhaps it would have been better if the production of fertilisers was confined to the public sector, but neither he nor even the hon. Member for Basti or the hon. Member for Barh who spoke on Wednesday last could suggest that there was a departure, because the industrial policy resolution itself lays down that fertiliser plants may be set up either in the private sector or in the public sector. Now, when the third Five Year Plan was formulated and this House accepted the third Five Year Plan this policy was implicitly reiterated. In the third Plan, one can see that the majority of new fertiliser plants was allotted to the private sector, and the public sector was to be responsible only for the three plants that were to be set up at Trombay, Gorakhpur and Namrup. When the draft fourth Plan was formulated, then too it was seen that though the target was set a 2.4 million tons, which eventually was to be expanded to three million tons, 612,000 tons or 35 per cent of the production was allotted to the private sector. Now, therefore, there is no departure; the industrial policy resolution provides for production in the private sector; the third Five Year Plan provides for production in the private sector. The fourth Five Year Plan, or the draft of the Plan, also provides for production in the private sector.

My hon. friend the Member for Basti, Shri K. D. Malaviya, said that if we surrender the right to fix the price of fertilisers, it will be a sell-out. Does he suggest to the House that the Government has helplessly agreed to a surrender of the right to fix the price? What is the position? As far as price control is concerned, an impression is sought to be created that for the first time the Government is giving up the right to fix the price of fertilisers. What Sir, is the position in regard to fertilisers today in our country? Apart from nitrogenous fertilisers all other chemical fertilisers are produced in the private sector, and the private sector installations and factories and companies are free to fix the prices of these fertilisers, phosphatic fertilisers and others. All fertilisers excepting nitrogenous fertilisers, which are handled by the Central Pool, are today free in the private sector and the prices are fixed by the private sector companies. Even distribution is in private hands. There is no control even of the retail price of these fertilisers. Therefore, what is being done is only to extend the practice that is being followed in the case of non-nitrogenous fertilisers to nitrogenous fertilisers as well. To picture this as though it is a departure, to say that it is a sell-out, is an exaggeration. If one were to use appropriate language, it must be described as a travesty of truth.

Then, there is the question of the decontrol of the prices of nitrogenous fertilisers. This House cannot forget the fact that even the Sivaraman Committee has suggested that when the production of nitrogenous fertilisers reaches the one million ton mark, there should be decontrol of prices. My hon. friend, the Member for Basti, Shri Malaviya, asked whether this decontrol would not lead to the fleecing of the consumer the fleecing of the agriculturist. He is perhaps oblivious of the methods and mechanisms of pricing when there is no State control; perhaps he is aware. If, as far as the production of fertili-

sers is concerned, 65 per cent of the total indigenous production of nitrogenous fertilisers will be wholly in the public sector, if out of the remaining 35 per cent that will be manufactured in the private sector, the Government will have the option to take over 30 per cent, and the Government will also have the option to import fertilisers, then it means that 80 per cent of the total quantum of nitrogenous fertilisers produced in the country will be under the control of the Government. What about the price at which the rest would sell? How does the price mechanism work? These private concerns have to sell the fertiliser which they manufacture. They do not produce so that they can lock these fertilisers up in their godowns and warehouses. How can they sell if they cannot compete . . .

**Shri Vasudevan Nair:** Who will decide the price?

**Shri Ravindra Verma:** If the pricing of 80 per cent of the indigenous fertilisers is in the hands of the government, private producers will have to compete with that price. Can they sell their produce if their price is higher than what is fixed for 80 per cent? It is a simple case of the working of the market mechanism which is understood by every student of elementary economics. But if you want to ignore simple facts, you can come to different results.

It was said that the prices may be higher than the price that obtains today. Look at the prices as they are today. Look at the report of the PAC on the prices. The prices today are much higher than the prices which obtain in the international market. It has been said by my hon. friend, Mr. T. Subramanyam, that this is partly because we use archaic methods of production. When modern methods of production, which I cannot describe for lack of time, are utilised, the cost of production will go down. When that happens for 80 per cent, will it not affect the competitive cost at which 20 per cent has to be

sold? It is very clear, therefore that this will not lead to an unrestricted freedom for private producers to manufacture and sell at prices arbitrarily fixed by them.

Sir, it was suggested that instead of going in for the manufacture of fertilisers on this scale, we might buy fertilisers from abroad. There is nothing more ridiculous than this suggestion. What is the expenditure that this country will have to incur for buying fertilisers? To buy 100,000 tons of fertilisers, we will need foreign exchange which will be adequate for setting up a factory which can produce 200,000 tons of nitrogenous fertilisers every year. Therefore, the suggestion that we need not produce fertilisers in this country, but should spend valuable foreign exchange and buy them from outside, is not a serious suggestion which can be entertained by this House.

Sir, for lack of time, I do not want to deal with the other aspects of this question, but I would certainly support hon. members who said that the Government must take adequate precaution to ensure that the repatriation of profits by private collaborators does not adversely affect our economy. This is a danger that the Government cannot ignore. In the same way, in allowing private companies to establish their own marketing mechanism, Government must take adequate precautions to see that this does not in any way lead to the establishment of a strangle-hold in a very strategic sector of our economy.

Sir, I shall now say a few words about the production of chemicals. My hon. friend opposite referred at length to the report of the public Undertakings Committee. The Committee's report refers to the sad conditions that obtained and still obtain in India as far as the production of essential drugs, antibiotics, etc., is concerned. During the second plan, because the Government wanted to promote indigenous production, because we decided that we should stop

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the drain on foreign exchange that would result if we were to import essential drugs, because we wanted to make medical relief inexpensive, because of the fact that the State itself decided to take over part of the responsibility for providing medical relief to the people, we decided that this essential industry must be a special responsibility of the Government. To reduce the price of essential drugs, to reduce the enormous drain on foreign exchange, to enable the Government to take over a greater share of responsibility for providing medical attention, with the help that was readily forthcoming from the Soviet Union, and on the basis of the report submitted by their teams of experts it was decided to set up the Indian Drugs and Pharmaceuticals Ltd. But what is the position today? Eight years have passed after the agreement was entered into. Five proposals were made. My hon. friend the member for Ambalapuzha, referred to the fact that the phyto-chemical project, which was to be established in Neriamangalam, evaporated in the process of implementation! Another project which was proposed was one for the manufacture of glandular products, and this was given up, because, we are told, a modern slaughter house could not be set up in this country in 8 years! Regarding the other projects, the sad story of lack of detailed estimates, of increasing cost of production, of a pricing policy which does not fulfil the objectives that were laid down earlier, has been brought out by the report of the Committee on Public Undertakings.

Sir, I do not want to deal with this at length. But, to conclude, I will read out two or three sentences,—with your permission, from the report to the committee, which is indeed a revealing document, a document which should cause much concern to the Government. The report says:

“The committee regret to observe that it took the Government

two years to put through proposals which were thought of in 1956 for inclusion in the second Five Year Plan. The projects were thought of because pharmaceutical factories in India were producing only negligible quantities of drugs. Most of these factories processed the drugs imported from abroad. Apart from the heavy drain of foreign exchange for their import, these drugs were costly and the availability was limited owing to import restrictions.

The Committee conclude by saying:

“These facts should have warranted the grant of the highest priority to the establishment of the projects in our development schemes since the health standards were far from satisfactory. To have taken ten years for the fulfilment of these objectives when the foreign credit was available as far back as 1958, is a matter of concern.”

The Committee was generous, and said it was a matter of concern. The only way to describe it is to say that it is a matter of shame, which, I hope, the Government will soon wipe out.

**The Deputy Minister in the Ministry of Petroleum and Chemicals (Shri Iqbal Singh):** Sir, during the course of the discussion today and on the last day, several members have participated and we have benefited by their valuable suggestions. Some criticism has also been made. In the democratic process, we also learn by criticism, but most of it was based on misconceptions and ignorance of full facts. We will examine all these things and try to do our best. Wherever there is scope for improvement and wherever we can take immediate steps we have taken, and will continue to take these steps. My senior colleague and myself are trying to give a new impetus, a new dimension to this ministry. As a result of this,

there has been improvement and there will be further improvement also.

I will first take the question of fertiliser production. There is no dispute about the fact that the inputs in agriculture are irrigation, pesticides and fertilisers. So far as improvement in agricultural production is concerned, fertilisers will come first, because if we have to build an irrigation project on a bigger scale, it takes time, say about 5 years to develop it to full capacity and to reap the full benefits from it. But as far as fertilisers are concerned, you can make immediate use of them. But putting up a fertiliser factory means a lot of cost, planning for so many things and so many problems of raw materials, technical know-how, etc. It was envisaged at the beginning of the Third Plan that the total plant capacity at the end of the plan would be about 1 million tons per annum and that the production would be of about 800,000 tons per annum. But it is an admitted fact that we could not come up to that expectation. There were reasons which were not under the control of the ministry, but beyond its control, like shortage of foreign exchange, etc. Still we are trying to improve the things and by 1967, when five more plants will be commissioned, namely, Namrup, Gofakhpur, Vishakapatnam, Gujarat and Ennore Expansion, the additional capacity which is at present about 600,000 tons per annum will go up to 900,000 tons.

14.00 hrs.

When the two projects, Durgapur and Cochin, which have been sanctioned recently, will come into production, towards the end of 1969 they will add a further 3,00,000 tons per annum, or even more, in terms of nitrogen. Another licence has been given for the setting up of a fertiliser factory at Kanpur. With the coming up of that factory, we hope, the total capacity by the end of 1969 will be about 16,00,000 tons. If you add to that the production in the few private sector projects which are coming up quite rapidly—here I can say that I

myself and my senior colleague are chasing them so that things may come up in the time and those who want to put up such factories can quickly do so, although, of course though there are many difficulties like non-availability of foreign exchange, non-availability of capital goods and things like that—we hope we will be able to fulfil the revised targets. A point was made by my hon. friend, Shri K. D. Malaviya, that we would not be able to fulfil the targets. I may say that we are hopeful that by the end of the Fourth Five Year Plan, the targets which are now revised—2.4 million tons in terms of capacity and 2 million tons in terms of production—will be achieved. I know it is a tremendous task. We have to increase the production seven-fold from what it is today. It is a great task. But this Ministry, with the kind cooperation of so many workers, engineers and administrators and also, in the end, with the kind cooperation of this House, will try to fulfil this task by the end of the Fourth Plan. From what we call the off-take stage, we will with the fulfilling of this task be nearing the break-through stage by the end of the Fourth Plan, and then a stage will be reached where we will be able to make all the contribution that we are asked to make, in terms of capacity and production, towards solving our food problem.

Regarding phosphatic fertilisers at present the total installed capacity or "under-implementation" capacity is 4,14,000 tons, but the quantity produced is only 85,000 tons. The main problem with regard to phosphatic fertiliser is the availability of raw material. One is sulphur and the other is rock phosphate. Both these things are not unavailable not only in this country but in a large part of the world. There is so much scarcity of sulphur that it is being controlled by a few countries and even in those countries by a few firms. Secondly, rock phosphate is imported into India mostly from the Middle East. We are trying our level best to reduce the consumption of sulphur. With the increased

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use of other methods and with the decrease in the consumption of sulphur resulting from the development of technical know-how—it may even be 5 per cent, 10 per cent or 20 per cent—there will be a lot of saving by the end of the Fourth Plan. Whatever the reduced requirement of sulphur may be, it will be of the value of Rs. 25 crores to Rs. 30 crores. That is quite high. Therefore, we are trying to develop the internal capacity and we are also trying to develop technical know-how in such a way that the requirement of sulphur may be lesser.

Something was said about the Barauni fertiliser factory. A few days back there was a question in this House in regard to that. That is under examination. The point was made by the hon. Member, Shrimati Tarkeshwari Sinha. That is under examination. In the east zone, there is Namrup, then Sindri, then Durgapur, then we are proposing to put up a factory at Haldia, then there is Rourkela, then there is under examination the question of putting up a factory at Talcher and then there is Barauni. In the case of all these, the question under examination is as to what type of fertiliser they are able to produce, what will be their capacity, what will be the requirement in the eastern zone, how much fertiliser is to be utilised in that zone, whether some fertiliser has to be sent from there to some other zone, of what type the factories should be, whether complex type or urea type, and so on. All these things are being examined. I hope a decision will be taken soon.

Shri Barua spoke about Assam. In Assam there is a lot of gas production and the utilisation of gas is also a problem. For that purpose the Oil India and the Fertiliser Corporation of India are conducting some technical, economic and feasibility studies about putting up another plant in Assam. This matter is also being considered and I hope some decision

will be taken soon. Regarding Barauni I can only say that it is under active consideration.

A point was made about the closure of FACT or some part of the fertiliser factory in Kerala due to the non-supply or short-supply of power. In Punjab also there was some shortage of power from Nangal. Punjab and Kerala are the only two States which have based their entire electric supply on hydro-electric power. Other States have got thermal plants also in order to supplement their supply of hydro-electric power. But these two States have no thermal plants. In Kerala, a thermal plant is coming up, but in Punjab there is no thermal plant. That is why there is cut in the supply of power, at both these places. There was some cut even at Barauni. For the last two months myself and my senior colleagues have been taking up this matter almost daily with the Government of Kerala and also the Government of Punjab. We have been going to the Ministry of Irrigation and Power and persuading them to do the needful, because it is in the interest of the country that we produce more and more fertiliser. If we produce more fertiliser we save a lot of foreign exchange. We hope that with the coming up of the thermal plant in Kerala, things will improve. I cannot say that conditions will improve totally, but there will be some improvement. A total improvement with the coming of monsoons shortly and many points were made about fertiliser. The main problem is of production. If we have more production we can solve the problem. If the production is less, so many linked problems crop up. When there is shortage of supply, the problem of transportation arises. If production capacity is created at such a tempo that there is enough production, then we can solve all other problems. Therefore, all our efforts should be to produce more fertilisers. With the setting up of more fertiliser factories,



either in the public sector or in the private sector, we have also tried to lessen the foreign exchange component. It was Rs. 13 crores and now it is even less than Rs. 10 crores for each single stream factory of the urea type. It may be even less than that. We are also tackling these problems from our own angle. We have appointed a committee in order to assess how far the foreign exchange component can be reduced. That committee has given a good report and we have acted on that report. In the construction of the Cochin and Durgapur factories, the foreign exchange component will be less than what we envisaged originally.

Regarding oil, about the exploration programme of ONGC, my hon. friend, Shri Subramaniam was very considerate and has made a few good remarks. The basic fact in the matter of oil production is, how much crude oil we are able to produce in this country. To produce crude oil is not an easy matter. It is not a one day job, that you go to one place and get it. It requires constant work, constant exploration, facing so many problems. Even this year we were fortunate enough to strike oil at Katana. Again, there were traces of oil found in Jambusar, which is a hopeful sign.

Regarding production of oil in Ankaleswar, we have only just started and yet last year we produced about 1,950 tons per day. Now it has gone up to 6,000 tons per day. It will go even up to 6,600 tons per day during the next one month or so. The total production from Ankaleswar, which was quite low in the beginning has gone up to 3.36 million tons upto the end of 1965-66. It will go up to its full capacity of 2.7 million tons per annum this year. Regarding Cambay and other fields, we are making every effort to improve them. From Rudrasagar in Assam we have recently started supplying crude oil at the rate of 100 tons a day to the refinery at Gauhati. This is only a beginning.

Oil India are developing their own oil fields in Assam. The company was formed initially with one-third equity participation of Government. Now Government's share has gone up to 50 per cent. They have made great strides with the development of their oil fields in Naharkatiya and Moran.

O&NGC have developed Rudrasagar and Lakwa in Assam. These are hopeful signs. We are developing some more areas. Exploratory and other drilling will be conducted in many other areas also.

Shri K. D. Malaviya made a long point about off-shore drilling and off-shore oil exploration. Off-shore oil exploration is a new field into which many countries have entered during the last 10 or 15 years. The most advanced country in this field is USA. Second comes USSR. Then come Italy, England and other countries. There are different types of exploration.

As a first step we have deployed a Russian and an Indian ship to make some seismic surveys in the Gulf of Cambay, and the Coromandal Coast. The ships work for six months on the eastern side and the other six months on the western side. During the monsoon season, when the sea is rough at one place, survey is done at the other place.

Last year there was a contract with ENI for off-shore exploration and drilling. The platform which was to be used for exploration was damaged in the Adriatic Sea near Bologna in Italy. After that, ENI said that they cannot do it. So, we are taking other steps.

For off-shore drilling there are different methods. One is the Russian method. They build something just like an island in the sea with all the structures. Another method is a floating platform. We are trying to adopt the latter method, because, the Arabian Sea is quite rough. It is not like the Caspian Sea which is not so rough. We have to take into account

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that aspect. We could not proceed with the work and there was some initial delay because the ENI platform was practically destroyed. Now we are taking steps to acquire another platform from some other country. We are taking some concrete steps. We are doing it in our own way. We are trying to develop off-shore drilling because we are hopeful that in the Indian Ocean we will meet with success.

Another point that was made was that Barauni refinery is not working to full capacity. I do not know what is meant by that. It is running to full capacity. One unit is quite ready. But there was some initial difficulty regarding the coking unit. Whenever any big plant is put up there is always some initial difficulty. We try to improve upon it during the next stage. One unit is ready and another unit is also setting ready. It will start working during September of this year. With Koyali and Barauni expansion our internal production will increase.

Shri Vasudevan Nair made a point regarding the capacity of the Cochin Refinery. Its capacity is 2.5 million tons. In fact, this is the only refinery which is going to have that much capacity in the beginning. The capacity of Koyali and Barauni is 1 million tons. For Gauhati it was less than 1 million.

**Shri Kashi Ram Gupta:** But you have increased the capacities of those refineries.

**Shri Iqbal Singh:** We are putting up a chain of refineries beginning from Koyali, Bombay (of course, it is in the private sector), then in Cochin, in Madras, in Haldia, in Barauni and so on, a chain of refineries. Barauni will go to 3 million tons in one year. Koyali will also go to 3 million tons. So, in that context, the capacity of the Cochin refinery as a beginning is quite good. I hope my hon. friend is satisfied. Let us start it. If we feel later

that expansion is called for, it can be done.

Shrimati Tarkeshwari Sinha made a point regarding the burning of gases. Gases are always burnt in every refinery. There is no refinery where gas is not burnt. But we are utilising a little bit as LPG. We are sending it even to Patna and Calcutta. With the manufacture of more cylinders we will try to improve that and supply it to more cities in both northern and southern India.

A point was made regarding pesticides. We admit that we have made only a beginning in the case of pesticides. We are trying to improve the production of all types of pesticides during the year. Our main problem here is non-availability of raw materials. We will have them when the petro-chemical complexes at Gujarat, Bombay and Barauni come up. By that time we will have most of them developed. Now most of the raw materials for production of pesticides are imported. Because of the shortage of foreign exchange we are not able to import those raw materials and so production of pesticides is hampered. We are trying to improve the position. We are trying to get more foreign exchange so that pesticide production can be increased. We are also trying to see how it can be supplemented.

There are the few points that I wanted to make.

**Shri Rajaram (Krishnagiri):** Mr. Deputy-Speaker, Sir, we are discussing the Demands of a Ministry which, in my opinion, plays a very important, vital and strategic role in the future of industrial development in the country. I am glad to see **Shri O. V. Alagesan**, who comes from my State having independent charge of this portfolio. But at the same time let him not feel shy in conceding the reasonable and genuine demands of the Madras State.

This year, the Oil and Natural Gas Commission has discovered oil at

Katna near Cambay. The Commission has also undertaken operations near the Cauvery basin. But over a number of years, we see that the work goes on at a very slow pace. The Report says that a number of operations are going on. But we do not know what is the result of the operations that have taken place near the Cauvery basin. So also we must search the sea-shore for oil in the south. I am requesting the hon. Minister to concentrate in these fields where there is certainly and he must advise the Oil and Natural Gas Commission to speed up their work near the Cauvery basin.

As far as my party, the D.M.K. Party is concerned, it stands for public sector. According to the Report, the crude throughput of four refineries in the private sector during 1965 was about 8.2 million tons. But at the same time in the public sector refineries it was as follows: In Gauhati Refinery 7,24,159 tons, in Barauni Refinery 4,89,552 tons and in Koyall Refinery 1,13,618 tons of petroleum products have been produced. While comparing with the private sector, the results are very poor in the public sector refineries. This must be rectified. When the Indian Oil Corporation started, we thought that they are going to distribute diesel, petrol and kerosene at fixed prices all over the country. At one time, even kerosene was not available at black-market rate. In the year 1964, kerosene was being sold in the streets; people used to bring it in hand-carts at the doors. Now the hand-carts have disappeared from the streets. No vendor is allowed to sell kerosene. Not only that. Kerosene is available only in the urban area. In the villages, people have no kerosene. Last year, the Indian Oil Corporation had put up a calendar and in that calendar, they had depicted a student sitting in a village house and studying with the help of a hurricane lantern. The calendar is there but there is no kerosene in villages. The poor students who are living in villages are suffering. At the same time, kerosene

is available in plenty at the black-market rate in Madras. The people in the villages thought that swaraj means light but now they have come to understand that it is not light but it is only darkness.

I think, there is some defects in the distribution. The Marketing Division must take special steps in preventing malpractices in the sale of kerosene. The hand-carts must be reintroduced and the people must get kerosene at their doors. That is my humble suggestion.

As far as the Liquid Petroleum Gas is concerned, there is Esso, Burshane and Calgas—these are available in the south—but the L.P.G. i.e. "Indane" which the Indian Oil Corporation is manufacturing is not available in Madras. Japan is purchasing this gas from Kuwait but it is not possible for our Indian Oil Corporation people to bring this gas from Calcutta to Madras whereas, at the same time, Japan purchases this gas from Kuwait and takes it to their country. This is the real administration of the Indian Oil Corporation. This Liquid Petroleum Gas must be made available to the people at a cheaper rate. Though the Indian Oil Corporation is a public sector concern, it always follows in the footsteps of the private sector concerns in fixing up the prices. Then, I do not know what is the real use of the public sector concern. I am requesting the Minister to look into this matter.

I am now coming to the chemical industries. What is a chemical industry? We can call all the non-engineering industries as chemical industries. Only a few chemical industries have been coming up in the south. Most of the industries have been licensed and established in the north. Even in the month of January, a number of industries were licensed and allotted to the north. Chemicals are necessary for the manufacture of a number of things. They are called intermediaries. Last month, the Amorces Manufacturers of Sivakasi were faced with hardship because of lack of a chemical called chlorate of

[Shri Rajaram]

potash and they closed their factories. They have sent their representations to us. Now their sufferings have been minimised.

So also, in the handloom industry, dyes are used. Often, dye-stuffs are not available in the open market. You know the handloom weavers' plight. The dye manufacturers and the importers often create an artificial scarcity and make a huge profit. This must be avoided. Our country is an underdeveloped country and I hope the Ministry will see that more and more chemical industries are encouraged and set up in the country.

I am coming from a district called Dharmapuri and in our district, the agriculturists are growing tapioca. Tapioca is food for Kerala. At the same time, in my district and at Salem, we are manufacturing sago from tapioca. I am requesting the hon. Minister to start an industry so that this tapioca can be utilised to manufacture Glucose 'D' and other antibiotics at Salem. This industry can be started either at Dharmapuri or at Harur. You can get plenty of tapioca in this area.

Then, I come to the fertiliser deal. We all know that we are in need of more fertilisers. The demand for fertilisers is increasing day by day. According to our Fourth Plan, the target for the Fourth Plan is 2.4 million tons. In our country, many agriculturists even now do not know how to apply fertiliser to the soil. If they apply it wrongly, it will eat away the crop itself. I am told that in Israel, they have started research centres all over the country to assist and to teach the agriculturists about the use of fertilisers. Such kind of centres must be started here for the benefit of the agriculturists.

As far as this fertiliser deal is concerned, the Report says:

".....it has been decided that all fertiliser protects licensed on or

before 31st March, 1967 will be free to fix prices of their product and to organise their own distribution for a period of seven years from the commencement of commercial production subject to the condition that they shall sell to the Government at the latter's option upto 30 per cent of their products at a price to be settled between them and the Government."

As you all know, Congress has got two faces to delude the people. One is for America and the other is for Russia. Of course, it is a good tamasha to see the game from outside. But they create two sections inside the Congress and create this controversy. As far as I am concerned, let the foreigners bring the industry first to our country and then we can work out the details. In this controversy, we must not delay the projects coming up in this country . . .

**Shri Sham Lal Saraf** (Jammu and Kashmir): What is the relation between the two?

**Shri Rajaram**: I am coming to that. You know better than I do.

I want to say a few words about the Hindustan Anti-Biotics Limited. This company has declared a dividend at the rate of 10 per cent to its shareholders, which is a good news. But they are manufacturing penicillin, streptomycin and so many other items. These are all life-saving drugs. Compared to the international prices of these life-saving drugs, these drugs are costing very much in India and they are not at all within the reach of the common people. I request the hon. Minister to come forward and at least minimise the prices of these life-saving drugs so that the common people can get these.

With these words, I conclude.

श्री बल जीत सिंह (ऊना): उपाध्यक्ष महोदय, पेट्रोलियम और कमिक्स मिनिस्ट्री ने पिछले साल में जो तरक्की की है, वह इस रिपोर्ट से जाहिर होता है।

देश के सभी प्रान्तों में तेल के उत्पादन में वृद्धि हुई है । मिसाल के तौर पर अंक-लेखवर में तेल का उत्पादन, मार्च, 1965 में 2,200 टन प्रति दिन था, जबकि दिसम्बर, 1965 में बढ़ कर 5,500 टन प्रति दिन हो गया । इसी तरह से दूसरे क्षेत्रों में भी काफी प्रगति हुई है । दवाइयां बनाने के सम्बन्ध में भी काफी तरक्की हुई है । यह ठीक है कि देश में इन चीजों की जितनी जरूरत है, हमारे यहाँ अभी तक उतना उत्पादन नहीं हो पाया है और उतने कारखाने नहीं हैं, लेकिन फिर भी मंत्रालय ने जो काम किये हैं और इस बारे में जो दिलचस्पी दिखाई है, उस पर हमें क्रोध है ।

पिछले वर्ष तेल के बारे में कुछ थोड़ा सा संकट आया । सरकार ने बाहर से तेल लाने और उसको साफ करने की व्यवस्था को बदला, जिस से कुछ तकलीफ हुई । उस के सम्बन्ध में भी इस मंत्रालय ने बहुत जल्द स्थिति पर काबू पा लिया और पूरी कामयाबी हासिल की । उस के अलावा पाकिस्तान के साथ हमारे देश का जो संबंध हुआ, उस के दौरान भी मंत्रालय ने तेल की सप्लाई बगैरह पर पूरी तरह से काबू रखा और किसी तरह का संकट नहीं आने दिया । इस के लिये मैं मंत्रालय को मुबारकबाद देता हूँ ।

आज हमारे देश में खाद का मसला बहुत अहम है । पहले खाद का इस्तेमाल बहुत कम होता था लेकिन देश में अनाज के उत्पादन को बढ़ाने के सिलसिले में खाद की जरूरियात बढ़ती जा रही हैं । हमारे कारखानों में खाद के उत्पादन में वृद्धि के साथ साथ हमारी डिमांड भी इतनी बढ़ गई है कि अगर मौजूदा उत्पादन को दुगना भी कर दिया जाय, तो भी जमीदार उस को उठाने के लिए तैयार है । हम बाहर से भी खाद मंगवा रहे हैं और फटिलाइजर कारपोरेशन प्राइवेट लिमिटेड के नीचे जो यूनिट काम कर रहे हैं उन में भी उत्पादन लक्ष्य से ज्यादा हुआ है । जैसे, सिंदरी फैक्टरी में अप्रैल-

दिसम्बर, 1965 की अवधि में उत्पादन 246,722 टन हुआ, जब कि पिछले साल की उसी अवधि में उत्पादन 223,960 टन हुआ था । इसी तरह से नंगल की खाद फैक्टरी में अप्रैल-दिसम्बर, 1965 में उत्पादन में कुछ कमी हुई, लेकिन उस से पहले 1964-65 में लक्ष्य से 2,241 टन ज्यादा उत्पादन हुआ ।

जैसा कि आप जानते हैं अभी हमारे मुल्क को खाद की बहुत जरूरत है, जिस को पूरा करने के लिए यह जरूरी है कि जो फैक्टरियां चल रही हैं, उन में कुछ परिवर्तन किया जाये और उन के काम को अच्छा बनाया जाये । अगर इसके लिए और कारखाने बनाते जायेंगे, तो हमें और बहुत सी जमीन एकवार करनी पड़ेगी और रुपया भी बहुत लगाना पड़ेगा । लेकिन अगर मौजूदा यूनिट्स को एक्सपैंड कर दिया जाये, तो उस से रुपया भी बहुत बच जाता है और वे लोग भी तकलीफ से बच जाते हैं, जिन की जमीन एकवार कर के उन को बाहर निकाल दिया जाता है ।

मैं मिसाल देना चाहता हूँ कि नंगल फैक्टरी पर 32 करोड़ रुपया का खर्चा आया है । अगर उस को एक्सपैंड कर दिया जाये, तो सिर्फ 12 करोड़ रुपये और लगाने से उस का उत्पादन दुगना हो जायेगा, जिस से हमारे देश की जरूरत पूरी होगी । अगर इन कारखानों को एक्सपैंड करने के अलावा उन में खाद के उत्पादन का और यूनिट लगा दिया जाये तो इस में आधा खर्च आयेगा । 32 करोड़ रुपये के बजाये 16, 17 करोड़ रुपये तक खर्च होगा और उस से फायदा यह होगा कि उन कारखानों में इस बखत पानी, रिहायश और जमीन बगैरह की जो सुविधाय हैं, उनका भी फायदा उठाया जा सकता है और वे कारखाने दुगना उत्पादन कर सकते हैं । इसलिए मेरा मतलब है कि इस बारे में अच्छी तरह से जांच कर ली जाये और बजाये इसके कि नये नये कारखाने लगाये जायें, मौजूदा कारखानों को एक्सपैंड किया

## [श्री दल जीत सिंह]

जाये, या उन्हीं में एक एक यूनिट और लगा दिया जाये, जिस से रुपया भी बचेगा और खाद भी सस्ती पड़गी ।

मैं यह भी अर्ज करना चाहता हूँ कि इन कारखानों के लिए जितनी जमीन एक्वायर की गई है, उस सब का इस्तेमाल नहीं किया गया है हालांकि जमीनदारों को वहां से निकाल दिया गया है । जितनी जमीन ली गई है, उस का सिर्फ चौथाई हिस्सा कारखानों के इस्तेमाल में लाया गया है और बाकी जमीन बैसी की बैसी पड़ी है । लोगों और नुमायंदों के जोर देने पर वह जमीन बाद में उन जमीनदारों को वापस दी गई है, जैसे, नंगल खाद फैक्टरी में एक एक हजार एकड़ जमीन दो तीन दफा कर के जमीनदारों को वापस दी गई है । पिछले चन्द दिनों का मामला है कि वहां पर कुछ जमीन खाली और बेकार पड़ी हुई थी, जो न काशत में आती थी, और न फैक्टरी के इस्तेमाल में आती थी । मैं यह बात मंत्रालय के नोटिस में लाया जिस ने इस बारे में दिलचस्पी लेकर उस जमीन को जमीनदारों को वापिस दिलवाया । फैक्टरी वालों ने उस जमीन का जो इवजाना दिया था, मंत्रालय ने उनको वह रुपया पंजाब सरकार से दिलवाया । अब काशतकार उस जमीन पर काशत कर रहे हैं । इस से यह फायदा हुआ कि बेकार जमीन पर उत्पादन होने लग गया । हम देखते हैं कि जो कारखाने बनते हैं, उन के लिए जमीन अक्सर जरूरत से ज्यादा ले ली जाती है और जमीनदारों को वहां से निकाल दिया जाता है, जिस का नतीजा यह होता है कि वह जमीन खाली पड़ी रहती है । इसलिए जरूरत इस बात की है कि सिर्फ उतनी जमीन ली जाय जितनी की असल में आवश्यकता हो, ताकि अनाज की पैदावार में नुकसान न हो । इन जमीनों से जिन लोगों को निकाला जाता है, उन आउ-स्टीज को—किसी कारोबार में लगाने की

व्यवस्था होनी चाहिए । नंगल की खाद फैक्टरी के लिए सात आठ गांवों के लोगों को उन की जमीनों से निकाल दिया गया । उन्होंने खुद अपने मकान बनवा लिए हैं, लेकिन उन के कारोबार के लिए कोई व्यवस्था नहीं की गई है । जो कारखाना चल रहा है, उस में कुछ परसेंटेज आउस्टीज को देना चाहिए ताकि वे अपना गुजारा कर सकें और अपने इलाके में रहते हुए उस से फायदा उठा सकें ।

एक बात मैं शैड्यूल्ड कास्ट के भाइयों के बारे में कहना चाहता हूँ । ये जो आपके पब्लिक अंडरटेकिंग हैं, जिस परसेंटेज में शैड्यूल्ड कास्ट के लोगों को गवर्नमेंट सर्विस में लिया जाता है, उस परसेंटेज में पब्लिक अंडरटेकिंग में नहीं लिया जाता है । वहां उन के लिए उस तरह से परसेंटेज इन के लिये मुकरंर नहीं है । जब उन से इसके बारे में पूछा जाता है तो वे कहते हैं कि ये प्राइवेट कंसर्न हैं इन में हम इन को इस परसेंटेज में नहीं ले सकते हैं, इनको यह परसेंटेज नहीं दे सकते हैं । मैं मंत्रालय से प्रार्थना करूंगा कि इस की तरफ भी वह ध्यान दे । वह इसको देखे कि कितने परसेंटेज हरिजन, शैड्यूल्ड कास्ट के लोग लिये गये हैं इन पब्लिक अंडरटेकिंग में । मैं चाहूंगा कि जो सरकार का इसके बारे में फैसला है वह यहां भी लागू होना चाहिये, यहां भी इनको वे सब सुविधायें मिलनी चाहियें जो अन्यत्र मिलती हैं ।

इन शब्दों के साथ मैं इस मंत्रालय की डिमांड का समर्थन करता हूँ ।

श्री श्रींकार लाल बेरवा (कोटा) :  
उपाध्यक्ष महोदय, पैट्रोलियम और रसायन मंत्रालय की रिपोर्ट को पढ़ने से कुछ निराशा होती है । जैसी आशा इस मंत्रालय से की गई थी वह आशा पूरी नहीं होती है । वह आशा विल्कुल टूट गई है ।

आज हम देखते हैं कि तेल और रसायन की देश में सर्वत्र कमी है। देश के गरीब किसान आज रसायन के अभाव के कारण उत्पादन बढ़ा नहीं पा रहे हैं। इसका कारण यह है कि हम विदेशियों के चक्कर में फंसे हुए हैं। जब तक विदेशियों के चक्कर से मुक्त नहीं हो जाते हैं तब तक हम इस मामले में आत्मनिर्भर नहीं हो सकते हैं। आज हम जितने भी कार्य चलाते हैं, जितने भी कामों को हाथ में लेते हैं, उनको चलाने के लिए विदेशियों के मुंह ताकते हैं। हम ने रूस आदि मुल्कों से विदेशी तकनीकी लोग अपने यहां बुला रखे हैं और वही हमारा काम करते हैं। तेल का पता लगाने के लिए, कुआं की खुदाई के लिए हम उन पर ही निर्भर करते हैं और उन्हीं को अधिकतर हम ने काम पर लगा रखा है। हमारे अपने देश के जितने भी इंजीनियर्स हैं वे सब बिचारे उनके नीचे काम करते रहते हैं। विदेशों से हम ने 227 इंजीनियर्स बुला रखे हैं इस वास्ते कि वे तेल के कुआं पर काम करें। मैं जानना चाहता हूं कि हमने विदेशों को अपने कितने आदमी भेजे हैं। मेरा खयाल है कि केवल 27 इंजीनियर्स हम ने अपने विदेशों में भेजे हैं। यह बड़े ही शर्म की बात है। हम विदेशों पर बहुत ज्यादा निर्भर रहने लग गये हैं। जब तक हम ऐसा करते रहेंगे हम कभी भी आत्मनिर्भर नहीं हो सकते हैं। जो हमारे अपने इंजीनियर्स हैं वे जब तक सारी की सारी कार्य-प्रणाली को नहीं सीख लेते हैं, सारा जो काम है वे खुद नहीं करने की स्थिति में आ जाते हैं तब तक देश इस मामले में कभी भी आत्मनिर्भर नहीं बन सकता है। अगर विदेशों में अपने इंजीनियर्स को आप प्रशिक्षण प्राप्त करने के लिए भेजते हैं तो इतनी संख्या में तो आप भेजें कि हम को विदेशी टैकनीशियनों की कम से कम अपने देश में जरूरत हो और हमारे ही अधिक से अधिक इंजीनियर्स ट्रेनिंग पा कर खुद काम को कर सकें।

हमारे यहां हिन्दुस्तान में अभी दो तीन जगहें ऐसी हैं जहां पर इंजीनियरी की ट्रेनिंग देने वाले कालेज आप ने खोल रखे हैं। आप की मंशा यह है कि लोगों को विदेश कम से कम भेजना आप को पड़े। यह अच्छी बात है। लेकिन आप देखें कि होता क्या है। जो प्रशिक्षणार्थी होते हैं उन से आप बांड भरवा लेते हैं कि उनको प्रशिक्षण समाप्त करने के बाद तीन तीन और पांच पांच साल तक आप के पास नौकरी करनी होगी और वे दूसरी जगह नहीं जा सकते हैं। उन को डाई सी और तीन सी रुपया महीना दे कर नौकर रख लिया जाता है। यह कितने शर्म की बात है कि उनको इतना कम वेतन दिया जाता है। विदेशी जो होते हैं उनको 1400, 1500 और 2000 वेतन मिलता है लेकिन हमारे इंजीनियर्स को केवल छः सौ मिलता है। हमारे इंजीनियर्स के साथ यह प्रत्याचार है जो आप करते हैं। इस तरह की कंडीशन बांड में लगा कर रखना ठीक नहीं है। मैं अंकलेश्वर गया हूं। वहां मुझे इस तरह की शिकायतें सुनने को मिली हैं कि उनको घागे बढ़ने का मौका नहीं मिलता है क्योंकि विदेशियों के चक्कर में हमारी सरकार फंसी हुई है। मैं चाहता हूं कि आप सब से पहले ये जो चीजें हैं, इन पर ध्यान दें।

अंकलेश्वर और खम्भात इत्यादि में गैस के कुएं हैं। वहां पर मैंने देखा है कि गैस जाया जा रही है। अगर उस गैस को उत्पादक कार्यों में लगाया जाये तो हमारा बहुत कुछ काम हो सकता है। खम्भात के आदमियों को पूछते हैं तो वे कहते हैं कि और जगह तो गैस सस्ती मिलती है लेकिन हमारे यहां मंहगी मिलती है। यहां पर दम पैसे ज्यादा मंहगी मिलती है। जिम जगह गैस निकलनी हो वहां पर मंहगी मिले, यह समझ में आने वाली बात नहीं है। बेकार गैस जाये यह तो और भी शर्म की बात है। अगर आप किसानों आदि को उस गैस को न दे सकें तो कैसे काम देश का चल सकता है। किसी काम में तो आप को उस गैस को लगाना

[श्री श्रीकार लाल बेरवा]

चाहिये और देखना चाहिये कि वह जाया न जाये ।

अब मैं अन्नक के बारे में कुछ कहना चाहता हूँ । आप ने छः कारखाने लगा रखे हैं । अभी आप ने एक कारखाना लगाया है । लेकिन उस में प्रोडक्शन नहीं हो रहा है । अगर लगाया है तो आप उस में प्रोडक्शन क्यों नहीं करते हैं । अठारह साल से हमारी सरकार बया करती आ रही है ? क्या वह खाद्य के मामले में आत्म-निर्भर हो गई थी ? क्या उस को विदेशों से अनाज मंगाने की जरूरत नहीं रही है ? विदेशों से अनाज मंगा-मंगा कर जनता को खिला रहे हैं । क्या कारण है कि आप इसकी ओर ध्यान नहीं देते हैं । खाद की हालत यह है कि चार सौ करोड़ रुपये की खाद जो कि हमारी गाय बैलों के गोबर से बनती है और जिस से 90 लाख टन उत्पादन अधिक हम कर सकते हैं, उसको हम जलाने के काम में ला रहे हैं । सरकार ने ऐसा कोई प्रबन्ध नहीं किया है कि वह जलाने के काम न आये । आज विदेशों से हम भीख मांगते फिर रहे हैं लेकिन अपने देश में जो साधन हैं उनका हम सदुपयोग नहीं कर रहे हैं । यह कितने शर्म की बात है देश का बना हुआ खाद और अन्नक तो हमें महंगा मिलता है और विदेशों से आया हुआ सस्ता मिलता है यह कैसी विडम्बना है । इस तरह से कैसे काम चल सकता है । हमारे कारखानों में उत्पादित ये चीजें हमें सस्ती मिलनी चाहियें बनिस्बत विदेशों से आई हुई इन वस्तुओं के ।

आपने अपनी रिपोर्ट में कहा है :

“इसके अलावा एक रूसी अतटीय पार्टी के कारोमण्डल तट-दूर और कच्छ एवं कम्बे की खाड़ी में 3,922 लाइन किलोमीटर के कार्य को पूरा किया तथा

एक फ्रांसीसी भूकम्पीय पार्टी ने नवम्बर, 1965 तक राजस्थान के जैसलमेर क्षेत्र में 265 लाइन किलोमीटर के कार्य को पूरा किया । शेष अवधि के दौरान में इन उक्त पार्टियों द्वारा क्रमशः 2000 लाइन किलोमीटर और 100 किलोमीटर कार्य के होने की आशा है ।”

लेकिन होगा कैसे । मैं स्वयं देख कर आया हूँ । काम बन्द पड़ा है । जैसलमेर के अन्दर जिस कुएँ को छोदा तेल और गैस के लिए वह आज चार महीने से बन्द पड़ा हुआ है । सरकार विदेशों के आगे हाथ जोड़ती फिरती है लेकिन देश में जितनी सामग्री निकलती है या निकल सकती है, उस सामग्री की परवाह नहीं करती है । जैसलमेर के अन्दर तेल के कुओं की आप परवाह नहीं कर रहे हैं ।

राजस्थान का एक और उदाहरण मैं आप को देना चाहता हूँ । अमरीका के भूगर्भशास्त्री डा० रिचार्ड शोल्डन को मसूरी के निकट तथा जैसलमेर के चारों ओर के फॉसफेट की चट्टानें ढूँढने में कामयाबी मिली है । जैसलमेर में तीस करोड़ साल प्राचीन और मसूरी में 15 करोड़ साल प्राचीन ये चट्टानें मिली हैं । लेकिन इन की तरफ, आप का बिल्कुल ध्यान नहीं है । आप इनकी परवाह नहीं करते हैं । समुद्र की खाड़ी के किनारे किनारे आप चलते आ रहे हैं । मद्रास, आंध्र, केरल आदि की ही तरफ आप ध्यान केन्द्रित करते आ रहे हैं । राजस्थान की तरफ तो आप के लिए अंधेरा ही अंधेरा है । राजस्थान में तो एक सौ किलो मीटर कार्य होने की ही आप आशा लगाये बैठे हैं । मैं निवेदन करूंगा कि राजस्थान की इस तरह से आप अवहेलना न करें । राजस्थान में ऐसे पहाड़ हैं जिन से अन्नक आप को सस्ता मिल सकता है । जयपुर के रास्ते दोसा के पहाड़ के बारे में अमरीका के एक डाक्टर ने परीक्षण किया है और उसका मत है कि वहाँ काफी मात्रा में अन्नक



के भण्डार मौजूद हैं। लेकिन सरकार एक ही लकीर को पीटती चली जा रही है। पुरानी लकीर को ही वह पकड़े हुए हैं।

अब मैं लाइट डीजल प्रायल के बारे में कुछ कहना चाहता हूँ। आप को पता ही है कि अभी तीन चार महीने पहले यह ब्लैक में बिकता था। सरकार इसकी कमी को पूरा करने की स्थिति में नहीं है, इसको तो माना जा सकता है लेकिन क्या भाव पर भी वह नियंत्रण नहीं लगा सकती है। वह तो कम से कम सरकार कर ही सकती है। क्यों वह ब्लैक करने वाले गुगों को प्रोत्साहन देती है। एक दो बड़े आदमियों को जिन्होंने डीजल में ब्लैक की, पकड़ कर उसने जेल में क्यों नहीं डाला। नतीजा यह हुआ कि कैरोसीन प्रायल भी मिलना मुश्किल हो गया था। गरीब किसानों ने जिन्होंने अपने खेतों के ऊपर इंजन लगा रखे थे उनको एक ड्रम के ऊपर सौ रुपया और डेढ़ सौ रुपया ब्लैक का देना पड़ा। ब्लैक में तेल खरीद कर उन्होंने अपने पम्प को चालू रखा। सरकार नारा तो लगाती है कि वह कृषि का उत्पादन बढ़ाना चाहती है लेकिन डीजल प्रायल के उसने दाम बढ़ा दिये हैं। डीजल को इस तरह से महंगा करके और ब्लैक में बिकवा कर किस तरह से कृषि उत्पादन बढ़ सकता है। एक और बात आप देखें। डीजल का निर्यात भी सरकार कर रही है। निर्यात क्यों किया जा रहा है जब कि हमारे पास अपने लिये डीजल नहीं है, यह समझ में नहीं आया है। क्या हम इस मामले में आत्म-निर्भर हो गये हैं? क्यों हम लाइट डीजल का निर्यात करने चल पड़े हैं। मैं चाहता हूँ कि जब तक हम आत्म-निर्भर न हो जायें तब तक हम डीजल प्रायल का निर्यात न करें। अगर आप को विदेशी मुद्रा चाहिये तो उस को प्राप्त करने के और भी साधन हैं। किसानों के उपयोग की जो वस्तु है, वह तो उनको मिलनी चाहिये।

राजस्थान का मैं एक और दृष्टांत देना चाहता हूँ। इस से आप को पता चलेगा कि किस तरह से उन की उपेक्षा हो रही है। जैसलमेर के आस पास का जितना इलाका है। उसके अन्दर तेल है लेकिन इस इलाके का सर्वेक्षण नहीं करवाया जाता है; मैं चाहता हूँ कि उसका सर्वेक्षण आप करवायें। बीकानेर के आस पास भी यही स्थिति है। कोटा में किशनगंज और शाहबाद की पहाड़ियों के अन्दर अन्नक मिल सकता है और शुद्ध मिल सकता है। उसका आप पता लगावें।

कोटा के अन्दर आप नि लाइलोन की फैक्ट्री खोली है। उस के बारे में मैं थोड़ा सा कह कर समाप्त कर दूंगा। उस जहरीले पानी से कई गाँव और दूसरे जानवर मर गये। वह पानी नदी में डाल दिया जाता है जो कि जहर बन कर जाता है और सारे पानी को जहरीला कर देता है। उस को गाँव और दूसरे जानवर पीते हैं और मर जाते हैं। कई आदमी भी मर चुके हैं। सरकार को इस पानी के वहाँ पर डाले जाने पर नियंत्रण लगाना चाहिये। या तो ऐसे जहरीले चीज के कारखाने नदियों से दूर होने चाहियें या फिर अगर वह नजदीक हों तो कोई ऐसी दवा होनी चाहिये जो उस जहर को मिटा दे। बल्कि अच्छा तो यह होगा कि उस पानी को ही उठा कर वहाँ से नदी में न डाला जाये।

मैं निवेदन करूंगा कि इन बातों पर ध्यान दे कर और राजस्थान की उपेक्षा न कर के सक्ती से काम करना चाहिये।

Mr. Deputy-Speaker: What time does the hon. Minister want for his reply?

Shri Alagesan: About an hour.

Mr. Deputy-Speaker: He will be called at 3:15 p.m.

श्री तुलसीबास जाधव (नांदेड़) :  
 उपाध्यक्ष महोदय, मैं इस पेट्रोलियम एंड  
 केमिकल्स की डिमान्ड को संपाट कर रहे हुए  
 कुछ निवेदन करना चाहता हूँ। इस पेट्रो-  
 लियम एंड केमिकल्स की जो रिपोर्ट 1965-  
 66 की है उस के अन्दर जो विवरण दिये  
 गये हैं उन के अनुसार गौहाटी रिफाइनरी  
 में जनवरी से दिसम्बर तक 7,24,129  
 टन, बरौनी में 4,89,552 टन और गुजरात  
 कोयली में 1,13,618 टन अर्थात् कुल  
 मिलाकर 15,60,000 टन तेल निकलता  
 है। सरकारी और निजी दोनों को मिला कर  
 जो काम कोचीन रिफाइनरी में चलता है  
 उस के अन्दर 1966 में 25 लाख टन होने  
 का अनुमान है, महाराष्ट्र रिफाइनरी में  
 1968 में 25 लाख टन तेल होने का अनुमान  
 है और हलदिया में 25 लाख टन तेल होता  
 है। कुल मिला कर 90,60,000 टन हमारे  
 यहां होता है ऐसा इस रिपोर्ट में बतलाया  
 गया है। इस के बाद जो प्राइवेट सेक्टर की  
 कम्पनियां हैं, जैसे कि ए० ओ० सी०, एसो,  
 बर्मा शैल, कास्टक्स उन का प्रोडक्शन तेल  
 का 1965 में 82 लाख टन हुआ है। इस  
 तरह से कुल मिला कर इस देश में 172  
 लाख 60 हजार टन तेल का अनुमान है।  
 दूसरी जो नई फैक्ट्रियां बनने वाली हैं उन  
 में भी और ज्यादा तेल आप के पास आने  
 वाला है, ऐसी रिपोर्ट है। लेकिन इस रिपोर्ट  
 में यह नहीं बतलाया गया है कि हम को  
 कितने तेल की आवश्यकता है। अगर यह  
 बतलाया जाता कि हम कितनी आवश्यकता  
 तेल की है तो हम को कुछ अन्दाज लग  
 सकता कि हम कहां तक तेल के मामले में  
 स्वावलम्बी बन सकते हैं। इस के बाद हम  
 देखते हैं कि सरकार द्वारा इस रिपोर्ट में  
 यह भी बतलाया गया है कि जो हमारी  
 तेल की आवश्यकता है वह रूस और दूसरे  
 देशों से मंगाने का हम ने निर्णय किया है।  
 इस के लिये करारनामा हुआ है। इतना  
 होते हुए मेरी समझ में नहीं आता कि आज  
 देश के अन्दर जब फूड प्रोडक्शन के लिये

इतनी कोशिश चल रही है तब अपने देश को  
 दूसरे देशों के सामने जा कर अनाज क्यों  
 मांगना पड़ता है। उस के बारे में यहां काफी  
 चर्चा भी हुई।

मेरे प्रदेश को अगर देखा जाये तो आज  
 जितने पम्प नदियों और कुओं पर लगे हुए  
 हैं उन को लाइट डीजल नहीं मिलता और  
 इसलिये वहां पर लोगों को बड़ी तकलीफ  
 होती है। ऐसा क्यों होता है यह मेरी समझ  
 में नहीं आता। हमारे यहां इतना तेल होता  
 है और आज जिस अनाज की आवश्यकता  
 देश के लिये है उस के लिये हम विकास के  
 काम करते हैं, पहली, दूसरी, तीसरी योजनाएं  
 बना चुके हैं। मगर चूक आबादी बढ़ती जाती  
 है इसलिये हम को खाद्य का उत्पादन ज्यादा  
 करने की आवश्यकता होती है। परन्तु उस  
 के लिये लाइट डीजल क्यों नहीं मिलता यह  
 बात मेरी समझ में नहीं आती है। जिस  
 चीज की हम को आवश्यकता है उसकी  
 पूर्ति पहले होनी चाहिये।

अभी मैं दो तीन दिन पहले महाराष्ट्र  
 गया था। वहां पर मेरे पास शिकायत आई  
 कि इस वक्त वहां पर एंजिन बन्द पड़े हैं  
 और जो अनाज खड़ा हुआ है वह पानी के  
 बगैर सूख रहा है। यह आज महाराष्ट्र की  
 हालत है। महाराष्ट्र के मुख्य मंत्री श्री  
 वसवन्तराव नायक ने यह ऐलान किया है कि  
 दो वर्षों के अन्दर महाराष्ट्र अनाज के बारे  
 स्वावलम्बी हो जायेगा। लेकिन यह ऐलान  
 उन्होंने इस बुनियाद पर किया कि सेंट्रल  
 गवर्नमेंट उसे सहायता देगी और हम महा-  
 राष्ट्र के गांवों को स्वावलम्बी बना सकेंगे।  
 आज महाराष्ट्र में 2 लाख पम्प कुओं,  
 नदियों और नालों पर चलते हैं। उन में 5  
 हार्स पावर से ले कर 35 हार्स पावर तक के  
 पम्प हैं। इस के लिये वहां पर हर महीने  
 33 हजार से 35 हजार टन तक लाइट  
 डीजल की आवश्यकता है। लेकिन महा-  
 राष्ट्र राज्य की जो मांग थी उस में उस को  
 किसी महीने में दिसम्बर के बाद से उसकी  
 पूर्ति नहीं हुई। यहां से महाराष्ट्र को 25

हजार टन लाइट डीजल दिसम्बर, 1965 में दिया, 20 हजार टन जनवरी में दिया, 19 हजार टन फरवरी में दिया और 16 हजार 500 टन मार्च में अलाट किया गया। लेकिन वास्तव में 13 हजार टन दिया। अप्रैल के महीने में भी 13 हजार टन अलाट हुआ है। जहां पर 35 हजार टन की आवश्यकता है वहां पर आप 13 हजार टन देते हैं। इस से अनाज का उत्पादन बढ़ नहीं सकता है और लोगों के अन्दर जो उत्साह पैदा होता है उत्पादन के लिये उस को घक्का लगता है, इसका भी खयाल रक्खा जाना चाहिये। इसलिये मेरा निवेदन है कि जो हमारी लाइट डीजल की आवश्यकता है उस की पूर्ति जरूर होनी चाहिये।

जब पहले ऐसी अड़चन पड़ी थी तब महाराष्ट्र के मुख्य मंत्री ने श्री हुमायून् कबिर से विनती की थी और उन्होंने तुरन्त 25 हजार टन दिया। लेकिन चार पांच महीनों से लाइट डीजल बहुत कम मिल रहा है इससे लोगों को बड़ी तकलीफ होती है। मेरे कहने का तात्पर्य यह है कि चूंकि रात दिन पम्प चला करते हैं इसलिये वहां पर लाइट डीजल की सप्लाई का इन्तजाम जरूर किया जाना चाहिये। जब चार दिन पहले शोलापुर जिले के एक गांव में गया तो पता चला कि 15, 20 पम्प जो थे वह बन्द पड़े थे क्योंकि उन्हें डीजल नहीं मिलता। उनको लाइट डीजल के लिये कलेक्टर से परमिट लेनी होती है। 25, 30 मील से चल कर लोग शहर तक आते हैं और उस के बाद भी वहां उनको दो दो दिन तक बैठे रहना पड़ता है तब कहीं जाकर 40 या 50 लिटर का परमिट मिलता है। यह जो डीजल प्रायल मिलता है वह दो या तीन दिन में खत्म हो जाता है। उस के बाद फिर उन को शहर आना पड़ता है। इस आने जाने के कारण वह तेल और भी महंगा पड़ जाता है। तेल भी महंगा हुआ है, यहां तक कि जो रेट होता है उस का दूना तक देना पड़ जाता है। मैंने

जब इस के बारे में खोज बीन की तो मालम हुआ कि जो एजेंट है उन के पास तेल नहीं है।

14.59 hrs.

[SHRI SHAM LAL SARAF in the Chair]

अभी यहां पर बोलने के कुछ देर पहले मैं सम्बद्ध मिनिस्टर से मिला था। बातचीत करने पर उन्होंने बतलाया कि हम को इस के इम्पोर्ट की जरूरत नहीं है। अपने देश में तेल है। मेरी समझ में नहीं आता कि जब अपने देश में तेल है और उस पर फारेन एक्सचेंज नहीं खर्च करना पड़ता तब क्यों इस की कमी होती है। जो ट्रक्स बगैरह होते हैं, ऐसा सुनने में आता है कि उन में डीजल का इस्तेमाल होता है। यह तेल चोरी छिपे ट्रक्स या दूसरे तरीके से इस्तेमाल हो तो यह गलत बात है। इस के लिये सरकार को कोई खास बन्दोबस्त करना चाहिये। साथ ही कितने पम्प चलते हैं और कितने वास्तव में चलाये जाते हैं इसकी खास तौर से तलाश तहसीलदार के द्वारा होनी चाहिये।

**एक माननीय सदस्य :** रिबेट मिलना चाहिये।

**श्री तुलसीदास जाधव :** रिबेट तो मिलता ही नहीं, उल्टे जो बजट आया है, उस में उस के ऊपर टैक्स बढ़ा दिया गया है। इस कारण से उस की कीमत बढ़ गई है। मेरे कहने का तात्पर्य यह है कि देहात के कार्तकारों को उन की जरूरत का लाइट डीजल मिलना चाहिये और उस की कीमत कम होनी चाहिये और उस के ऊपर जो कर लगाया गया है उसे कम करना चाहिये, ताकि उस को सहूलियत हो सके।

नीमरी बात यह है कि लाइट डीजल के न मिलने से लॉग किरोमिन का इन्तेमाल करते हैं। किरोमिन से एंजिन खराब होना है। आज तो किरोमिन भी नहीं मिलता ऐसी हालत पैदा हो गई है। इसलिए मेरी

श्री तुलसी दास जाधव]

मिनिस्टर से यह बिनती है कि वह लाइट डिजल वहां दें । महाराष्ट्र से बार बार लिख कर कहते हैं, पीछे एक दिन बिल आया था तो मैंने सवाल उठाया था इसी के सम्बन्ध में, तो मिनिस्टर ने कहा कि महाराष्ट्र गवर्नमेंट ने लिखा नहीं, लेकिन जहां तक मैंने तलाश किया है वहां तक महाराष्ट्र गवर्नमेंट ने बार बार लिखा है । मगर फिर भी उस को यह तेल का कोटा कम दिया जाता है । तो मेरी बिनती है कि जैसे मिनिस्टर ने खुद भी कहा और मैंने यह भी सुना कि कल जब महाराष्ट्र के एम० पी० मिनिस्टर से मिले थे तो उन्होंने कबूल किया कि जितना कोटा चाहिए उतना दे देंगे, मेरा तो सब हिन्दुस्तान के लिए कहना यह है कि काश्तकारों को जो दूसरी तकलीफ होती है वह तो नहीं दूर कर सकते हैं लेकिन अनाज बढ़ाने में या खेती का प्रोडक्शन बढ़ाने में जो इस की भाजकल गरज है लाइट डिजेल की वह तुरन्त और जल्द से जल्द दे दें, यही मेरी बिनती है ।

**Dr. Chandrabhan Singh (Bilaspur):**  
Mr. Chairman, Sir, I am very grateful to you for giving me this opportunity to speak on the Demands of Ministry of Petroleum and Chemicals.

The most important thing about this Ministry that I feel is about the production of certain chemical drugs which are important life-saving drugs. I understand that some of the manufacturing industries have been incorporated and they are working under this Ministry. The investigations and the manufacturing programmes that these industries have are for life-saving drugs. There has been tremendous neglect on the part of these institutions and the corporations with the result that production has not been brought to the target, as it has been expected. I was surprised to find that this aspect is under this Ministry and the Ministry has not taken adequate steps to bring about

the rapid execution of this big scheme whereby life-saving drugs like tetracycline, streptomycin, etc. can be produced in this country. I would like to bring this to the notice of the Minister and to request him to take personal interest in the implementation of this scheme.

Another important point is about the Surgical Instruments Factory located at Madras. As an hon. Member just now pointed out, this factory has taken up only 150 or 160 items. The instrument manufacturing programme in the whole world covers a long range of instruments; it does not mean only 10 or 20 items; it goes to about more or less 1000 sub-items of great quality. This country is suffering tremendously for want of quality instruments to meet the requirements of hospitals, dispensaries and *shafakhanas* and *davakhanas*. I am surprised to find that from the very beginning this factory is not doing its job as it should and only a few items have been taken up. I personally feel that the hon. Minister should himself look into this matter and see that more items are taken up for production. He should see that this factory makes efforts to make this country self-sufficient in instruments. Let us remember that instruments advancement in the world is of a very great order, starting from simple cutting instruments to artery forceps, clamps, etc. I am afraid that this factory has not started well in this direction. I will request the Minister to look into this matter and take adequate steps so that these instruments are manufactured in higher number. A large number of surgeons have come to me and complained that some of the instruments cannot be imported from outside and whatever is imported they are also inferior in quality as a consequence of which they are not able to do their work well. Quality control should be effected not only inside the country but also for the instruments imported from abroad. Good work can be done

only with quality instruments. We were very happy that the country would become self-sufficient in instruments with the establishment of this Surgical Instruments Factory at Madras and we expected quite a lot from this factory. So many years have passed and they have taken up only a limited number of items. I will plead with the Minister that a large number of instruments must be manufactured in this factory. Good surgeons must be taken into confidence and their advice and also their requirements must be taken note of. They will be able to render good service only with quality instruments. I am sure that our hospitals are suffering for want of quality instruments and we cannot import these things also.

I may take this opportunity to mention that surgery has developed by leaps and bounds in recent years. So many special instruments of very high order are being manufactured for orthopaedic surgery, brain surgery, thoracic surgery, cardio-vascular surgery, abdominal surgery, genito-urinary surgery, etc. Sometimes the work done by our surgeons is compared with the work of surgeons outside India, where they get high quality instruments. Look at the instruments which are being produced in Russia. Look at the instruments which are being produced in the United States of America. They are top quality instruments. We are not able to produce them and we cannot import them also. Our surgical work is suffering tremendously. This being the state of affairs, how can we compare the work of our surgeons and civilians with that of others in the advanced countries? I would request the Minister to give top priority to this and see that not only more number of items are taken up by the factory at Madras but also quality instruments are produced.

I am sorry to say that whenever there is talk of economy, immediately the medical budget comes to be cut

down and the argument advanced is that the medical department is spending department. Medical Department is definitely a spending department in a very narrow sense. Good health is the pre-requisite for good performance—be it of labour or be it of the Minister. Good health is the sine qua non for good work anywhere. I cannot understand why always a cut in the budget is effected immediately in the Medical Department as a source of economy. I will plead through you with the Minister that the medical budget, especially in the instruments and appliances sector and also in the drugs manufacturing sections, should not be cut down.

Another important point is about the fertilisers. We have been hearing so much about fertilisers, and immediately the thing which comes uppermost in everybody's mind is naphtha. We are sick of naphtha and naphtha galore. Our food production is falling short for want of fertilisers. It is well known that this country has got second grade coal in plenty, second to none anywhere in the world. I was told that a new method was being developed in Germany for converting this second grade coal into a cheap fertiliser. When this coal is broken into pieces—not pulverised—and put under a very high pressure, it can be converted into a very good quality fertiliser which will also be cheaper. I am told that is even cheaper than naphtha. Hardly any work has been done in this direction in our country. We are mainly depending on the knowhow from America and Germany. It is high time that our scientists should come forward and perfect the "knowhow" whereby the second grade coal available in plenty in our country particularly at Korba in M.P. can be converted into good quality fertiliser. Then our shortage in foodgrains will be made up. We are importing foodgrains; we are importing fertilisers, but we are not spending money on research. When I enquired about this, I was told that they were looking into this matter and

[Dr. Chandrabhan Singh]

It would take a year or so. Instead of depending continuously all the time on Germany and America, we should do research work ourselves. By doing our own research work we should bring about this thing. With this I support the demands for grants.

..Mr. Chairman: Shrimati Renu Chakravarty. Five minutes.

..Shrimati Renu Chakravarty (Barrackpore): I will try to finish in five minutes.

"The only point I want to raise before the Minister is, of course, a very, very vital one for many parts of India, and especially for my State of West Bengal, and that is the question of kerosene oil.

The previous speaker on behalf of my party has already dealt with the question of fertilisers, which is also another important point, but on the question of kerosene, this particularly important item of every day use especially in the villages, I do not know what game is going on with this commodity. Whenever we ask the State Government, they say that kerosene has not been supplied in the quantities required by the State by the Central Government. When we come to the Central Government, Mr. Alagesan is all concern and tells us that the Centre is giving adequate supplies to West Bengal, it is West Bengal's tragedy that the State Government is not able to distribute it and that much of it is going into the black market. There is no doubt about the fact that kerosene is in the black market, because we ourselves find that in the city it is possible to buy kerosene at a much higher rate than the stipulated rates.

Unfortunately, we belong to a State which is ruled over by Mr. P. C. Sen and Mr. Atulya Ghosh, and not by Mr. Kamaraj and Mr. Alagesan. The State of Madras, I think, has the highest per capita use of electricity in

the villages; its rural electrification is the highest in the whole of India. But as far as our State is concerned, we are one of the most backward States with regard to rural electrification. Therefore, our people are entirely dependent on the amount of kerosene which they get. Even today, after the big movements and agitations which have taken place, even three weeks after the promise that this essential commodity was going to be rationed and that each villager and each user of this commodity would be given a minimum amount against ration cards, I have to tell Mr. Alagesan that only ten days ago I was in the town of Basirhat, where first firing and trouble started with regard to kerosene. Even today, what is the position? Normally nobody gets kerosene, except that now a few students with the signature of their headmaster can go to their shops attached to the colleges and get just a small quantity because they are students and because the students led the agitation.

What is actually happening? We are told now that kerosene is going to be distributed against ration cards. In the city of Calcutta this has not started, although we were promised specifically that from 1st April this was going to start. In the villages we were promised that those who are landless, the "A" category cardholders would be given this. Even there, very few have covered by the "A" category.

Mr. Chairman: Is it the supply or distribution?

Shrimati Renu Chakravarty: It is the distribution. I am pleading that under the Essential Commodities Act, it is for the Central Government to see whether each and every drop of this very rare commodity, which today we have to import in a large quantity, is really reaching the people who are suffering.

In the villages the same thing is happening, that "A" category card-holders or landless people are given some kerosene, but what about the "B", "C", and "D" categories? Nobody has got a card. So, the question remains. The demand was raised from all corners of our State, "Give us light, give us food". This question of light still remains to be given. God-given light is not given, and even today all the villages are in darkness. All the bustis and working class areas in the cities are in darkness. It is not possible to get kerosene.

15.17 hrs.

[MR. SPEAKER in the Chair]

In this House, tributes were paid to the members of the defence services who performed such valorous deeds and who sacrificed their lives during the recent Indo-Pakistan conflict. While adding my humble voice in praise of those who defended the honour and integrity of this country, I would like the House to remember the part played by the oil industry during that conflict.

Many had doubts whether the oil industry would be able to sustain the war machine. They had memories of the last war, and many felt that the oil industry might not be able to play its part in fully going to the support of the defence apparatus of this country. There were also rumours that the crude that we were getting from the Middle East might be stopped. But the fears were belied, and the oil industry stood by the defence forces of this country, and showed that the war effort cannot suffer for want of oil or oil products. I think that is a record which the House may like to appreciate.

This was possible because of the very vigorous activity of the Oil and Natural Gas Commission. Tributes were paid to the work of the Oil and Natural Gas Commission. In the eight or ten years it has been in existence, it has turned out, I should say, a record amount of work. It started in a very small way, but we were blessed with luck, and we were able to strike oil.

While speaking on the effort in the public sector to find oil in this country, one cannot but refer to the yeoman service rendered by Shri K. D. Malaviya. He will be always remembered as the man who spelt out and formulated a coherent oil policy for the country. But, having said that, I would also like to plead and place before the House what we who had

One last point, and I have done. In the State Vidhan Sabha, the Minister in West Bengal, Mr. Sarajit Banerjee, on 24th March gave certain statistics to which I want the Minister here to reply. He said that during the last three months kerosene was promised to the extent of 69,000 tons, but only 41,000 tons have been given. Why this discrepancy? At a time when people are suffering so much, why is it that the Central Government is not giving even the promised amount?

This is all that I wanted to say.

**Shri Alagesan:** I am very grateful to hon. Members who have participated in this debate and offered their criticism, mostly helpful, and also to those who have given their support to the activities of the Ministry.

Perhaps it will be remembered that last year our Demands were not discussed. Demands are usually discussed or guillotined. Last year, our Demands were neither discussed nor guillotined, but we underwent a sort of intermediate experience. I do not know what to call it because the rules are silent on it. We were almost strangled I should say. So, I welcome this opportunity that the House has had to notice and review the entire gamut of activities of this Ministry, which, as was described by one hon. Member, is concerned with a very vital sector of the economy of the country.

[Shri Alagesan]

the good fortune to follow him, are doing. We are trying to build upon the foundations so well laid by Shri Malaviyaji. Just as we recognise the great services rendered by Shri Malaviyaji, I hope, though we are smaller men, that Shri Malaviyaji will also recognise and render support to us, would recognise that we are trying our best to build on the foundations laid by him, and also extend his generous support to what we are doing. The ONGC as it is called in the Second and the Third Plans had invested or spent about Rs. 150 crores of which about Rs. 25 crores were found from its own resources by the sale proceeds of oil, and gas that it produces. I should think that this is a very good record. Just now we are taking out of the Ankleswar oil field about 6,000 tons every day. We are supplying Koyali refinery 3300 tons and to the private oil refineries in Trombay about 2700 tons. This comes to a rate of about two million tons per year and we propose shortly to increase this rate to 2.5 million tons per year. This is about what we can produce in the Ankleswar oil field.

Similarly, during the second plan period we were fortunate to discover an oil field at Ankleswar and a gas field in Cambay and another oil field in Rudrasagar. In this Plan there were two or three oil fields discovered in Gujarat, namely, Kalol, Navgam, Katana and another oil field in Assam, Lakwa. Apart from these, there are several small gas fields which were also discovered. In all 400 wells had been drilled till now and the percentage of dry wells has been fortunately very low. As I said we were blessed with luck. Last year, the ONGC and Oil India Limited have produced oil upto about 3.5 million tons and this year it may go upto 5.5 million tons. The ONGC expects to reach a production of about eight million tons by the end of the fourth plan and thus will be able to meet at least fifty per cent of

the crude oil needs of the country by the end of the fourth plan when to this is added the production that will be made by Oil India Ltd. So also in the field of refining, I think we have got a good record to show. The Nunmati refinery which was a public sector refinery has been stabilised; for two years it has produced up to its capacity, namely, 3/4 million tons; in 1965-66 it has made a profit of Rs. 102 lakhs. The Barauni refinery was commissioned sometime in July, 1964 and its production has been stabilised at one million tons; recently the question was asked why we could not produce more than one million tons in the Barauni refinery. Due to some limitation in the coking unit, we are not able to do so but this limitation will be removed within three or four months and we shall be able to refine about two million tons of crude in the Barauni refinery. Even before that I am trying to see that Barauni refinery reaches the capacity of two million tons because we are short in many products like HSD and kerosene. There is a furnace oil residue that comes out of the refinery which if used in the open hearth furnace and for other purposes should be able to replace furnace oil and would also enable us to put through the second million ton. The Indian Oil Corporation is engaged in finding out market for this furnace oil residue. When once that is done we will be able to reach two million ton capacity even earlier than expected. The Koyali refinery has reached one million ton capacity and slightly more and within a period of 2-3 months it will reach the second million capacity also. The Cochin refinery should have been commissioned last year but due to delays that occurred in taking possession of the land by the American parties concerned, we were not able to commission it as was expected. But I hope it will go into production in July this year. When that happens and the other refineries reach their scheduled capacity, we would be pro-



ducing in the public sector fifty per cent of the oil produced in the country and when the Madras refinery, for which we have entered into an agreement this year, is commissioned by the end of 1968, there will be further increase in the share of the public sector. Shrimati Renuka Ray was anxious about Haldia. Negotiations have almost reached a final stage and we would be able to select the partners who will help us in putting up the Haldia refinery and conclude the agreement by the end of May next, that is, next month. So, Shrimati Renuka Ray may be assured that we propose to go ahead with the construction of the Haldia refinery also as early as possible. Since the demand in the Fourth Plan is expected to go up to 25 million tons, we also propose to put up a refinery somewhere in the north-western region of India. My hon. friend from Rajasthan complained that Rajasthan was being neglected. In fact we are very vigorously carrying out the search for oil in Rajasthan. A French company is doing drilling there and if luckily it strikes oil there, oil refinery may come somewhere near the oil field and Rajasthan's interests in the matter of oil refinery will be fully taken care of.

Some criticism had been voiced against our marketing organisation; I do not say there is no ground for criticism and I would like it to become more efficient than at present so that in the distribution of kerosene and other products it is able to do full justice and functions in a way that there will be no complaint about the distribution of these products. But the House will remember that IOC is not the only distributing agency; there are private oil companies and their marketing organisations which distribute about 80 per cent. I was saying that I.O.C. was doing well because from a mere two lakh kilo-litres in the first year of the third plan it distributed as much as 32 lakh kilo-litres at the end of the third plan. That is, its volume of business went

up by 16 times; though the entire business during the third Plan went up by only 50 per cent, the IOC improved its sales from a mere four per cent to about 20 per cent. But even so, it will be very clearly seen that most of the distribution is in the hands of the private companies and I would just appeal to the oil companies and the IOC to see that the distribution work is carried on efficiently and without giving room for any complaint.

**Shri Kashi Ram Gupta:** Who is responsible for the black market price in diesel and kerosene?

**Shri Alagesan:** I appeal to the private oil companies to see that their agents and their dealers and sub-dealers and retailers behave and serve the public in a fair manner during this crisis.

**Shrimati Renuka Ray:** In that case, how can the West Bengal Government ration and distribute if up to 80 per cent the private oil companies. . . (Interruption)

**Shri Alagesan:** I shall deal with it when I come to kerosene. It can be roughly said that out of 12 million tons of oil products that are being consumed, for six million tons we depend on imported crude; for three million tons we depend on our own indigenous crude, and we have to import another three million tons of oil products. As the House knows, during the middle of last year, when the foreign exchange difficulties were so acute, we decided to stop the imports of oil products by the private oil companies, and that gap had to be filled up by imports from elsewhere. The IOC began to import necessary quantities of kerosene, diesel oil and furnace oil and other products from rupee payment countries, mostly from USSR and Rumania, and I would like to pay a tribute to the IOC for having stepped in and filled that gap which was suddenly created, by not only getting the necessary imports but also by distributing them as far as possible in an equitable manner in this country.

**Shrimati Renu Chakravartty:** You should nationalise the foreign companies; that is the answer; not paying tribute.

**Shri Alagesan:** In the field of oil and in the related fields of oil development, namely, exploration, production, refining and marketing, since we have reached a measure of independence, we were able to take certain steps with reference to the pricing of both crude and oil products which made us independent of the manoeuvrings of the international companies in fixing prices. When we did not develop indigenous production of oil, when we did not develop indigenous refining capacity, and when our marketing organisation was not fully developed, we followed a pricing policy, with regard to both crude and oil products, which was tied to what are called the posted prices in the Middle East. These prices were so posted and were so manipulated as to benefit the international giant oil companies. What we did was, since these prices were high, we tried our best to get discounts for these crudes. Even a cent per barrel meant a lot to this poor country by way of a saving of foreign exchange, and so we went on persuading and pressurising oil companies to give us as much discount as possible. I would like to tell the House that we succeeded to a very great extent in this. In one year, as much as 16 cents per barrel discount were obtained for the crude that we mostly use in our refineries. This meant a saving, in the whole year of 1965 and in the first three months of 1966, of as much as Rs. 7 crores. Now, while we were getting these discounts and were happy that we were saving foreign exchange, the prices of the crude that we imported were getting reduced. We found the prices we paid to the oil produced by the Oil and Natural Gas Commission, and by the Oil India Limited were getting less and less. That meant an uneconomic price for the indigenous crude. So, we had to deal with it, and we announced a pricing policy

which came into effect from 1st February, 1966. It was related to the posted price and not to the discount that we obtained under it. By this means, we were able to obtain a higher price for the indigenous crude which was produced by the Oil and Natural Gas Commission. The price of oil in the Middle East is much less than what it can ever be in this country, for the reason that there, the oil-wells produce much more oil than in our country. Whereas the average rate of production per well is only 50 to 60 tons per day here, there, one well produces as much as 800 to 1,000 tons per day. So, there is no comparison in the cost of production between the oil that we produce in India and the oil that is produced in the Middle East and which we are importing. Hence, we had to introduce a pricing policy which would help the indigenous industry of oil production. Similarly, we gave up the principle of import parity with reference to the price of oil products, so that the economics of our indigenous refineries might improve. We were able to take this step, because, as I said, we reached a measure of independence and regained a measure of initiative in the related fields of oil production, oil refining and oil marketing.

**Shri Jashvant Mehta (Bhavnagar):** What about the price of gas which is produced in Gujarat? There is a very wide disparity between the prices of the gas produced in Assam and produced in Gujarat; the matter was handed over to arbitration; may I know what progress has been made in the matter.

**Shri Alagesan:** I am more concerned about the end of the arbitration proceedings. I am eagerly expecting the award by the arbitrator because, in the meanwhile, the Gujarat Government pays, I think, only half the price that we asked them to pay. I would like this award to be obtained at the earliest possible moment so that this question of prices may be settled once for all and we

shall be able to obtain whatever price be under the law?

**Shri Jashyant Mehta:** What time would it take to finish it?

**Shri Alagesan:** I was talking to the arbitrator. I think the House knows who is the arbitrator. He said he would give his award as early as possible. I take it that he would be able to give the award, say, in a month or two. I am expecting it at least by the end of May. I would not like to place a time limit because that would not be reasonable, though it has taken quite sometime now.

Now, the programme before us is to increase this measure of independence and obtain complete self-sufficiency in oil. Hence, the ONGC has provided for a very ambitious programme and would like to spend, if funds are available, up to Rs. 225 crores in the fourth Plan. They would like to drill another 800 wells. Not only that. They would like to explore in areas in which we are now not able to explore because of various handicaps. In this context, the off-shore drilling about which reference was made by hon. Members becomes very relevant. My colleague, the Deputy Minister, pointed out how Mr. Malaviya's suggestion could not be carried out. Mr. Malaviya, in fact, was simplifying the off-shore drilling operation out of all proportion. He said, only a steel structure has to be erected—that can be borrowed from somewhere—and once that is done, we can ourselves drill in the waters; it is so easy; we need not take any collaborator with us and we need not part with a certain proportion of oil that is to be produced. May I say, even on land we are not able to do this drilling quite independently? Most of the activities of the ONGC by way of drilling, exploration and production of oil are being actively assisted by

the USSR. We are having contract drilling by French companies, Italian companies, etc. To explore and produce more oil, we have entered into an agreement with BOC and formed a joint company called Oil India Limited where Government of India hold 50 per cent shares and the British company holds 50 per cent shares and to whom we have guaranteed a net profit of 9 per cent. Under the commitment of guaranteeing a net profit of 9 per cent to Oil India Limited, the government has been paying heavy subsidies to the company. In 1962, 1963 and 1964 we have already paid a subsidy of Rs. 11 crores. In 1965, we would be called upon to pay a subsidy of another Rs. 7 crores. So, nearly a subsidy of Rs. 20 crores is being paid. To suggest that this operation can be done without anybody's assistance or without any foreign collaboration, I think, is to simplify the problem out of all proportion to its real nature. Offshore drilling is a very very difficult operation. To put up the floating platform, from which you drill for oil in the waters, it costs Rs. 3 crores. The daily expenditure comes to about Rs. 50,000. Such off-shore drilling is done more by Americans. Some of us may not like the fact that Americans are so forward in everything, but that is a fact. Even in Russia, they are not doing this sort of drilling. They create an artificial island by driving iron pipes and then drill. So, in this very difficult off-shore exploration, we have willy-nilly to take the help of others. It has been proved that our off-shore areas contain large reserves of oil. The Italian company agreed to undertake off-shore drilling in the Cambay area, but unfortunately, the platform was burnt out in an accident and a similar platform cannot be procured from anywhere. They say it will take a number of years to build such a platform. That shows the very arduous and difficult nature of off-shore drilling. We are negotiating with a number of parties in this regard. I can give the assurance to the House that whatever collaborator we take finally, the terms

[Shri Alagesan]

will be such as will not harm the national interests of the country. But I cannot give any assurance and indulge in any bravado by saying that I shall be able to do this job without anybody's assistance. I have to take the assistance of people who have the know-how and capacity to fabricate these things. In our country, we cannot fabricate a floating drilling platform for use in off-shore drilling operations.

I should like to say a word about the organisational aspect of ONGC. This organisation has been functioning with some members and a Chairman. Its headquarters was decided as Dehra Dun. But since its inception, as far as the Chairmanship is concerned, it has had a very chequered course. For the first few years, the then minister happened to be Chairman. But it is a very difficult job for a minister to administer, in addition to his portfolio, the affairs of a growing organisation like ONGC, whose activities are spread almost all over the country. Then the Cabinet Secretary became the part-time Chairman of the Commission, which was again not a satisfactory state of affairs. Then the Chairman of the Indian Refineries Limited was part-time Chairman of the Commission for a few months. Last year, from part-time chairmanship we came to full-time chairmanship. But still his location was in Delhi and he could not go to Dehra Dun for various reasons. I am thinking of choosing a Chairman who will go and sit in Dehra Dun, coordinate the various activities of the various branches of ONGC and see that maximum results are produced.

In regard to the Indian Oil Corporation, we have got three definite units. But it is something like what happens at Prayag—the Ganga and the Yamuna go a long way without mixing and then only get mixed up. Similarly, the Refineries Division, Marketing Division and the Pipelines Division do not mix. Though under

the Companies Act it is one company each one is functioning in an independent capacity. Here also I propose to introduce some changes and vest the Chairman with coordinating powers. He will plan the activities of all the three wings coordinate them properly and see that they are carried out.

**Shri Kashi Ram Gupta:** What about production of petrol being more than the demand?

**Shri Alagesan:** We export some of it and we propose to use most of it in fertilisers and petro-chemicals.

I will now turn my attention to the private oil companies. Criticisms were made by several members about their activities. They have been here for decades especially in the marketing field. A decade ago, they entered the refining field. In these two fields, they have made huge profits. While we wanted them to put up refineries, government entered into what are called refinery agreements with the three private oil companies. Whatever was stated in the agreement was very scrupulously observed by the government. We are now at a stage of our development when we have to invite private foreign capital for the growth of our economy. We have been inviting them and they have been coming also. It is no use my friends criticising it because our plan itself is based on a certain amount of foreign funds. When the fourth Plan comes into shape, it will disclose a need of as much as Rs. 4,000 crores in foreign money. We can get it in two ways, either from private foreign parties who will invest in this country in joint ventures or by means of government to government credit. So there is no use shutting our eyes to these basic facts. We have to get the aid of foreign capital. These companies represent, in the wider field of oil, in-

vestment of foreign capital. They have had such fine treatment from us, and now when we hear that private foreign capital is shy, it is not prepared to come to our country, I should like to know what these companies have been doing all these years. Is it not their duty to say that the climate for foreign investment is very good in this country, they have had a very fair deal from the Government of India and that they can recommend to anybody to come into this country and to invest? My question is, have they done this? I am sorry to say, if you enquire, the answer will be in the negative. This, I would very respectfully point out, has been a failure on their part. Out of sheer gratitude they should have done this. Actual facts bear out this fact that they have had a very good deal, a very fine treatment, a very fair treatment, at the hands of our Government, and yet they have not said that this is so to others and taken any steps to see that such of those who are prepared to invest here would be enabled to come to this country and make their investment.

My hon. friend from Assam referred to a newspaper report and said that I should deny that I asked the ESSO Company to come and participate in exploration. I am not going to deny it because I said it. These companies originally started with marketing because marketing is the most profitable of all activities. Then they came to refining. Now, while in the business refining they still want to depend upon imported crude. How are we going to attain self-sufficiency unless we replace imported crude, on which we have been spending at the rate of Rs. 40 crores every year during the last five years? Unless we replace this very costly imported crude, from the point of view of foreign exchange, how are we going to reach self-sufficiency? It is only by making a more vigorous search for oil in the country, whether on land or off-shore, that we can replace this imported crude. And, is it not the duty of these three companies,

who have vast organisations behind them, who have got accumulated skill and capital, to help us in finding oil in our own country? Why should we go and ask others? It is these people, who have lived here, who have put up business here, who have benefited out of that business, who should help us. I feel that I should not be forced to go to other parties and invite their collaboration and cooperation in carrying out oil exploration. Hence I said that these companies have failed in their duty in not cooperating with the Government and finding new sources of oil within the country itself.

Then, Sir, there is the very vexed question of retrenchment of personnel that has been indulged in by these companies. The Government is very sore about this. We recently appointed a committee which has just given its report. We have not had time to examine the contents of the report and also the dissenting note presented by the oil companies. It is found that while their business has gone on expanding, while their profits were increasing over a period, they started retrenchment. Of course, they do not call it retrenchment, they do this retrenchment under the name of voluntary retirement. I wanted to persuade myself that this voluntary retirement is really voluntary, but on the basis of facts that are placed before me I am not able to persuade myself that this retirement is voluntary. It is anything but voluntary. It may have certain temptations attached to it like lump sum payment etc., but the flower of Indian youth which flocked to the service of these companies is being let down. Not only the personnel in the officer cadre but also people lower down have been retrenched and retrenched in large numbers. Another curious thing also has been happening. While on one side retrenchment has been going on, on another side recruitment also has been going on. How are we to explain this. Certainly, you cannot carry on uneconomic operations for ever and you can certainly retrench.

**Shri Sham Lal Saraf:** Is it permissible under the law?

**Shri Alagesan:** You can certainly retrench if you define surplus and if you locate surplus. But you are not going to retrench when you also recruit. That means you do not declare any surplus. So, how can these two things go side by side? I am not able to understand.

**An hon. Member:** What do you propose to do?

**Shri Alagesan:** The Government will be going into this question fully and I hope whatever decisions Government will reach the oil companies will fully cooperate in carrying them out. (*Interruptions*).

**Shri Vasudevan Nair:** Will you ask them to suspend voluntary retirement. (*Interruption*).

**Shri Alagesan:** I would respectfully point out to the hon. lady Member that to say that because I want American collaboration and aid in certain respects I am going to do anything that may be unreasonable or something that is dictated by others, is to entertain a very very wrong opinion of the Government.

**Shrimati Renu Chakravartty:** You may want it, but the Government policy would not allow it.

**Shri Alagesan:** I can assure her that it will not happen.

**श्री श्रीकार लाल घेरवा :** राजस्थान का जैसलमेर एरिया ?

**Shri Alagesan:** The hon. Member was not present when I was talking about Rajasthan. I have fully dealt with Rajasthan.

The question of light diesel oil was raised. This is constantly in our mind and we are trying to improve the supplies.

**श्री ड० शि० पाटिल (यवतमाल) :** अध्यक्ष महोदय, महाराष्ट्र राज्य में बड़ी संख्या में पम्प लगा कर रबी के उत्पादन में 20 प्रतिशत की वृद्धि की गई है। उत्पादन बढ़ाते में महाराष्ट्र के प्रयत्नों की प्रशंसा की जाती है लेकिन दिसम्बर में 20,000 टन व्हाइट डीजल प्रायल दिवा और मार्च में 13000 टन दिया। इस का परिणाम यह हुआ कि आज किसान की सब खड़ी फसल सूख रही है। किसान इंजन वापिस कर रहे हैं। मैं पूछना चाहता हूँ कि अप्रैल में मंत्री महोदय कितना कोटा बढ़ा रहे हैं ?

**अध्यक्ष महोदय :** अच्छी बात है हो गया सवाल।

16 hrs.

**Shri Alagesan:** I should like to explain at length the position with reference to LDO. First of all we should disabuse our mind of one thing. If we imagine that all the LDO is going for agricultural purposes, it is not a statement of fact. The Energy Survey Committee went into this question and found that only 30 per cent of LDO is going for agricultural purposes and the rest is being used for various other purposes, industries etc. Even so, we have been trying to meet the demands of Maharashtra and Gujarat. Here, in this case, the fiscal policy has something to do with it, with the abuse of this oil. We reduced the duty on light diesel oil last August in the hope that the agriculturists will be benefited. What happened? As soon as the duty was reduced, the consumption of this oil went up by 50 per cent. When you compare the consumption of August-September-October 1964 with the consumption of August-September-October 1965 you will find that the consumption of light diesel oil shot up by as much as 50 per cent., from 1,19,000 tons to 1,76,000 tons. So, recently an additional duty of Rs. 60 was imposed. Even now the difference in cost between HSD and LDO is as much as Rs. 350 per ton. So, anybody who can manage to get a

truck load of 10 tons can easily make a profit of Rs. 1,000 in the black-market. That is what is happening to LDO. It is being used for a purpose for which it is not intended. It is being used in the place of HSD. Ordinarily, you cannot use like diesel oil in trucks because there will be over-carbonisation and the engine will go bad. But, then the truck owners compare the cost of repairs and the advantage in price and do not bother about using LDO. We are not able to stop it. Hence I have requested the Members of Parliament from Maharashtra and Gujarat and the Chief Minister of Gujarat to tell me as to how much is actually needed for agricultural purposes, because I am prepared to meet that need fully.

**Shri Jashvant Mehta:** 25,000 tons was committed by the Minister.

**Shri Alagesan:** I do not want to go into the question of figures. I have a lot of figures with me.

**Shri Jashvant Mehta:** You have committed that 25,000 tons will be distributed every year.

**Shri Alagesan:** No commitment. I am prepared to explain the position.

**Shri Tulshidas Jadhav:** For the information of the hon. Minister I may say that 35,000 tons are required by Maharashtra. The State Government have conveyed this information to the Central Government.

**Shri Alagesan:** When a commodity is scarce, its demand is normally inflated, and for good reasons. I do not quarrel with that. But that does not mean that I should supply the quantity asked for. Now I am placing before the House the fact that I have satisfied the Chief Minister of Gujarat and other Ministers of Gujarat and hon. Members of Parliament from both Maharashtra and Gujarat about the quantities that I have to supply them. I am also prepared to increase the quantity in the agricultural season, which is from

October to March. Now that season is nearly over. There may be some standing crops in the month of April. That is all... (Interruptions).

**Shri Tulshidas Jadhav:** In Maharashtra it is up to June.

**Shri Alagesan:** I do not want to be interrupted. But I can assure the hon. Member that I shall be sympathetic to them and will give them as much as possible.

But one curious thing I should like to mention. My hon. friend, Dr. Rao is here. In Gujarat a power station has been set up at Dhuvaran consisting of four units with a capacity of 62.5 mw each. Out of these units one is not being commissioned for want of load. I was humbly suggesting to the Gujarat Government that they should put up transmission lines and take electricity to their farmers and supply them with power to run their agricultural pump sets. What I am saying is this. So far, Madras State was a deficit State so far as requirements of food were concerned. Today it is a slightly surplus State. This was achieved only by electricity and nothing else. We do not have big irrigation projects. We have no Nagarjunasagar or Godavari-Krishna as my hon. friend, Dr. Rao, has got in Andhra Pradesh. Of course, I am not minimising the difficulties of other States. I am only saying that we are prepared to give them furnace oil for the consumption of that fourth unit, and if they take steps, certainly by getting all the things that have to be procured, they can give electricity to the farmers and see that agricultural production is increased. I am not saying that until such time that they switch over to electricity I will not supply them light diesel oil. I shall supply them as much as possible.

Then I come to the question of kerosene. This question has been gone into great detail with representatives, with Ministers....

**Shri Kashi Ram Gupta:** What about the blackmarket price that the cultivators have to pay?

**Shri Alagesan:** The hon. Member has made the same point for half a dozen times now. I am coming to that.

This question was gone into in great detail in consultation with the Ministers and officers of various States. We have now adopted a new system of earmarking quotas to the various States. Formerly, it went by supply zones. Shri Vasudevan Nair was complaining that the quota allotted to Kerala was small. It is not as if IOC is supplying more oil to Madras and Andhra and less oil to Kerala. Each State has been allotted a specific quota. In the past, even though quotas were allotted, the movement did not reach the level of the quotas. There were many cases in which even though the quotas were allotted the actual receipts were less than the quotas allotted. What we are trying to do now is to see that the quotas actually reach the places. This will go a long way to solve the difficulty.

**Shri A. V. Raghavan:** How is it that you are in a position to supply 10 litres in Punjab while you are able to supply only 3 litres in Kerala?

**Shri Alagesan:** I am making the supply on the basis of consumption in the year 1964. In the conference of State Ministers a suggestion was made that the fixing of quotas of kerosene should not be made on the basis of 1964 consumption but it should be made 25 per cent on per capita basis and 75 per cent on the basis of 1964 consumption. We are examining that suggestion made at the conference. If we are able to accept that basis for allotting quotas, the quotas that are now thought to be small in the case of some States will increase and that grievance will disappear. I should again like to emphasize this point that this is more a question of distribution and for dealing with blackmarket etc. in distribution referred to by the hon.

Member we have invested the State Governments with sufficient powers under the Essential Commodities Act; not under the DIR, mind you. There is only one difference. Under DIR, it is applicable to all the States in India. Under the Essential Commodities Act it is applicable to all States except the State of Jammu and Kashmir. So, we have asked the Jammu and Kashmir Government to issue corresponding orders in this regard. So, we have placed sufficient powers in the hands of the State Governments now. Under these various orders they can ration the quantity of kerosene, they can fix the price for kerosene, they can licence the dealers in kerosene so that they are able to check their accounts and see that it is properly distributed and so on. We have also asked the State Governments to split these Statewise quotas into Districtwise quotas and see that even remote Districts, hilly areas, for instance, as in the State of U.P. also receive their supplies without fail.

I now stop here and go to the very important question of fertilisers and the new pricing policy of fertilisers.

**Shrimati Renuka Ray:** You have given 29,000 kl. for the month of April and that will give only about 3 litres per capita. So, it is much less than the requirement.

**Shri Alagesan:** I have explained the basis and I have also recently increased the quota for West Bengal. Now it comes very near to 30,000 kl.

**Shrimati Renuka Ray:** Even then, it is less.

**Shri Alagesan:** In regard to the question of fertilisers, there has been a lot of misunderstanding about this question. The standpoint of Government and the justification for the new policy has been so ably expounded by some hon. Members who spoke in this House, Shri Subramanyam, Shri Ravindra Varma and also my colleague sitting by my side. They have



lightened my task and I want to touch upon a few points.

It starts with the question of looking at how much fertiliser we need or we do not need. That we do not need so much fertiliser does not take you anywhere. Now, you have to look at the question from the point of view of food shortage in the country. What is happening? We are going to get 10 million tons of wheat, a colossal figure, a huge figure. It will take so many ships to bring this wheat and even if it comes under rupee payment, under PL 480, the freight has to be paid in dollars. It is a huge quantity that we are importing which will cost the country Rs. 360 crores. The hon. Members have to decide in their mind: Are we going to continue this dependence with reference to foodgrains upon other countries? We may depend on others for other highly sophisticated purposes, like, rare know-how for industrial purposes or other things. Are we going to depend for our daily bread on other countries? The answer will be an emphatic 'No' from every hon. Member of this House and, I know, from every Indian man and woman in this country. If that is understood, the need for fertilisers will be immediately conceded.

Fertiliser happens to be the kingpin of the whole scheme of increasing agricultural production in this country. It is by fertiliser alone that you can reduce this dependence and finally remove this dependence on others for food purposes. So, it is in this context that I appeal to the hon. Members to look at this question.

**Shri Sheo Narain (Bansi):** You may say something about the system of distribution.

**Shri Alagesan:** In the matter of fertilisers, I should like to highlight one very important step that my Ministry has taken. Uptill now, we were not in the possession of know-how for the manufacture of fertiliser. Recently, we have entered into agree-

ments by which we have come into the possession of know-how for the manufacture of urea, for the manufacture of ammonia, for the naphtha, for the gas purification. For the reformation whole range of process, starting from naphtha upto urea synthesis, we have purchased know-how from two parties, Monte Cartini of Italy and the Power Gas Corporation of U.K. This gives an opening into the whole process of fertiliser manufacture by which we can, year after year, develop our own know-how and our own processes. The different processes that you hear of, in this connection, are, in the ultimate analysis, one process obtained by starting with and then going on refining it until you arrive at other improved processes. Once we have purchased the know-how, Indians themselves will have an opportunity to improve upon that know-how. We have acquired it and it is this acquisition which, I think, is a very important land-mark in the history of fertiliser production in the country.

Another very important decision taken was—it has been hailed by hon. members like Mr. Vasudevan Nair—to execute the two projects of Durgapur and Cochin with our own resources; whether we get suppliers' credit or not, whether we get foreign exchange from other sources or not, we have proposed that we should go ahead with these two projects, spending money from our own free foreign exchange resources.

**Shri Vasudevan Nair:** We support all good things.

**Shri Alagesan:** I thank the hon. Member. I appreciate some discrimination.

This is also a step in the right direction and this will give enormous opportunities to Indian personnel, to Indian engineers, technicians and chemists, to build these two factories and gain confidence and assurance in themselves. Once we are able to put up these two factories on our own, we will gain confidence and we will

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be able to go ahead and we will be able to take future projects of even greater magnitude in the hope and in the sure confidence that our own men can do the job.

**Shri K. N. Tiwary (Bagaha):** Will he please explain why our price of fertiliser is the highest in the whole world?

**Shri Alagesan:** I am coming to that.

**Shri Malaviya and the lady Member, Shrimati Tarkeshwari Sinha—**she is not here—pointed out that we do not need fertilisers. But what is it that we need? The hon. members who come from various States have only to go to their Chief Ministers to know as to how much fertiliser they need.

Yesterday I was talking to the Chief Minister of Uttar Pradesh, the State from which the hon. Member, Shri Malaviya, hails. She said, "I am not satisfied with your two factories—one in Kanpur and the other in Gorakhpur; you give us another fertiliser factory in Mirzapur". That was her demand.

The hon. Members from Madhya Pradesh are sore that the Korba fertiliser project has been given up: whether it is coal-based or naphtha based, as the hon. Member, Dr. Singh spoke, they want a fertiliser project. My arguing and telling them that this coal-based project is uneconomical because it costs much more in capital cost and otherwise, will not convince them; they are not prepared to be convinced; they want a fertiliser project.

Take the State of Mysore. They are very sore that a factory has not been put up in Mangalore yet. The factory for Mangalore was licenced more than six years ago, but it did not come up.

In regard to Bihar, even though the first fertiliser factory was put up in Bihar—in Sindri—they want more projects. The Chief Minister of Bihar

was very much dissatisfied with me when I said that the fertiliser factory in Barauni was likely to come up in the last year of the Fourth Plan. He was very much dissatisfied and he wanted me to put up the factory immediately.

In the face of all these facts, truths and realities, am I to go by the advice of Malaviyaji and give up the entire fertiliser programme that has been framed?

**Some hon. Members:** No, no.

**Shri Rajaram:** When they become Chief Ministers of their respective States, then they will also come and ask for fertilisers.

**Shri Alagesan:** Even before becoming a Chief Minister, Shrimati Tarkeshwari Sinha unconsciously was pleading for the Barauni fertiliser factory. Then she realised that she was going very near the precipice and very rapidly withdrew. While in one breath she did not want any more fertiliser, in another breath she was pleading for a factory in Bihar. Everybody wants fertiliser....

**Shri Brij Raj Singh-Kotah (Jhalawar):** What about Rajasthan?

**Shri Alagesan:** The trouble with Rajasthan is that it has got two at one place.

**Shri Brij Raj Singh-Kotah:** We have a tremendous potential in Chhambal commanded area.

**Shri Alagesan:** We wish that at least one factory comes there. I am doubtful about one party.

That is the position with regard to fertilisers. Everybody wants a factory. These 2.4 million tonnes will not be sufficient. We will have to think of another 3 million tonnes and what is the cost? Some hon. Member—I think it was Mr. Varma—was anxious that we should be careful

about repatriation of money; by inviting these foreign companies, it was feared a lot of money is bound to be repatriated. Now, I should like to say that when we complete this programme of 2.4 million tonnes in fertilisers, when all these go into full production, we have calculated that the repatriation would be only to the tune of about Rs. 5 crores per annum.

**Shri S. M. Banerjee (Kanpur):** What about the Kanpur project?

**Shri Alagesan:** The Kanpur project has been licensed, and I am assured that it will go into production before the end of 1969. It is the biggest project so far taken up in India, and it will produce about 200,000 tonnes of nitrogen; it will produce 450,000 tonnes of urea. Even if we are thinking and planning for an additional capacity of 3 million tonnes in nitrogen, let us find out what this costs. Based on the estimates of the Kanpur fertiliser project, the 3 million tonnes fertiliser project will cost on the whole Rs. 600 crores, of which Rs. 240 crores will have to be in foreign exchange, of which Rs. 80 crores in foreign exchange will form the equity part; even a clean 20 per cent on this Rs. 80 crores, if it is repatriated, will come only to Rs. 16 crores per year. So, it is not a question of repatriation, but it is a question of getting the fertilisers. Today, how much urea do we produce? We produce only 26,000 tonnes, a mere 26,000 tonnes. And the cost comes to Rs. 1.3 crores. We have imported this year about 300,000 tonnes of urea, and the cost came to about Rs. 15 crores. If our plan goes through, if our programme is fulfilled, at the end of the Fourth Plan, we shall have 3.5 million tonnes of urea, and that will mean a foreign exchange saving of Rs. 175 crores. So, it is a question of producing more fertilisers and yet more fertilisers and appeasing or satisfying the fertiliser-hunger that is there in the country today. The present-day

prices of fertilisers are very high by any standard. An hon. Member had raised this question. The prices are double of what is obtaining elsewhere. For one tonne of urea today the Indian farmer has to pay at his door Rs. 615. Elsewhere it is available for Rs. 200 or Rs. 250. And even this is not the price that he finally pays. If he happens to purchase this very scarce commodity in the black-market, I am told, the Andhra farmer is prepared to pay as much as Rs. 1000 per tonne. Why is there this blackmarket? It is there because the commodity is so scarce and it is not available in sufficient quantities in the country.

**Shrimati Vimla Devi (Eluru):** You can get any amount in the black-market.

**Shri Alagesan:** The only remedy is to increase production of fertilisers. Otherwise, there is no meaning in fixing prices. In Trombay, we fixed only a price which is equivalent to the import price; for our nitrophosphate, we fixed only Rs. 380 per tonne. We sell to the Maharashtra Government at this price. They fix a margin of Rs. 45 for various purposes, and sell it through their co-operatives. But I am told that it does not reach the hands of the Maharashtra farmers at this price; it reaches their end at twice and thrice this price. So, it is no use saying that I shall fix the prices; you may fix your own prices,.....

**Shri Vasudevan Nair:** That is the defect of your distribution machinery.

**Shri Alagesan:** The commodity is so scarce that anybody will pay more for it. Though ultimately it has to go only for agricultural purposes, yet somebody who can pay more and out of all proportion to its real cost alone will be using it. So, the only remedy is to increase the production of fertilisers, and see that this dependence

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for good purposes on others is once and for all done away with.

**Shri K. N. Tiwary:** Are you thinking of changing the method of distribution?

**Shri Alagesan:** I am coming to that.

**Shri Vasudevan Nair:** What about the managing rights?

**Shri Alagesan:** I shall take up distribution to which you took exception. It is assumed by some hon. Members that by giving distribution rights I am conferring a favour on the company. It is not so.

**Shri K. N. Tiwary:** That is not my point. Because the commodity is very scarce and that is available mostly in the black market, is Government thinking of having some method of distribution, so that it may reach the agriculturists?

**Shri Alagesan:** There are two channels we have devised for distribution. I shall explain presently.

16.26 hrs.

[MR. DEPUTY-SPEAKER in the Chair].

The fertiliser factory in Kerala is having its own distribution organisation, and it does its own promotional activity. The farmer is helped with advice on his soil conditions, on what sort of mixture should be used in his field and so on and so forth. The factory also makes an attempt to see that the fertilisers reach the farmer in time. This is a very big improvement upon the position which obtains today in the rest of the country, where the Central Fertiliser Pool takes up the entire production of fertiliser and allots the fertilisers to the various States, and it is being distributed through co-operative and similar agencies. The Central Ferti-

liser Pool, I should tell the hon. House, has made a profit of Rs. 43 crores in this bargain. I was remarking the other day to some friend of mine that instead of the Government subsidising the farmer, in this case the farmer has been subsidising the Government, and to the tune of 43 crores. If this at least had been done by a public sector organisation, the money would have been theirs, but now the entire amount has got merged in the Consolidated Fund of India. It has been consolidated, but it is not available to us. So, to say that the present position is more favourable to the farmer is not true.

So, we want to bring about a change in the situation by throwing the onus of distribution of the fertiliser on the producing plant itself, so that they will cultivate a clientele, they will go to the farmer, they will advise him, they will know his needs, they will know what he needs at what times. We want to throw this responsibility on the producing units.

As regards the prices, whether they will be runaway prices, it is just not possible. If the cost of production in the existing units is round about Rs. 500 per ton,—it is not as if all the new units are going to be in the private sector only, they are going to be in the public sector also—the cost of production in the new units will be round about Rs. 300 per ton only. So, I am expecting that instead of urea selling at Rs. 615 per ton, it is bound to sell round about Rs. 450 or at the most Rs. 500 per ton.

What is more, since urea will be available in much larger quantities than what is available now, there will not be any blackmarketing. It will be available for the same price to the farmer, and it will be available in time.

So, the new policy wants to bring about a situation by which the avail-

ability of fertilisers is increased, the price of fertilisers is reduced, and this fertiliser is placed in the hands of the farmer at the proper time. This is the threefold objective of the new policy, and instead of welcoming this new policy, I am very sorry to hear voices condemning this new policy.

Then, something was said about 30 per cent of the production being taken over, how the prices will be fixed etc. Shri Malaviyaji himself pointed out that there is going to be a large glut in the world production of fertilisers, and so, he said, we could import all over fertilisers, which is a very shortsighted policy, of course, but we will have to import even then some fertilisers. The imported fertilisers will be available at a much smaller price. It will be possible for me to so arrange the market, and manipulate the market that the private producer does not exploit the poor farmer. With my production in the new Cochin factory, I can so manipulate the price and see that the prices are reasonable in Madras, Vizag and Bangalore. Similarly, with my production in Durgapur, I can see that the products of the Kanpur private factory are sold at a reasonable price because I shall have the production at Durgapur, Sindri, and Gorakhpur in my hands. Nobody need entertain the fear that the private fertiliser producer will exploit the market and take more money out of the poor farmer than what he is paying for the fertiliser today. I say that under the new dispensation, the poor farmer will pay much less for fertiliser than what he is paying for it today.

I may need a little more time, Sir, to deal with pharmaceuticals. The question of producing life-saving drugs at reasonable prices was raised. In this field I can say that we have made phenomenal progress; we have done very well indeed. In 1948 we were producing next to nil in the country; today we produce drugs worth Rs. 150 crores and by the end

of the fourth plan we shall produce drugs worth about Rs. 250 crores. In the last five years our imports have come down from Rs. 11 to Rs. 8 crores and our exports have risen from a little less than one crore to a little more than two crores. Based on this overall picture, I should say that in the pharmaceutical field we have done very well. But there are certain firms which are entirely foreign-owned and I made an appeal to them sometime ago that they should take in at least to the tune of 40 per cent Indian participation in their equity base. There are five firms or so which are cent per cent foreign-owned; about a dozen or so firms 80-95 per cent foreign-owned with a very small portion of Indian capital. We are in the process of making these firms take in a larger proportion of Indian equity. To some extent we have succeeded and we propose to succeed to a greater extent in the future. The question of public sector units under the IDPL was raised, more especially the question of producing more instruments in the Madras surgical instruments factory. It is our purpose, after stabilising production as per the present programme, to expand the factory and include other items as well. Shri Vasudevan Nair referred to the Phyto-chemical plant. It is unfortunate. We have answered many questions on this matter. He called it abortion; I will not say it is an abortion. Just a marriage was arranged, and even that cost us a bit; but the marriage was called off; there was not abortion; it was not even fully conceived . . .

**Shri Vasudevan Nair:** Called off by which party? Can't you have something else there?

**Shri A. V. Raghavan:** The Kerala government spent Rs. 13 lakhs on that; will the central ministry make good that amount?

**Shri Alagesan:** That is very unfortunate, and as I told the House in the beginning, we also spent some money, about Rs. 13 lakhs to Rs. 14

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lakhs. The whole thing will not be-  
come infructuous because the facili-  
ties created can be used.

Then the question of the expansion  
of Cochin and Gauhati refineries was  
mentioned. After we reach full pro-  
duction in Cochin and after finding  
out the possibilities the Cochin refi-  
nery can be expanded but not now.  
Similarly, as I have explained to the  
hon. Member from Assam, even now,  
we cannot sell the products coming  
from the small unit in Gauhati with-  
in the borders of Assam; we have to  
take them elsewhere and we incur a  
big loss by way of what is called  
under-recovery of freight. So, this  
question has to be considered in that  
context.

Shri Vasudevan Nair raised the  
question of furnace oil for the Cochin  
plant. My hon. colleague Dr. K. L.  
Rao is here. I am prepared to re-  
view the question and if further  
quantities of furnace oil can be  
spared for the purpose of adding to  
this unit, I am prepared to consider  
it and consider that sympathetically  
also.

Then, Shri Vasudevan Nair also  
raised the question of high rents in  
Calcutta. I do not know what amount  
of rent is paid. But it is paid at the  
official rate. Whether at Delhi, or  
Bombay or Calcutta or Madras, what-  
ever the Estate Department or the  
PWD has fixed, that rate is paid.

I would not like to take more time  
of the House. I am very grateful to  
hon. Members who have participated  
in this debate.

Shri Vasudevan Nair: What about  
the people who face retrenchment  
after the refinery comes into opera-  
tion at Cochin?

Mr. Deputy-Speaker: Order, order.

Shri R. S. Pandey (Guna): Just  
one question, Sir, just a second. Long  
ago, a decision was taken by the

Government of India regarding ferti-  
lisers based on coal in Madhya Pra-  
desh. Expert opinion was invited and  
ultimately, they came to the conclu-  
sion that coal-based fertilisers will be  
costly; taking into consideration the  
need for fertilisers which are badly  
needed in the country, what does it  
matter if the price is a little more?  
Please give us a coal-based fertiliser  
factory in Madhya Pradesh at Korba  
and also a naphtha-based factory.  
May I know what is the decision of  
the Government in the matter?

Mr. Deputy-Speaker: The hon.  
Member might table a question.

Shri Alagesan: I would not like  
the hon. Member's question to go un-  
answered. We had a discussion with  
the MPs hailing from Madhya Pra-  
desh on this very question. I ex-  
plained to them that, as this Parlia-  
ment knows, the capital cost of the  
coal-based plant is about 20 to 25 per  
cent more than the capital cost of a  
naphtha-based plant. Having said  
that, we also informed the Members  
hailing from Madhya Pradesh that  
just now an experiment is being car-  
ried on in Germany by which it may  
turn out that the coal-based method  
may also prove to be economic.  
When we are in possession of full  
facts, we are prepared to consider that  
also.

Shri R. S. Pandey: Thank you very  
much, Sir.

Mr. Deputy-Speaker: Shall I put  
all the cut motions together?

Several hon. Members: Yes.

Mr. Deputy-Speaker: I shall now  
put all the cut motions to the vote of  
the House.

All the cut motion were put and  
negatived.

Mr. Deputy-Speaker: The ques-  
tion is:

"That the respective sums not  
exceeding the amounts shown in

the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1967, in respect of the heads of demands entered in the second column thereof against Demands Nos 51, 82 and 136 relating to the Ministry of Petroleum and Chemicals."

*The motion was adopted.*

*(The motions for Demands for Grants, which were adopted by the Lok Sabha, are reproduced below—Ed.).*

**DEMAND NO. 81—MINISTRY OF PETROLEUM AND CHEMICALS**

"That a sum not exceeding Rs. 16,80,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Ministry of Petroleum and Chemicals'."

**DEMAND NO. 82—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF PETROLEUM AND CHEMICALS**

"That a sum not exceeding Rs. 6,24,42,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Petroleum and Chemicals.'"

**DEMAND NO. 136—CAPITAL OUTLAY OF THE MINISTRY OF PETROLEUM AND CHEMICALS**

"That a sum not exceeding Rs. 17,38,38,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals.'"

**MINISTRY OF IRRIGATION AND POWER**

**Mr. Deputy-Speaker:** The House will now take up discussion and voting on Demand Nos. 67 to 69, 132 and 133 relating to the Ministry of Irrigation and Power for which six hours have been allotted. Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

**DEMAND NO. 67—MINISTRY OF IRRIGATION AND POWER**

**Mr. Deputy-Speaker:** Motion moved:

"That a sum not exceeding Rs. 23,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Ministry of Irrigation and Power'."

**DEMAND NO. 68—MULTI-PURPOSE RIVER SCHEMES**

**Mr. Deputy-Speaker:** Motion moved:

"That a sum not exceeding Rs. 1,34,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Multi-purpose River Schemes.'"

**DEMAND NO. 69—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER**

**Mr. Deputy-Speaker:** Motion moved:

"That a sum not exceeding Rs. 6,00,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power.'"

DEMAND NO. 132—CAPITAL OUTLAY ON  
MULTI-PURPOSE RIVER SCHEMES

**Mr. Deputy-Speaker:** Motion moved:

"That a sum not exceeding Rs. 17,95,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Capital Outlay on Multi-purpose River Schemes'."

## DEMAND NO. 13—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

**Mr. Deputy-Speaker:** Motion moved:

"That a sum not exceeding Rs. 8,80,20,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

**Shri Narasimha Reddy (Rajampet):** Sir, I welcome our new Irrigation Minister, Mr. Fakhruddin Ali Ahmed on this, his first major participation in the debates in the Parliament. Hitherto we had only one capable, knowledgeable and efficient minister. Now we have the double advantage of having two ministers at the helm. If physiognomy is any guide to the understanding of human nature, I conclude from the benevolent face of our new minister that he has a broad, expansive heart. In our country, there are areas blessed by heavy rainfall, broad flowing rivers, fine alluvial soils. There are also dry areas where there is practically no rainfall, no rivers and where even the soil is poor, like parts of Gujarat part of Rajasthan, parts of Orissa and Rayalaseema of Andhra Pradesh. In these places—I am speaking particularly of my experience in Rayalaseema—production can take place only

from deep-well irrigation, wells being as deep as between 40 to 50 ft. When I deal with Rayalaseema, it should not be deemed as though I am concerned only with a particular area; I am concerned with all such dry areas in our country.

Hundreds of crores are spent in constructing dams and providing reservoirs in places where there is plenty of rainfall in our country. Favoured treatment is given to those very areas on the ground that industries have to be developed side by side, while dry areas like Rayalaseema are suffering from want of electricity. As you know, Sir, Rayalaseema had only 2" of rainfall last year and people are now in an object state of misery and starvation, having no food to eat. It is all because they have not been able to produce food, because their wells are deep; they have sold away their bullocks. The labour is costly and they are not able to sustain themselves properly. I am afraid the government has been living till now solely on slogans and its frequent statements and promises of speedy rural electrification are more honoured in the breach than in the observance. I have written many number of letters to the Chief Engineer of Electricity in Andhra to provide electricity for villages where there are clusters of wells. But his reply has been that the schemes for these villages have been investigated, but unfortunately they cannot be taken up for want of funds. Is it not savagery on the part of the Government to give such replies to a chronic famine tract, while astronomical sums are being spent on huge industrial steel projects, the latest being the Bokaro project, and constructing huge industrial towns for nearly 8000 people, in which amenities are not provided for even 80 lakhs of people in any district? You have been laying emphasis till now on towns and trying to get the sympathy of workers for the sake of getting their votes, which unfortunately will not be yours



as long as my Communist friends are here, and ignoring those people in the agricultural areas with whose votes you have come up here and are occupying the Treasury Benches. If you mean honestly to help the agriculturists and rural electrification, let us come down to brass-tacks. This is our demand. This is the demand of those people in Rayalaseema who represent the typically dry areas of our country. You are giving grants to various States now. Are you prepared to set apart 75 per cent of those grants and ask the States to set apart a similar sum of money for the electrification of these dry areas until at least 80 per cent of the villages are rovided with electricity? If you are prepared to do that, then we take you to be honest. If, on the other hand, you say you are going to simply forward it to the States, I think it is far better that you do not forward those things to the States, but rather gently leave off our request in the river Jumna so that it may reach the holy waters of Ganga and ultimately reach the feet of Lord Shiva so that at least he may give us some good rains.

My next point is, in respect of those who utilise electricity in these dry areas of Rayalaseema, the Government must be able to subsidise at least 50 per cent of the rates which they incur on electric pumping from their wells, because the people are too poor even to pay the full charges. They have been suffering from successive famines. They have had no rains at all for the last so many years. How can they pay unless the Government helps them? You talk of incentives. How can you give incentives unless you provide such amenities to the people of Rayalaseema

My third point is, you must liberalise the existing electrical rules so far as minimum charges are concerned. The rules at present are, whether a ryot uses his pump or not he must pay a minimum charge of Rs. 35 per H.P. There may be times when due to surplus rains the ryots may not be

in need of these pumps. There are also times, famine times, as in these days, when there is no water in the wells and when there is no need for the ryot to use the pump. In addition to the ryots starving in these famine days you expect them to pay the exhorbitant minimum charges at the rate of Rs. 35 per H.P. Is it not immoral to extract this money from the helpless ryots? I would request you to consider this and say that in these areas of Rayalaseema, at any rate, you will not collect any money as minimum charges. But if you still want to have your pound of flesh you should not charge them more than Rs. 3 per H.P.

Even in this Electricity Department corruption has crept in. But I may say at once that corruption has not crept into the higher ranks up to the Electrical Engineer. They are free from corruption. But from Supervisors downwards corruption is there. Even long after the payment is made for either lighting in rural areas or for energising pumps no care is taken because the Supervisor wants his hands to be greased. Rules must be made that unless the Supervisor issues the demand for either lighting or energising within 15 days of the notice being given to him he is kept under suspension and the Assistant Engineer is called to give an explanation. It is only if it is done that this corruption, which is just now raising its head, will stop from spreading to the higher ranks.

Then, Government have formed State Electricity Boards. Generally, the non-official members nominated for the State Electricity Boards—I am speaking only from my experience in Andhra Pradesh—are either defeated Lok Sabha or Assembly members or discarded Ministers. No doubt, the Congress is the ruling party now.

**Shri Surendranath Dwivedy** (Kendrapara): After all, they have to be rehabilitated.

**Shri Narasimha Reddy:** No doubt, Congress has got 45 per cent of the votes of the people. But all the opposition parties put together have got 55 per cent, that is, 10 per cent more than the ruling party. Why not include some members from the opposition parties also in the State Electricity Boards? Do you not think it is immoral, against the public interest to see only one party is there in the Electricity Boards?

Now, I come to another point which may not be quite belonging to, or coming under Irrigation and Power, but it has got a bearing on it, because irrigation and power are closely connected with the production of food. So, I would urge upon the Irrigation Minister to use his good offices with the Finance Ministry to see that those people who use diesel pumps are supplied their quota of diesel oil, only that quantity which is necessary for agricultural purposes, at subsidised rates. No doubt, the Finance Minister may say that diesel oil is being largely used by buses and so it is not possible to subsidise diesel oil. But it can be done because the quantity that is required for every pump may be ascertained and a definite quota be given at subsidised rates to the agriculturists.

Another point which is very important for dry areas like Rayalaseema is this. Dr. K. L. Rao knows very well the Rayalaseema area. Our wells are 50 to 75 ft. in area with a depth of between 40 to 50 ft. In famine days like this water is exhausted. A few big ryots spent money and bore tubes from that depth to a depth of about 40 to 50 ft. Then water starts gushing up. So, those people are able to irrigate their lands. If Dr. K. L. Rao or Shri Fakhruddin Ahmad visit our area. I will show them how by boring these tubes we are able to get water from subterranean areas. I have got a scheme. If the Ministers are patient and sympathetic, I will meet them in private and supply them with a

scheme for boring these wells which, if systematically implemented, Rayalaseema would be fairly sufficient in food. By an expenditure of Rs. 8 crores and by boring tubes in all those wells under which there is irrigation of not less than 5 acres, the famine-stricken Rayalaseema will be able to meet even fairly good famine conditions as are prevalent today.

Now, having done with power, I proceed to irrigation. The Central Government should frame rules or should have conventions or should come to an understanding with the States as to how they would obey the orders of the Central Government. If the Central Government issues some orders and if the Central Ministers ask the local Ministers to do a particular thing, it is my experience that they do not care to do it. They do not want to do it and I do not know what the sanction is with the Central Ministers.

I will deal with only two instances which are germane to this. In our District, one project called the Bahuda Project was investigated. Its estimate was miserable, a sum of Rs. 36 lakhs only. It was recommended by the State Government, approved by the Planning Commission, when the generous Minister Dr. K. L. Rao was there as its Chairman, and it was included in the Second Plan by the Planning Commission. But that Ministry goes and no other Ministry comes. They decided that Rs. 36 lakhs should be utilised for another District. The whole project which had been investigated with great care and caution dropped like a nutshell. I had to take all pains and I had to speak on earlier occasions in the Lok Sabha and Dr. K. L. Rao went there on the spot and inspected it and assured the people who assembled there that the project would be taken up at all costs. But what happened? The Irrigation Minister of the State said, "Who is this Central Minister to command me? I am not going to take it up like that." The people misbehave and disobey like that.

**Shri Surendranath Dwivedy:** Detain them under the D.I.R.

**Shri Narasimha Reddy:** They disobey the instructions of the Central Ministers. Then, I had to move no less a person than our late Prime Minister, the respected Lal Bahadur Shastri. He had to interfere and slowly, laboriously and unwillingly the wheels began to move and only recently the foundation stone was laid. I am thankful to Dr. K. L. Rao for having helped us and though it is a small project, it is of a lasting benefit to the people of Rayalaseema.

I may give you another instance. In 1962 elections, just 1-1/2 months before the elections, Mr. Sanjivayya who was the Chief Minister of Andhra laid the foundation of a project in Rajempet town called the Togrupet project. No doubt, during the elections he came and it was to help the Congress candidate—we do not mind—and if that project had come into existence, 15,000 acres of land would have been irrigated and Rajempet would have enjoyed an era of prosperity. The Chief Minister of Andhra Pradesh, Mr. Sanjivayya and the Irrigation Minister, Shri Satya Narayan Raju, laid the foundation and went away. Unfortunately, the Chief Minister, Shri Sanjivayya, was succeeded by another person who had just been discarded from the Congress gadi. What happened? Nothing happened. The people of Rayalaseema went and met the Chief Minister and asked him, "Sir, already the foundation stone is laid. Why don't you take it up?". He said, "Well, Rayalaseema is full of stones and boulders. This is one of such stones." That answer drove iron into their souls and they came back dissatisfied. Till today, after the period of five years, that stone is still standing, that solitary stone, weeping and wailing—a monument of unfulfilled promises. Such things will continue to happen as long as the premium is over incompetence, misfeasance and misbehaviour; such things will continue to happen as long as the Prime

Minister of our country takes into the Central Cabinet people who are soiled, damaged and who are of sub-standard stuff from the States.

17 hrs.

There is another project of which I will speak to you. The only Project that is feasible in Cuddapah and Chittoor districts is on the Papagni river. I have already written to Dr. K. L. Rao that it is quite a feasible project and I hope he will take it. It will begin to irrigate nearly three-fourth of one taluk and one-fourth of another taluk. In this connection I would like to suggest to the Irrigation Minister that a small staff should be appointed in every district so that, without people asking them for investigation, they would investigate all feasible projects on all rivers and submit a report within two years and when it is ready, the engineers may take up those. I suggest this for immediate compliance.

It is an unhappy thing and it will be an unhappy thing if it ever happens that the Central authority disintegrates and generates woe to our India if that happens! That has been the tragedy of our country in the past and that will be the greatest tragedy if it ever so happens.

Now I would like to read out a small Press report. The Party feels—the Congress Party feels—that the Centre's grip is weakening. It is published in two column headlines on the front page of *The Hindustan Times*, of March 31:

"After reviewing the law and order situation in the country, the executive committee of the Congress Parliamentary Party today came to the conclusion that Centre's grip over the States was weakening."

"Members pointed out that, if the Chief Ministers continued to flout the Centre's wishes and refused to abide by its advice, a situation such as had developed in

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West Bengal would soon overtake other States."

"Concern was expressed at the growing tendency among the Chief Ministers not to heed the Union Home Minister's advice and their insistence that in regard to matters pertaining to law and order, they would brook no interference. This would have serious consequences for the country's future."

People are also of the opinion that the interference of the Chief Ministers in the affairs of the Centre has been too much. "Talk of leadership elections", they swoop down upon Delhi like vultures in search of carrion; "talk of revoking the D.I.R.", their pestilential opposition is there saying "no"; "talk of removing zonal restrictions", these well-fed kings of the States come and say "no"; "talk of expending the judicial tribunal in favour of Bastar", the eyes of the Chief Minister of Madhya Pradesh flash fire, with the result that our Home Minister, Mr. Nanda, is sagging in his seat—a picture of utter impotence. They only way to see that the Centre's authority is safeguarded is for the Congress Party Executive to select the Congress candidates for the Lok Sabha direct by the Central Parliamentary Board and not leave the selection to the Chief Ministers and the P.C.C. Presidents. (Interruptions).

It will not hurt me but the Congress Party because the Centre is in the hands of the ruling Party.

**Mr. Deputy-Speaker:** The hon. Member should try to conclude now.

**Shri Narasimha Reddy:** I am concluding.

I would, therefore, say that so far as irrigation and power is concerned, it is the mother of all portfolios . . .

**Shri Surendranath Dwivedy:** He is talking about real power now.

**Shri Shinkre (Marmagoa):** May I know whether political power is also included in this power?

**Shri Narasimha Reddy:** As I have mentioned, this is the mother of all portfolios and, if it is administered, without being influenced by political interferences, it will lead to the lasting good and prosperity of our country.

**Mr. Deputy-Speaker:** Hon. Members may now move the cut motions to the Demands for Grants of the Ministry of Irrigation and Power, subject to their being otherwise admissible.

**Shri P. K. Deo:** I beg to move:

"That the demand under the head 'Multipurpose River Schemes' be reduced by Rs. 100."

[*Desirability of taking up the upper-Indravati Hydro Electric project in Orissa in the Fourth Five-Year Plan.* (7)].

**Shri A. V. Raghavan:** I beg to move:

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[*Need for gearing up the activities of the Delhi Wakf Board and persuading them to take up the repair of the neglected mosques in the Capital.* (8)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[*Need to take steps for taking back wakf properties in Delhi which are under unauthorised occupation.* (9)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[*Need for taking up the Koottayi irrigation project in Kerala.* (10)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need for establishing a thermal plant for Malabar area in Kerala (11)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need for avoiding the annual practice of Power cut in Kerala by expediting the construction of the hydro-electrical projects (12)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need for taking up power generation as a Central sector industry in Kerala (13)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need to instal a 100 MW thermal plant in Kerala. (14)]

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need to exploit all the rivers in Kerala to develop hydel power. (15)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need to check shortage of power in Kerala. (16)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Slow progress made in constructing the West coast canal in Kerala. (17)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need to expedite the Kuttiyadi river valley project in Kerala. (18)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need to expedite the commissioning of the Kuttiyadi hydro electric project. (19)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Malpractices in the Kerala Electricity Board. (20)].

"That the demand under the head 'Ministry of Irrigation and Power' be reduced by Rs. 100."

[Need to check sea erosion in Kerala. (21)].

**Mr. Deputy-Speaker:** The cut motions are also before the House.

**Shri Brij Raj Singh-Kotah:** I rise to support the Demands under the control of the Ministry of Irrigation and Power, and at the same time welcome the new Cabinet Minister Mr. Fakhruddin Ahmed whom I had the pleasure to know rather well very lately. I do hope that under his stewardship, and with the able support of the knowledgeable, dynamic and appreciative Dr. K. L. Rao, what little I have to say will be looked into.

I wish to focus attention on the particular part that I come from, and I am sure Dr. K. L. Rao has seen and is conversant with all the various problems which I would like to highlight in my speech this evening.

I find that there is a lot of non-coordination in the departments vitally concerned with irrigation. The utilisation of water, soil erosion and ravine cultivation and the policy of land allotment are all inter-related. Some time back, I think, about six or seven years ago, the Irrigation Department of Rajasthan had put out a pamphlet

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and undertook a soil survey or technical survey about what was to be done in that particular area which was to be commanded by the Chambal irrigation system, and they have clearly said that lands which were under headings V and VI should be treated as marginal lands, broken ravines, and are absolutely unfit for cultivation. This land area comes to about 2 lakhs acres, which is a very big and substantial chunk. But I find that this advice has not been followed by the other departments concerned of the Government. Whereas the Irrigation Department says this, the Colonisation Department, I think, in a cavalier fashion, in trying to earn more revenue, has kept on selling this land for the last so many years, which has not helped the problem of erosion. The allotment of the above land has increased erosion of an area which is already very heavily eroded. One has to go and see that area to believe what erosion can do in our parts. I do not think that Dr. K. L. Rao has even gone to the interiors. I wish I could have taken him; last time when he visited I did wish to take him but somehow I could not do so because his programme was too tight.

I would also like to stress that in my very first speech in this House in 1962 I had mentioned that in those parts which used to be the Kotah State, there was a department which was known as *Mahakma Bandhat*, and that department was for damming little places here and there, so that erosion and the washing away of the top soil could be stopped. Despite my persisting endeavours and the endeavours of those in the Assembly, the Government has so far not been able to even trace whether there was such a department in the Kotah State, what number of such dams existed, and how many are in utter neglect? There is no information whatsoever. I would request that this be looked into, and if there are some remaining after 18 or 20 years of absolute neglect, they may be repaired and put into use.

The other problem in this area is seepage and waterlogging which, according to what little knowledge I have, affects about 18,000 acres. This is a very big area when you realise that the Chambal irrigation system was inaugurated by our late Prime Minister in 1960 and in six years such an extent of land has been made absolutely useless because of waterlogging. The programme, I believe, now to be undertaken for lining these canals will cost Rs. 6 crores, and will take a lot of time. I do not know why all these things were not thought about in the original planning stage. Why were they not looked into, and why was this all allowed to be, when everybody knew that this land was of such a type that if it was irrigated, there would be resultant waterlogging and seepage?

In Rajasthan, since the planning period started, we have undertaken 23 medium irrigation schemes, and out of these, every one has been completed save two, which happen to be in my area. One is the Bheem Sagar Dam and the other is the Kalisindh project, both in District Jhalawar. About the first, this was originally conceived during the State time, and the scheme's cost from Rs. 18 lakhs, has now come up to Rs. 75 lakhs. The canals are ready, the fields have been taken up with no compensation paid to the farmers for all these years, which is a big pity I think, because the farmers cry when I go to that area and say that their fields have been taken up by these canals but they have not got even one naya paisa in compensation, but as far as the dam goes, there is no progress. I do not see why there should be this delay. If the dam has to come, it must be started forthwith. Already, the return from the dam has shrunk from 7.5 per cent to five per cent.

Regarding the Kalisindh scheme, this has also proved to be defective, I am told, and the site of the existing pick-up weir is proposed to be

changed to provide full benefit to the cultivators. If there is to be any change, I would also suggest that the scheme should be looked into and the irrigation should go into the Tehsil of Kanwas which is adjoining the Tehsil in which it is located, and for that an aquaduct would perhaps be needed to cross the Kalisindh river and carry the water to Kanwas area also. I would strongly recommend that this be looked into by the Central Water and Power Commission.

There are many other small schemes for irrigation, but I wish not to talk on them, because I do not think I will have much time to dwell upon them.

The other important point which I would like to make is that already there is the question of ceiling. It does not actually come under the purview of the Ministry of Irrigation, but it is inter-related and is rather an anomaly as far as I can see that this area, where the Chambal-commanded area is, has been allotted 23 standard acres in the Land Ceiling Law, whereas in the report the soil is said to be such that the yield is the lowest in Rajasthan. According to the same report, these fields are uneven and ravinous and not as good as those in the Ganganagar area where the recorded yield is the highest in Rajasthan. In Ganganagar they have fixed 27 acres but here they have given 23 acres. This is agitating the minds of the people. This should be checked more scientifically as to why it is so.

I would say a few words about rural electrification. Rajasthan had till 1960 no rural electrification but in 1960 things sparked up and in six years a thousand and odd villages had been electrified with accruing benefits to agriculture. Well electrification is necessary if we are to have more food production. But when the whole machinery is set up to take up the work, there are no funds available. I would therefore urge at this juncture on both Dr. Rao and Mr. Fakhruddin Ahmed that they should

use their good influence to see that Rajasthan gets at least Rs. 2.5 crores so that the state electricity board which is all geared up may speedily implement future electrification programmes. In the end, I may say that in future there should be some better co-ordination in the using up of the waters of the Gandhisagar dam. We have suffered from acute paucity of rainfall for last two consecutive years with the result that all the area dependent on the Chambal power system is facing a 60 per cent power cut, including a ten per cent cut for the domestic people. We are not sure what would befall us if rains do not come in time or the same thing, God forbid, repeats itself. I visualise complete stoppage of the whole Chambal valley power generating scheme. From what little we learn, there have been some lapses in planning in this particular river valley and there are going to be two more dams. I would suggest most humbly that things must be looked into properly so that such power cuts do not occur in that area.

Lastly, I would stress the point about tubewells in desert areas of Rajasthan in Jaisalmer, Barmer, Western Jodhpur and Bikaner. I happened to go there and I was rather shocked to see that many good tubewells which were ready to be used were not put to use; that water is not made use of in farms or in such things. Perhaps it is being held over due to political squabbles but in the greater interest of the country and the people, this must be looked into as to why these tube-wells which have an unlimited capacity to pump water out of the subterranean reservoir are not being put into good use. They must be made to put in more acreage under cultivation and to put in more water into those dry areas.

I have nothing more to say. I hope that whatever suggestions I have made with regard to tube-wells, erosion and the use of small minor irrigation schemes, will be considered and implemented.

**Shrimati Vimla Devi:** Mr. Deputy-Speaker, Sir, replying to the last year's debate on the Ministry of Irrigation and Power, the hon. Minister told us that an additional water potential of three million acres would be achieved last year. But we are short by one million acres. The power target is 11 million kilowatts. There also, we are short by one million kilowatts. Though the Government did not fulfil its target, when compared to the previous year, this year's achievement is good. For this, let me congratulate the hon. Minister who is very dynamic in his approach to problems. This year, weight is added to the Ministry by our new Minister, Shri Fakhruddin Ahmed. Let us hope that irrigation and power would increase to three times than what it was till last year.

Our nation is passing through grave and difficult times regarding food. People all over India,—West Bengal, Orissa, Bihar and Kerala—in most parts of the country are agitated about food, but our Ministers including the Prime Minister, I am sorry to say, treat this agitation as a pre-election agitation and without going into the root causes as to why this agitation is coming up, the Central Government is ready to send its military forces to those parts and shoot people for asking food. Our Ministers, one after the other, are going to America begging for food. I am not against importing food from friendly countries, but I am ashamed at the way they are arranging to get food, by extending to the American imperialists many concessions which are harmful to our country.

All our resources should be tapped for more production of foodgrains, and I am sure if we try that, not only can we produce sufficient food for us but we can export food from our country to the backward countries and help them. After 18 years of Independence, with an excellent soil and rivers, and good rainfall, excellent agriculturists, I am ashamed that we are unable to produce enough food for our countrymen. It is because

that in the second and third Plans, the Government have neglected, criminally neglected, the irrigation and power for this country?

For cultivation, the first necessity is irrigation. Then comes drainage; after that come fertilisers and scientific methods. I have been following the discussion on food in this House sometime back, and again and again, outside and inside the House, Shri Subramaniam and others who are concerned with the subject have been talking tall about fertilisers and doing nothing about it in the country, as if our farmers are not aware of the utility and value of the fertilisers. The Government is not able to meet the demand for fertilisers in my district. One kilogram of ammonia was supplied to one acre of land this year! I am not saying that fertilisers are not important. I do not want to enter into a controversy whether irrigation is necessary or fertilisers are necessary. But for my simple mind, irrigation comes first and then drainage, and the fertilisers come after that, because, only when the land is supplied with river water, with good water from wells, and so on, the demand for fertilisers comes in. The people from the West Godavari delta, from where I come, and those from Madras, who have exhausted all the water resources, want fertilisers. But then, what about those millions of people who want water first for their land either through wells or through some river projects? The need for this has been amply proved last year. In 1964 there was good rainfall. In 1965, there was a drought and food production in 1965 was 15 million tonnes less than that in 1964. This means water is very essential and must be supplied to as much land as possible. There is no alternative to this. If we finish all the water resources and still we are in shortage of food, then we can use fertilisers. In Godavari delta, water is supplied to all the lands in the delta area and there we have to use fertilisers for more production. The whole country must be made like Godavari delta,



Once we build these granaries, we can multiply them.

Even in our delta area we are not able to grow two crops extensively for lack of water. When Mr. Shah-nawaz Khan came to Andhra, in his speech to the cultivators, he said, "You must grow 3 crops a year on one acre of land". I asked him "What are your water facilities"? He said, "12 months supply". He was giving that lecture where water is not enough even for one crop. This shows supply of water is very important. If we have enough water in the Godavari dam for use in dry months of January to June, we can produce millions of tons of rice. Dams and reservoirs must be pushed up wherever there is a possibility.

In this connection, I want to mention about Godavari barrage. The dam was built 120 years back. It supplies to west and east Godavari districts. Now its life is over. Again and again the people were agitated and they were asking the government to see that a new barrage is built. The Central Government appointed the Mitra Committee to study the conditions of the barrage. The Mitra Committee submitted a report saying that the life of the barrage is over and it may be washed off at any time without giving any notice. The people are so much agitated about it. We have had a number of conferences. The State Government says there are no funds for building a new barrage. This is a fit case where the Central Government should step in and build a new barrage. Spending Rs. 17 crores is not much for a productive project like this. I think the ayacut in both west and east Godavari districts is 12 lakhs of acres and the Government will be facing the danger of losing the food produced from this area.

In Madhya Pradesh, Gujarat, Maharashtra, wherever there is shortage of irrigation, the Centre must take it up seriously. Projects like Nagarjuna Sagar, which when completed can

irrigate 20 lakhs of acres should be completed immediately in view of our food situation. If the States say they have no funds, the Central Government should take up these projects in view of our food situation. I want to know the Government's attitude towards this matter. This demand has been raised in this House many times. I am telling this because a new Minister has come into this Ministry and I want him to concede my demand.

Not only irrigation potential must be created, but it must be fully utilised. I do not want to go into details, because its importance has been stressed in this House many times. Digging of field canals is very essential.

Another important factor is drainage. With supply of water and fertilisers, the crops are grown and one fine morning the whole crop is washed off by floods. Flood control and drainage are very important. In Punjab we know the ill-effects of water-logging. In Godavari and Krishna deltas, there is heavy drainage congestion. Anumollanka, Thamileru and Budameru projects should be taken up immediately for flood control. U.P. and Bihar face the same problem. While the British planned the irrigation projects, they had in mind the safety of the delta areas where crops were being grown. The upper regions were not growing any crops at that time. So, the flood water was allowed to spread over to the upper regions, saving the lower delta regions. But now it is a different picture. The uplands are also growing food and commercial crops with the help of well water and other things. The drainage problem has become very urgent. The excess water should be drained. If there is proper drainage, the yield will be doubled and millions of tons of foodgrains will be saved. If the States cannot do it, the Centre should take it up immediately. With no new big projects, new canals, fertilisers etc., by merely digging channels to drain, the Government can have millions of tons of foodgrains. This is the simplest of works. I hope the Govern-

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ment will do its best to provide a proper drainage system.

It is said in the Annual Report that many irrigation and power projects are held up because of foreign exchange difficulty. I request the Government should make serious efforts in making the country self-sufficient in this matter. We do not have even wires for the lines. All the things necessary, machinery and other things, must be produced in India.

Power plays an important role both in industry and agriculture. Our per capita power is 60 to 70 units whereas in advanced countries it is 3000 to 6000 units. Soviet Union is one of the powerful States in the world. Its prosperity is due to power. In 1920 both India and Russia were in the same position in the matter of power. Now Soviet Union stands second in the world and is competing to overtake America within a few years.

We have a lot of coal, water, atomic material and other things. But in spite of all this we have not developed adequate power. In the second and third Plan the Government neglected development of power. As a result of that there is acute shortage of power in many States. In Kerala there is 80 per cent cut. In Andhra it is 60 per cent cut. This applies both for industries and domestic purposes.

All these years we have been developing mostly hydel power. But this year, because of the drought, it has been proved that thermal power also should be developed side by side with hydel power to give us power during the time of crisis. Power shortage means national loss. In Kerala due to power cut, in the fertiliser factory the loss is Rs. 2.5 crores. Thousands of small-scale industries are hit by the cut in Kerala and Andhra. I believe this is the condition in many States. The Electricity Boards say that there is no power cut for agricultural purpose. But the supply is only for 2 to 3 hours a day.

90 per cent of the power we generate is mainly used for industries and domestic purposes. Very little is used for agriculture purpose. I do not grudge power supply to industries. But we must see that power supplied to agriculture is also sufficient for more production of foodgrains and raw materials for industries. Without raw materials industries cannot work.

If power is supplied to rural areas the picture of villages will completely change. Cottage industries will flourish. Now the farmers on upland areas drill wells with hand drill. It will take more than two months to drill a well like that. But with a power drill it will take only three days to dig a well, to dig a well as deep as 180'. Electric pump sets will work to draw the water. Diesel engines give trouble and they are costly also. Farmers find great difficulty in operating diesel engines.

Sir, with irrigation there will be abundant crops. The flow of population to urban areas will stop because people will be able to live in the villages themselves. I have shown to the hon. Minister, Dr. Rao, how with one well 30 acres to 40 acres of land can be irrigated for two crops. I know there are many parts in India which can be irrigated only by wells. This can be done only with supply of power. I would request the Minister to see that these parts get plenty of power for more production.

I want to mention about the defects in planning for power. There is a heavy regional imbalance in the country. In some States power is developed heavily and in others it is less. The development takes place in view of the industries and demand. The Minister for Industry says there should be power available for starting new industries. Again, power is supplied wherever industries are in an advanced position. On account of this, States which have more industries like Madras and Maharashtra

get more and more and poor and backward States get less and less power. Andhra Pradesh is the lowest in India in power. I am sorry to say this is the position in spite of a person from Andhra being at the top of this Ministry for the last two or three years. Andhra is the second or third best in coal, water and mineral resources which are necessary for industrial development. Yet, there is no industrial development in Andhra. This is because during the Second and Third Plans, except a small station at Nellore and a small seasonal Tungabhadra power station, there were no other power projects in Andhra. We were looking eagerly for Srisaïlam project. But the work on that project is delayed for some reason or other. The hon. Minister has to say what has gone wrong here and when it is going to be completed.

Madras, our neighbouring State, has got the highest power production. I do not have any grudge against Madras. But I want my State also to develop like Madras. I want more power to Andhra Pradesh, U.P., Assam, Bihar and Rajasthan which are backward. When we ask this, the Central Government is not kind enough to spend central funds on the State projects as they have done at Neyveli. I want the Centre to take up in each State a big project like Neyveli to meet the acute food shortage.

Both thermal and hydel power must be developed in the backward areas in the Fourth Plan so that the inequality is not so glaring. Emphasis should not be only on adequate power but also on well and proper distribution. Throughout the country therefore, I say, please provide funds where there is no power at least for this Plan outside the State ceiling. That is more important. The Centre always takes to task the State Government for not taking up the power projects. We want the States to do their responsibilities. But, at the same time, we want the Central Government to take more interest in providing such big projects in each State.

I want the Government to spend more money on transmission lines. By being stingy on this we are creating grounds for growth of monopolies in the country. That is to say, if power is concentrated at one particular place or region, the capitalists start all their industries around this place or region. It is not good for our defence to have all industries at one place. If there had been adequate lines, power could have been taken from the surplus to the deficit areas. For example now during this crisis power could not be taken to Kerala and Andhra from Mysore where there is enough power. Similarly, power from Gujarat could have been taken to Rajasthan and Punjab if the transmission lines had been constructed. Government should spend money and have as many transmission lines as possible. With the help of these lines a national power grid can be completed. This, I was told, will mean a net saving of Rs. 200 crores in capital investment and about Rs. 20 crores to 30 crores of recurring expenditure in the Fourth Plan. I am told that in the advanced countries 50 per cent of the expenditure is spent on generation of power and 50 per cent on transmission lines to take power to the other areas. I want our country also to function on those lines. So, more funds should be spent on transmission lines.

**Shri Basappa (Tiptur):** Mr. Deputy-Speaker, Sir, the hon. Lady Member who preceded me said....

श्री बाँकार लाल बेरवा : कोरम पूरा करवा दिया जाय श्रीमान्, कोरम की कमी है ।

**Mr. Deputy-Speaker:** The bell is being rung. The bell has stopped ringing and there is no quorum in the House. The House stands adjourned to meet again tomorrow at 11 A.M.

17.42 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 12, 1966/Chaitra 22, 1888 (Saka).